

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI

2352

ORIGINAL APPLICATION NO. 304 OF 2019

IN THE MATTER OF:

M. Haridasan

...Applicant

VERSUS

State of Kerala & Ors.

Respondent(s)

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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 304 OF 2019

2356

**IN THE MATTER OF:**

M. Haridasan

...Applicant

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State of Kerala & Ors.

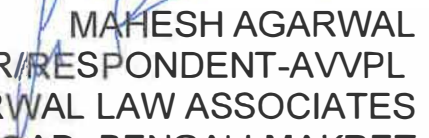
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**IN THE MATTER OF:**

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State of Kerala & Ors. ...Respondent(s)

**REPLY/OBJECTIONS TO THE JOINT COMMITTEE REPORT**

**DATED 28.02.2023 ON BEHALF OF RESPONDENT- ADANI**

**VIZHINJAM PORT PRIVATE LIMITED (“AVPPL”)**

**MOST RESPECTFULLY SHOWETH:-**

1. Adani Vizhinjam Port Private Limited (“AVPPL”) is filing the present reply pursuant to the order dated 05.10.2023 passed by this Hon’ble Tribunal in the above captioned matter. That this Hon’ble Tribunal vide its order dated 05.10.2023, while allowing the impleadment application of AVPPL to implead in the present proceedings, also gave liberty to AVPPL to file its reply/objections to the Joint Committee Report dated 28.2.2023 constituted by this Hon’ble Tribunal.

**I. BRIEF BACKGROUND:**

2. That AVPPL is currently constructing a port at Vizhinjam in Kerela. In 2015, AVPPL was selected as the Concessionaire for on the Design, Build, Finance, Operate and Transfer (“DBOFT”) of Vizhinjam International Transshipment Port (“Seaport Project”), which is a major infrastructure project by

the Government of Kerala which is developed in the Public Private Partnership (“PPP”) model. AVPPL bid was accepted by the Kerala State Government by way of Government Order dated 13.07.2015.

3. As per the Concession Agreement, the funded port work which involves construction of breakwater and a fishing harbor is to be funded by the Government of Kerala and constructed by AVPPL.
4. That the quarried rock boulders are required for the 2959 Meters long Boulders Mounted Breakwater, which is the key engineering structure providing tranquil berthing operations to large ships visiting the Vizhinjam port. Breakwaters are the structures constructed to enclose the port and port equipment in order to protect them from the effect of high intensity wave energy by reflecting and dissipating their force or energy. It is the critical component of the port project and without it the construction of the port cannot be completed. One of the key imperatives for completing the construction of the Breakwater is supply of boulders from Mines located in the project vicinity.
5. The specification of breakwater as per the Concession Agreement includes a minimum length of 2959 meter with the breakwater having depth of 21 Meters, bottom 125 Meters and top road having a width of 10 meters. The cost assessed for breakwater alone will be Rs. 1387 Crores. For the above, it is essential to have large quantities of rock boulders which require quarrying from nearby areas of the port project.

6. Among the rock deposits in State of Kerala, it was identified that a total extent of 3.6630 hectares of Puramboke land in Re-survey No. 555/2 and 2.4706 hectares Puramboke land in Re-survey 554/1,554/5 & 554/6 No. of Block No.37 of Nagaroor Village, Chirayinkeezhu Taluk, Thiruvananthapuram Dt, was one of the areas having optimum rock deposit even as per the EIA Report for the Vizhinjam Port Project. (**“the Nagaroor Quarry Project”**). Therefore, AVPPL applied for NOC for conducting quarrying operations in the said State Government land. Based on the application, the District Collector, Thiruvananthapuram has issued NOC bearing No. B7-40269/2017 dated 30.04.2018 & B7/17779/2018 dt 24.02.2022 expressing No Objection for conducting of quarrying operations in the aforementioned land.
7. That AVPPL had faced considerable difficulty for completing the construction of the breakwater of the port due to shortage of rock boulders. Accordingly, on 03.07.2018, a crucial meeting was held, chaired by the Hon'ble Chief Minister of Kerala, wherein AVPPL was permitted to conduct quarrying on government lands available in Thiruvananthapuram, Kollam and Pathanamthitta districts (**“the quarry Projects”**). In the said meeting, it was decided that the respective district collectors shall give NOC to the Applications made with respect to the Vizhinjam within 10 days and if there were more than 1 applicant for NOC with respect to one area, NOC shall

be given to such applicant who is ready to supply quarried rock to the Vizhinjam Project on a priority basis.

A copy of the Minutes of the Meeting dated 03.07.2018 are annexed herewith and marked as **ANNEXURE R-1.**

8. On 01.03.2019, AVPPL received an Environmental Clearance (“EC”) from State Environment Impact Assessment Authority (“SEIAA”) for the Nagaroor quarry Project in Thiruvananthapuram District.

A copy of the Environment Clearance dated 01.03.2019 is annexed herewith and marked as **ANNEXURE R-2.**

9. On 05.03.2019, the Kerala State Pollution Control Board (“KSPCB”) issued Consent to operate (“CTO”) for the Nagaroor Quarry Project by way of Consent No. PCB/TVM-DO/ICO/QRY/103/2019 which was valid till 27.02.2021.

A copy of the CTO dated 05.03.2019 bearing of Consent No. PCV/TVM-DO/ICO/QRY/103/2019 is annexed herewith and marked as **ANNEXURE R-3.** Further, The CTO was renewed vide Consent No. PCB/TVM-DO/CHZ/ICO(R)/QRY/128/2020 dated 18.12.2020.

10. On 11.03.2019, the Applicant obtained a D&O license from the Nagaroor Village Panchayat for the quarry Project.

A copy of the D&O License dated 11.03.2019 is annexed herewith and marked as **ANNEXURE R-4.**

11. On 20.05.2019, the Department of Mining and Geology accepted the AVPPL's Application for approval of mining plan by way of letter bearing No. 1716/DOT/ML/18 for the Nagaroor Quarry Project. AVPPL was also granted the quarrying license over an area of 3.6630 hectares of land in Block No. 37, Re-Survey No.555/2, Nagaroor Village, Chirayinkeezhu Taluk for a period of five years.

A copy of the Letter sent by the Department of Mining and Geology letter bearing No.1716/DOT/ML/18 is annexed herewith and marked as ANNEXURE R-5.

A copy of the Order bearing No. 79/2019-20/9363/M3/2018/DMG dated 20.05.2019 is annexed herewith and marked as ANNEXURE R-6.

12. On 22.05.2019, AVPPL also entered into a lease agreement with the State Government as per Form-H, wherein as per Rule-43 of the 2015 Rules for the Nagaroor Quarry Project. Therefore, AVPPL has all the requisite clearances/ NOCs/ authorizations/permissions as laid down by the Hon'ble Supreme Court of India in the case of **Deepak Kumar v. State of Haryana** reported at **(2012) 4 SCC 629**. It is further submitted that the permissions for quarrying was issued by the Government of Kerala for the purpose of conducting quarrying in Government land for which the Government has absolute title and ownership. That further the quarrying is

being done in order to build a national interest public project which is the Vizhinjam Seaport.

A copy of the Lease dated 22.05.2019 is annexed herewith and marked as **ANNEXURE R-7.**

A copy of the Chart displaying the status of permissions for the quarries supplying rocks to the AVPPL is annexed herewith and marked as **ANNEXURE R-8.**

13. In addition to the permissions stated above in relation to the land in Nagaroor Village, Thiruvananthapuram District presently, AVPPL has 4 more Quarrying Leases and permits for- Kadavila 2&3 Stone Quarry, Manickal Stone Quarry, Aryanadu Stone Quarry of Thiruvananthapuram District and Koodal Stone Quarry of Pathanamthitta District. AVPPL currently has a valid quarrying permit for 5 quarries.

A table of all statutory approval details are annexed as **ANNEXURE R-9.**

Further, AVPPL has also applied for permissions to operate another 13 quarries in Thiruvananthapuram, Kollam and Pathanamthitta Districts. It is submitted that out of a total number of 18 mines applied for, AVPPL has obtained necessary permissions/permits for start of mining operations in 5 quarries. The grant of the quarrying permits for remaining 13 quarries got delayed in the past due to the orders passed by this Hon'ble Tribunal.

14. It is submitted that on 13.02.2019, certain persons, including Mr. M. Haridasan, preferred a representation to the Prime Minister of India with a copy to the Chairperson of the NGT complaining *inter alia* about the permissions and licenses granted for conducting stone quarrying at Konnakkalkadavu in Palakkad District, mainly on the ground that the proposed stone quarrying would affect the flora and fauna in the area adversely and that the stone quarries and crushers were operating without requisite safeguards.
15. That on 06.05.2019, this Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi ("Hon'ble Tribunal") *suo-moto* treated the above representation as an Original Application (OA No. 304/2019 - M. Haridasan & Ors. v. State of Kerala).
16. It is submitted that this Hon'ble Tribunal vide its order dated 09.10.2019 observed that State prescribed distance criteria of 50 m is highly inadequate and can have deleterious effects on noise pollution, air pollution, general environment and public health and consequently directed the KSPCB to revisit the existing criteria based on an appropriate study. Further, even the CPCB was asked to forward their views on the matter.
17. That the KSPCB submitted a Report reiterating the distance criterion of 50 meters and stating that the existing distance criterion can be maintained if quarry operators comply with

the 14 conditions mentioned therein. It was also noted that the CPCB has not conducted any expert studies on the matter.

18. That this Hon'ble Tribunal vide its order dated 28.02.2020, observed that the distance of 50 mtrs for stone quarries, particularly where blasts are involved is highly inadequate and sought a report from the Central Pollution Control Board (CPCB) on the distance criteria for stone quarries and to prescribe more stringent conditions and appropriately longer distance.

A copy of the Order dated 28.2.2020 passed by this Hon'ble Tribunal in OA No. 304/2019 is annexed herewith and marked as **ANNEXURE R-10.**

19. It is submitted that relying on the report dated 09.07.2020 submitted by CPCB, this Hon'ble Tribunal vide its order dated 21.07.2020 mandated to have 100m and 200m distance for stone quarry operations without and with blasting, respectively.

A copy of the Order dated 21.7.2020 passed by this Hon'ble Tribunal in OA No. 304/2019 is annexed herewith and marked as **ANNEXURE R-11.**

20. That aggrieved by the order dated 21.07.2020 passed by this Hon'ble Tribunal, the mining/ quarry lessees (project proponents) in the State of Kerala filed appeals (MA Nos. 80,

83, 85, 88 to 95 of 2021) in the OA 304 of 2019 seeking impleadment with specific prayer '*not to interfere*' with the distance criteria already laid down by the State Mining Department and KSPCB. The appeals filed by the project proponents also raised the question of whether NGT has jurisdiction to initiate '*Suo Motu*' action against violation of environmental norms.

21. Meanwhile, this new distance criterion came to be challenged by several parties before the Kerala High Court including the Petitioner vide Writ Petition being Writ Petition (C) No. 16455/2020 on 09.08.2020. Also, the State of Kerala filed W.P (C) No. 16367 of 2020 stating that if order dated 21.07.2020 is given effect to without considering the peculiar geographical nature of the State, all the stone quarries in the State have to be closed down and that the same would adversely affect the development activities taking place in the State.
22. That the Single Judge disposed of all Petitions by way of a Common Order dated 21.12.2020. wherein it was held that the Order of the NGT dt. 21.07.2020 be set-aside on the ground that the affected parties were not given an opportunity of hearing. Thus, the matter was remanded to this Hon'ble Tribunal for fresh consideration, after giving notice to the affected parties.

A copy of the Order dated 21.12.2020 passed by the Hon'ble High Court of Kerala in W.P. (C) No. 16367 and other

connected matters is annexed herewith and marked as **ANNEXURE R-12.**

23. That the division bench of Kerala High Court vide its order dated 16.3.2021 upheld the Order dated 21.12.2020 passed by the Single Judge in in W.A. No. 294 of 2021 and connected matters. That AVPPL had challenged the said order before the Hon'ble Supreme Court by filing the Special Leave Petition (Civil) No.12699 OF 2021.

A copy of the Order dated 16.03.2021 passed by the Hon'ble High Court in W.A. No. 294 of 2021 and connected matters is annexed herewith and marked as **ANNEXURE R-13.**

24. That the Hon'ble Supreme Court vide its order dated 07.10.2021 in Special Leave Petition (Civil) No.12699 OF 2021 upheld the Hon'ble High Court order and permitted the party likely to be affected in the *suo-moto* proceedings to be afforded due opportunity to present their side, before suffering any adverse orders.

A copy of the Order dated 07.10.2021 passed by the Hon'ble Supreme Court reported at **2021 SCC Online SC 897** is annexed herewith and marked as **ANNEXURE R-14.**

25. In light of the directions and holding of the Hon'ble Supreme Court in the Judgment dated 07.10.2021 as well as the Order dated 25.10.2021, AVPPL had filed intervention in the present proceedings. That this Hon'ble Tribunal vide its Order

dated 05.10.2023 while allowing AVPPL to implead in the present proceedings also gave liberty to AVPPL to file reply/objections to the report dated 28.02.2023 submitted by Joint Committee constituted by this Hon'ble Tribunal.

A copy of the Order dated 05.10.2023 passed by this Hon'ble Tribunal is annexed herewith and marked as **ANNEXURE R-15.**

**JOINT COMMITTEE FINAL RECOMMENDATION:**

26. It is submitted that the Joint Committee submitted its final report dated 28.02.2023 before this Hon'ble Tribunal with following recommendations as mentioned herein below:

- "1. *Rock blasting should not be allowed within the radial distance of 150 m from quarry blasting zone if there exist houses or structures not belonging to the mine owner within this distance. Thus, if the blast zone is in the periphery/ boundary of the quarry lease area, distance criteria of 150 m has to be maintained from the nearest house/ structures not belonging to the mine owner.*
2. *Special precautions to be taken during blasting within danger zone. As per Regulation 164 (1-A, b) of Metalliferous Mines Regulation (MMR) 1961, 300 m*

*radially from blasting site is considered as Danger Zone.*

3. *The stone quarry operators have to engage qualified mining engineers for overall supervision of routine blasting in scientific manner as per the CSIR-CIMFR assessment report and also for ensuring compliance to the bylaws of regulations governing the Minor Mineral Extraction, issued by the authorities from time to time.*
  4. *Regulatory checks and surveillance mechanism needs to be strengthened by the mining regulatory authorities for effective enforcement of stone quarry regulations.”*
27. It is submitted that the recommendation of the Joint Committee to this Hon'ble Tribunal has irrationally and arbitrarily recommended a safety distance of 150m in building stone quarry operations. It is pertinent to mention here that no quarry site inspection was carried out by the Joint Committee qua the quarrying sites of AVPPL.
28. It is submitted that the AVPPL is severely aggrieved by the findings and recommendations of the joint committee report dated 28.02.2023 as submitted before this Hon'ble Tribunal. It is most respectfully submitted that the Report of the Joint Committee dated on 28.02.2023 submitted to Hon'ble Tribunal is fraught with factual mistakes and inconsistent results/findings, and based on complete misappreciation and misrepresentation of facts, the Committee has irrationally

recommended a safety distance of 150m in building stone quarry operations.

29. It is submitted that AVPPL is currently constructing a port at Vizhinjam in Kerala and needs stones/boulders for construction of breakwater. That AVPPL requires 80 Lakh MT of rock boulders for construction of the breakwater at the Vizhinjam Port.
30. It is submitted that in case this Hon'ble Tribunal decides to increase the distance for stone quarry operations, it will adversely impact AVPPL in constructing the national strategic port because no stones/boulders will be available for construction activities.
31. The construction of the Seaport Project, Infrastructural Projects and NHAI Projects will be severely impacted if this Hon'ble Tribunal decides to increase the distance for stone quarry operations.
32. Following are the objections/responses to the joint committee report dated 28.2.2023:

II. **AVPPL HAS COMPLIED WITH ALL THE CONDITIONS MENTIONED IN ENVIRONMENT CLEARANCE LETTER:**

33. At the outset, it is submitted that AVPPL has complied with all the conditions mentioned in Environment clearance Letter dated 01.03.2019. It is submitted that as per the "Sub Para (ii)" of "Para 10" of EIA Notification 2006, it is stated that "*It shall*

*be mandatory for the project management to submit six monthly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter, Six monthly compliance reports should be submitted to the Regulatory Authority of Central and State Government.*

34. The Environmental assessment is carried out to verify: **1)** That the proposed project has not any adverse effect on the project site as well as its surrounding. **2)** That there is compliance with the conditions stipulated in the Environmental Clearance Letter of the Project. **3)** That the Project proponent is implementing the environmental safeguards and environmental pollution mitigative measures as suggested in approved Form-1 and Environmental Management Plan with true spirit. **4)** The non-conformity in the project with respect to the environmental implication of the project.
35. It is submitted that various scheduled site visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB / KPCB at the quarry of AVPPL. It is submitted that based on the report submitted by AVPPL, State Environment Impact Assessment Authority Kerala (SEIAA) has submitted its recommendations, which were also complied by AVPPL.

A copy of the half yearly compliance Report for the period between October 2022 to March 2023 is annexed herewith and marked as **ANNEXURE R-16.**

A copy of the half yearly compliance Report for the period between April 2023 to September 2023 is annexed herewith and marked as **ANNEXURE R-17.**

36. Even otherwise, the assessment study carried out by the Joint Committee constituted by this Hon'ble Tribunal was done only in nine quarries among total of 650 approx of mine quarries which are currently operating in the State of Kerala. Therefore, the Joint Committee Report represents a meagre amount of data set which does not represent accurate experimental data set for all the quarries and cannot be generalized for the whole State of Kerala. In fact, there has been no comprehensive study carried out by the Joint Committee and hence the Report ought to be rejected by this Hon'ble Tribunal.
37. The site study/inspection carried out by the Joint Committee is inadequate to arrive at any logical conclusion in respect of its recommendations.
38. That the extrapolation/ modelling predictions made using the 9 site specific data, may not result in an accurate prediction/ extrapolation. Even as per the minutes of the joint committee dt. 16.02.2023, Dr. D P Kanungo (member of the committee) commented that the vibration study was done only in 9

quarries among the several hundreds of quarries operating in Kerala, which is a small data set which may not be a representative experimental data set for all the quarries and cannot be generalised for the whole State of Kerala. He has further stated that the report of CIMFR is excellent but the committee should also see the operational level in which the recommendations are to be implemented.

39. It is pertinent to note here that as per the said joint committee report, an online survey regarding stone quarries in Kerala was done, which was open for public response online from 09-08-2022 to 26-08-2022 and a total of 6734 responses were recorded. Out of the total responses, (i) 58% of the responses indicated that there are no critical environmental impacts related with stone quarry operations (ii) 32% highlighted that the stone quarries operations are linked with impacts due to vibration, dust, noise, land use pattern and transport nuisance, (iii) 10% of the responses highlighted a particular impact due to stone quarry operations. Whereas 74.7% of the responses indicated that they have no grievances related to stone quarries.
40. It is submitted that maximum vibration was detected at 77 m as per the study and that is based on the experimental/ existing blast pattern carried out and the real blasting pattern may be different as the existing patterns suggested in the mine plan are not followed.

**FINDINGS AND SUGGESTIONS OF THE JOINT COMMITTEE REPORT ARE SELF-CONTRARY:**

41. That the findings and observations in the Joint Committee Report dated 28.02.2023 are contrary to the suggestions and recommendations made by the committee in its Report.
42. The Joint Committee Report has concluded distance of 150 meters due to dust pollution and noise pollution. However, the findings in the Report are contradictory to the recommendations of the Report.
43. The Joint Committee appointed by this Hon'ble Tribunal, finally at Para 8.0 of its Report recommends as under:

**8.0 Suggestions and recommendations**

*As per the assessment study the influence zone of ground vibration is 50-100 m from the blasting zone. The maximum value of Air Over Pressure (AOP) recorded was at a distance of 100 m from the blasting face. The fly rock ejections were noticed in two instances and it were less than 25 m from the blast zone. As per the assessment of noise, the influence zone is up to 200 m and it was observed that extraneous noise from other sources spiked the readings at some of the 200 m stations. Hence, a distance of 150 m can be considered as the noise influence zone from the blasting zone. The particulate matter emissions were obvious up to a distance of 100 m from the blasting zone and hence it can be considered as the influence zone of dust emissions.*

44. It is submitted that out of all the study/assessment of ground vibration, air over pressure, fly rock and ambient air quality (dust & noise), the observation with respect to majorly noise

pollution and dust pollution are the only concern for the joint committee. Noise pollution and dust pollution are the two reason of indictment behind recommendation of 150 meters distance for quarrying by the Joint Committee.

45. It is imperative to mention here that the Committee has not found any violation(s) by the inspected 9 mine operators qua the parameters of air, water pollution etc. The only irrational logic behind recommendation of 150 meters distance is purported Noise Pollution and dust pollution in the studied 9 quarry sites out of 650 site in the State of Kerala.
46. As per the Minutes of the Joint Committee, Dr. C. Sawmilana, CIMFR, informed and clarified that the Air Overpressure is different from ambient sound level.

**Dust Pollution:**

47. At Para 5.1.2 of the Report (See Pg. 19 of the Report), the Committee makes a critical observation in respect of dust pollution as under:

*“....the study areas were invariably with undulating topography with towering quarry benches at different heights, rocky structures/ outcrops, buildings, plantations and trees extending above the height of the samplers. These site-specific scenarios may present barriers or deposition surfaces for PM which were unavoidable bottlenecks in many quarry locations.*”

*Distance of the sampler to any air flow obstacle, must be more than two times the height of the obstacle above the sampler and wherever possible samplers were placed according to the CPCB monitoring guidelines. **Certain trees may also be the sources of PM in the form of detritus, pollen, or insect parts and in many quarry locations, there were large rubber plantations and natural vegetation in the vicinity of the quarry. Site specific hindrances were experienced in many locations and the instruments were deployed to suit the site specific topography.***

48. At Para 6.3 of the Report (See Pg. 28 of the Report), the Committee records that the effect of dust is limited to 100 meter from the blasting point qua the 9 inspected quarries and *there were no drastic increases in the dust concentration.*

### **6.3 Dust pollution:**

Effect of particulate matter/ dust is limited to a distance of 100 m from the blasting point, though dust generation can happen anywhere in the lease area. Due to the undulating topography the placement of instruments was challenging and the structures inside the quarry also act as barriers or deposition surfaces. ***Based on the assessment, the influence zone of dust/ particulate matter is up to 100 m, beyond this point there were no drastic increases in the dust concentration.*** The micro weather conditions in quarry

area also changes instantaneously and heavily influences the pollution transport phenomena.

49. Insofar as dust pollution ranging up to a distance of 100 meters is concerned, AVPPL conducted a study through NABL accredited laboratory/s M/s. Standards Environmental & Analytical Laboratories, at its quarry in the range of 50 m to 1000m from the project site, and found that in the Quarry site the dust range is within permissible limits of NAAQM. Further, AVPPL, as part of its Environment Clearance condition no. 34, uses following measures for dust suppression at its quarrying site and for which half-yearly compliance report is sent regularly to the State Environment Impact Assessment Authority (“**SEIAA**”). The dust pollution control/suppression measures already employed by AVPPL in its Quarry sites are as follows:
- A. AVPPL has developed a tar road of around 0.9 km from Kadavila junction to the quarry project site gate for movement of vehicles, thereby reducing the dust pollution.
  - B. Regular water sprinkling through water tankers on haul road and other dust prone areas such as loading and unloading of minerals is being carried out.
  - C. For Drilling in the Quarry, the wet drilling method is used to avoid dust emission.

D. Environment Monitoring at the site has been carried out by NABL accredited laboratory/s M/s. Standards Environmental & Analytical Laboratories. The Certificate of Accreditation by NABL is annexed as ANNEXURE 18. Summary of the Ambient Quality Monitoring (AAQM) during the compliance period has been within the limit. The same is elaborated in the half yearly compliance report of EC Conditions. The test results of PM 2.5 and PM 10 were found within limits in the range of 50 m to 1000m from the project site for the sample test carried out on 10.10.2023. Ambient Air Quality Monitoring Reports submitted by M/s. Standards Environmental & Analytical Laboratories forms part of the half-yearly Compliance Report.

A copy of the Air Quality Monitoring Reports for a period between 03.10.2023-07.10.2023 at the Quarry Project Site is annexed herewith and marked as **ANNEXURE R-18.**

A copy of the Air Quality Monitoring Reports for a period between 03.10.2023-07.10.2023 from distance of 1 Km from Quarry Site is annexed herewith and marked as **ANNEXURE R-19.**

A copy of the Air Quality Monitoring Reports for a period between 03.10.2023-07.10.2023 from distance of 850 meters from Quarry Site is annexed herewith and marked as **ANNEXURE R-20.**

A copy of the Air Quality Monitoring Reports for a period between 03.10.2023-07.10.2023 from distance of 650 meters from Quarry Site is annexed herewith and marked as **ANNEXURE R-21.**

A copy of the Air Quality Monitoring Reports for a period between 03.10.2023-07.10.2023 from distance of 250 meters from Quarry Site is annexed herewith and marked as **ANNEXURE R-22.**

50. It is submitted that merely because the Joint Committee has found PM 2.5 and PM 10 limit violations at 4 out of 9 quarries at 100 meters distance, does not mean that all other quarries operating in the State are at default. It is further submitted that every quarry has its own Environment Clearance and has to be comply with the mandated EC Conditions including the condition of maintain the dust pollution within the stipulated limits. If any quarry is found violative of the aforementioned EC. Condition then there will always be remedy in form of penalty and notices by the concerned State Pollution Control Board who act against such violators as per law. Hence, no straight jacket formula can be prescribed for maintaining the distance on account of dust pollution.
51. The data of dust pollution spreading upto a distance of 100 meters is also misleading, inaccurate for the reason that the Report itself records that rubber plantation, natural vegetation were also the contributors of the dust pollution. Hence, merely because the dust pollution is spreading upto a distance of 100

meters in few instances, hence a distance of 150 meters should be imposed is illogical and irrational.

**NOISE POLLUTION:**

52. Further, at Para 5.2 of the Report, the committee itself records that “the primary aim of noise monitoring is to determine whether the noise contributed by any source is increasing the ambient noise level by 10 dB(A) or more”. The report further records that Noise monitoring was done in batches of one-hour long duration to cover the entire monitoring period of 12 hours. Monitoring was planned to capture the ambient noise level in the area when the stone quarry is not operating (Ambient Noise), and ambient noise levels were assessed while the stone quarry was in operation.
53. That at Para 7.0 of the Report dealing with stakeholders physical hearing (See Pg. 30 of the Report), states that the Public associated with quarry operations submitted that they have not experienced any difficulties with the existing quarry operations and had requested to retain the prescribed 50m distance. In fact, Majority of the complaints were related to traffic nuisance, due to quarry vehicles conveying huge loads of quarry products. In fact, even this issue is orphaned with no authorities identified to regulate/ address the traffic nuisance created by quarry trucks.
54. In Para 7.4 of the Report (See Pg. 34 of the Report), the Joint Committee has rendered a specific finding that the threshold

level of air-overpressure is 134 dB(L) as per USBM standard. Considering the 134 dB(L) as safe limits, the recorded values of AOP at all the quarries were found to within the limit. It is imperative to mention here that the committee even at 50 meters distance found that the impact of blasting was in the range of 110 to 120 dB(L) which is also within the limit. Hence, there is no violation insofar as air overpressure arising out of quarry blasting is concerned.

55. Para 7.5 of the Report (see Pg. 35 of the Report) further holds that No fly rock was observed during the study except in two cases when fly rocks occurred (<25 m) but were within the blasting area only.
56. The only logic behind 150 meters distance between the quarrying mine site and household structures not belonging to the mine owner is the finding relating to noise pollution at Para 7.6 of the Report (See Pg. 35 of the Report). The relevant findings of the Report are as under:

#### **7.6 Observations: Noise pollution**

...

*It was observed that at noise monitoring stations at 200 m extraneous noise from other sources were reported by the monitoring team at various locations. Noise from the roads/traffic/public places contributed to the overall ambient noise in few locations. Hence, the influence of noise may be limited to 150m and not till 200m. For practical*

*purposes with NONEL technology, it would be safe to earmark an area of 150m from the blasting zone as a noise influence area.*

57. It is submitted that merely because extraneous noise from other sources (not related to quarry mining activity) were reported by the monitoring team, therefore the influence of noise be limited to 150 meters instead of current legislative mandated 50 meters including with the use of NONEL Technology is unreasonable, arbitrary to the extent that the Committee fails to take into account the fact that NONEL Technology, as being used by AVPPL, produces minimal vibration, noise and nil flying rocks compared to conventional blasting methods technology. Hence, the Committee has failed to draw distinction w.r.t the impact of blasting with and without NONEL Technology while determining the distance of 150 meters which shows non-application of mind by the Joint Committee.
58. Moreover, mining activity are neither contributing nor attributable to the purported noise pollution as suggested in the Joint Committee Report.
59. The external noises factors such as "Noise from the roads/ traffic/ public places" and Heavy Wind cannot be held responsible in extending the distance of mine quarrying from 50 meters to 150 meters. It is imperative to note that Kerala being a densely populated State with a long agglomerate of small and medium towns, construction material (aggregate)

needs of the State for its development projects can never be fulfilled with such unreasonable distance criteria.

60. The State has been following its own distance criteria of 50 m after detailed study and application of advanced mining methods of controlled blasting. If such unreasonable distance criteria of 150 meters is imposed upon minor minerals such as mine quarries, then it will lead to a situation of holding of more land for quarrying and due to the requirement to keep longer buffer area, valuable minor minerals cannot be resourced optimally for the development projects of the State.
61. Further, as per the clause 7 (1) of the Noise Pollution (Regulation and Control) Rules 2000 which was amended in January 2010, any person can make complaints to the authority, if the noise levels exceed the ambient noise standards by 10 dB (A) or more in any area or zone. This is clearly absent in the present case. Further, there is no observation or discussion of any complaint in the Report of the Joint Committee.

A copy of the relevant extract of the Noise Pollution (Regulation and Control) Rules, 2000 is annexed herewith and marked as **ANNEXURE R- 23**.

62. On detailed perusal of the said Report submitted by the Joint Committee, several factual mistakes, inconsistencies, and errors are noted. For instance, the Noise levels recorded at four quarries out of total nine inspected quarries by the Joint

Committee at 100m is more than the noise levels recorded at 50m during mining operations. This seems illogical and has no nexus in every sense, and hence the results of the Joint Committee seems to be inaccurate.

63. That determination of safety distance based on the noise level observations made by the Joint Committee seem to be fraught with errors and inconsistencies, for the following reasons:

- (i) The category of the area/zone where the study undertook should be considered as the Industrial Area rather than Residential as there are just few houses in the nearby zones of 50-150m.
- (ii) The area/zone should be logically considered as Mixed Area/Zone as both Residential & Industrial areas are involved and the Noise level limits should be of Ambient standards of Industrial Area.
- (iii) The noise levels monitored were not of mining related alone. There were contributions from public roads, public spaces, and public & private transportation system and heavy wind, the same was also mentioned in the report. In this regard, reference is made to Page 28 of the Joint Committee Report, wherein it states ***'Noise contributions from public roads, public spaces, and safety sirens were noticed at these locations.'*** It is most respectfully submitted that there

could have been many such external noises not related or attributable to mining activity which could have been captured either in the ambient noise levels or while the mining operations noise levels were being monitored or both. There has been no definite or proper scientific measure undertaken to negate the impacts of these external noise influences from the study, thus the current observations w.r.t noise pollution need not be correct arising out of the impact of blasting and mining activities.

- (iv) That blasting activity is an instantaneous activity which lasts only for few seconds and is carried out only 6 times a day by AVPPL, wherein 20 to 25 Holes per round are blasted, with 3 rounds in morning Session and 3 rounds in the afternoon session. Hence blasting cannot be made attributable towards major contributor of noise pollution.
- (v) If the recorded noise is due to drilling and mucking (non-blasting mining activities) it should have been almost similar for all the mines as the activity in all the mines was same, however it is observed that it is different for different mines. This indicate that the noise levels recorded were affected by other noises other than mining.
- (vi) Moreover, merely because safety measures are adopted by quarry owners i.e. Blasting announcement

through hooters around the Quarry, sirens three times before the Blasting and one time after Blasting, each having a duration of 1 minute, which are used for alerting nearby surroundings of the quarry, such measures cannot be held responsible for contributing factor towards noise pollution.

(vii) if the noise levels are a problem there are ways and means to reduce it by placing of acoustic barriers like greenbelt development around the mining lease area, plantation, and other means.

(viii) The safe distance cannot be decided just on the basis of Noise, when all other crucial parameters like Permissible Peak Particle Velocity (PPV), Air Overpressure (AoP) and Flyrock are found within the permissible limits.

(ix) Intensity/ Attenuation of 'Noise' is affected by many parameters like (i) Traffic Conditions. (ii) Roadway Configuration like Grade and Vertical Alignment, Horizontal Alignment, (iii) Altitude of site, (iv) Wind direction (v) Shielding and Ground Cover.

64. The above factors are different for different mines and hence categorising all the mines into one and having a single straight jacket standard is not appropriate, illogical and the conclusions / recommendations should be mine & site

specific. In the present case, the mine of the AVVPL has not even been inspected by the Joint Committee.

**EC Conditions mandate maintenance of noise levels:**

65. Even otherwise as per EC condition no. 36, AVPPL has to take measures for control of noise below 85 dBA in the quarry environment. It is submitted that following measures are taken for control of noise levels by AVPPL:
- a. **For drilling:** Good captive silencers are being used in drilling equipment.
  - b. **For blasting:** AVPPL uses the NONEL method-bottom initiation with MS CONNECTORS to reduce the noise and Vibration while of blasting.
  - c. **Machinery and Tippers:** It is ensured that equipment is fitted with effective silencers, mufflers, acoustic linings, or shields, as necessary.
  - d. **Vehicles:** Vehicles transporting the materials follow the speed limit to maintain the noise level.
  - e. Vehicles are serviced regularly and maintained properly to avoid any unwanted generation of noise or vibration from them.
  - f. Further, Ambient Noise is being monitored by NABL accredited laboratory; Standards Environmental & Analytical Laboratories as per Noise Pollution

(Regulation & Control) Rules, 2003 (Rule 3 (1) and 4 (1)) at 5 locations. The summary of the noise levels have also been annexed by AVPPL in its regular half yearly EC Conditions compliance report submitted to SEIAA.

66. Further, Government of Kerala accords permission under Rule 10(f) of Kerala Minor Mineral Concession (amendment) Rules 2017, to carry on quarrying operations at or any points within a distance of 50 metres from any reservoir, tanks canals, rivers, bridges, residential buildings etc.
67. That Rock blasting is being conducted at the closed distances of 20-50m in Metro Rail Projects by controlling all the above blast effects of Vibration, Air-overpressure and Fly rock. Similarly, it can be conducted at 50-100 m distances as per the Government of Kerala Rules by adopting controlled blasting measures suggested by scientific institutes.
68. Nowhere in world, the safe distance criteria is based on the 'Noise' as it is not a significant parameter which can cause structural damage. Moreover, the local public grievances are not related to 'Noise' levels.
69. For all the reasons stated above, determining a safety distance of 150M merely based on the noise level observations and dust pollution made by the Joint Committee seem to be fraught with errors and inconsistencies and not aligning with the existing standards and statues. The current

safety distance of 50M is sufficient when considering the zone of mining as Industrial Area/Zone when considering noise level pollution and dust emission, which are maintained as per EC Conditions. As mentioned above, it is also important to reiterate that the blasting studies were conducted at a much higher level of intensity by the worst-case scenario blasting, hence need not be reflective of the standard practices used by mine owners in Kerala, which could also lead to inaccurate and exaggerated readings and results.

**III. COMMITTEE FAILED TO CONSIDER THE SUBMISSIONS/ DATA OF AVPPL IN THE PUBLIC HEARING:**

70. It is submitted that this Hon'ble Tribunal in view of the Hon'ble Supreme Court Order after considering the submissions made by project proponents passed an order dated 9.12.2021 dismissing the specific plea of the project proponents that mining should not be obstructed owing to the peculiar topography of Kerala. However, out of abundant caution after examining the prayers in the original application and project proponent's contentions in detail, this Hon'ble Tribunal directed for an expert study about safe distance for stone quarry from habitations by a joint committee of 7 members.
71. It is submitted vide same order this Hon'ble Tribunal also gave liberty to the stakeholders to give their respective view points to the said committee. In view of the same, AVPPL had submitted its representation before the Committee and

attended the public hearing called by Committee on 25.08.2022 to understand the public's view on the distance criteria. During the meeting, AVPPL submitted the report of the Vibration Test conducted by Anna University, Chennai for period between 16.03.2021-17.03.2021 at one of the quarries operated by AVPPL, Kadavilla quarry. It is pertinent to note here that the said report was not even deliberated by the Committee. Anna University is an accredited university by **AICTE**. Further as per latest d (B) A study carried out by Anna University, it can be seen that the noise arising out of mining activities are within the permissible limits.

A copy of the Blasting Induced Noise and Vibration study report of Anna University for period 16.03.2021-17.03.2021 is annexed herewith and marked as **ANNEXURE R-24**.

**IV. JOINT COMMITTEE REPORT DATED 28.2.2023 IS ARBITRARY AND CONTRARY TO THE AMENDED RULE 10 (F) OF THE KERALA MINOR MINERAL CONCESSION (AMENDMENT) RULES, 2017 ISSUED BY THE GOVERNMENT OF KERALA**

72. It is submitted that the new distance criterion as suggested in the Joint Committee Report dated 28.02.2023 failed to consider that in the State of Kerala, the Kerala Minor Mineral Concession (Amendment) Rules, 2017 ("**2017 Rules**") already lay down a distance criterion in Rules 10(f) and 40(1)(i) which is reproduced herein below:

*“10.[...] (f) the permit holder shall not carry on or allow to be carried on any quarrying operations at or to any points within a distance of 100 meters from any railway line except with the previous written permission of the Railway Administration concerned and any bridge on National Highway or 50 meters from any reservoir, tanks, canals, rivers, bridges, other public works, residential buildings, the boundary walls of places of worship, burial grounds, burning ghats or village roads or one kilometer from the boundaries of National Park or Wildlife Sanctuaries except with the previous permission of the authorities concerned or the Government or the competent authority.”*

73. That the aforementioned rules [10(f) and 40] were amended by the notification dated 22.6.2017 issued by KSPCB *vide* SRO No.346 of 2017, wherein the KSPCB revised the earlier circulars and laid down the minimum distance requirement for stone quarrying from residential buildings and human inhabited sites to 50 metres in tune with the requirement in Section 10(f) of the 2017 Rules.

A copy of the amended notification dated 22.6.2017 issued by KSPCB *vide* SRO No.346 of 2017 is annexed as **ANNEXURE R-25**

74. In the said notification, the rationale for adopting the distance criterion was given and is reproduced herein below: -

*“In the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016 for major minerals, the distance criteria adopted for mining activities were retained as stipulated in the earlier Mineral Concession Rules. Hence a different criterion cannot be adopted in the case of minor minerals. In such circumstances, in order to make it in tune with the Minerals (Other than Atomic Hydro Carbons Energy Minerals) Concession Rules, 2016, it is decided to incorporate the same distance criterion in Rules 10 and 40 as well as Form H”*

Therefore, the decision to specify a criterion in Rule 40 and 10(f) was based on sound reasoning of the legislature.

**V. AVPPL USES STATE-OF-THE-ART MODERN TECHNOLOGICAL EQUIPMENT TO UNDERTAKE QUARRYING TO MINIMIZE ANY ENVIRONMENTAL EFFECTS:**

75. It is pertinent to note that AVPPL herein uses state-of-the-art modern technological equipment to undertake quarrying which are designed to minimize any environmental effects such as NONEL technology for blasting which produces minimal vibration, noise and nil flying rocks compared to conventional blasting methods technology. This NONEL technology was used in demolition of four apartment complexes that were built by violating the Coastal Regulation Zone (CRZ) norms, at Maradu municipality in Kerala's

Ernakulam district on 11th and 12th Jan 2020. There were several houses as well as other public facilities in the surrounding. No damage of nearby houses and public utilities were reported.

76. It is further submitted that this Sea Port Project has its own strategic importance, resulting from closeness to International Shipping Routes and geographical advantage, resulting from deep natural draught. That this Sea Port Project is one of the major infrastructure projects of the state and the country. Considering the importance of the project, Government of Kerala since 1995 had made multiple attempts to develop the port.
77. With the commissioning of Sea Port Project, the current transshipment of Indian cargo handled by Colombo, Salalah and Singapore will get shifted to Vizhinjam, owing to its closeness to International Shipping Route. This will result in large savings of Transshipment cost as well as foreign exchange. The savings will generate large consumer savings. There will also be considerable savings in transshipment time of good resulting in cost competitiveness. Resulting from the cost competitiveness induced by the port, the port will be ushering high industry growth in the country and the region. The port and resultant industry growth will be boosting employment generation in the country.
78. Considering the importance of this Sea Port Project, Vision document of Government of India "Maritime India Vision


2030” published by Ministry of Ports, Shipping and Waterways, have already prioritized Development of Sea Port Project on immediate short-term basis. Considering the economic and national significance of the project and the priority accorded to it by Government of India and Government of Kerala, commissioning of the project in immediate short term is extremely crucial. The key engineering structure which forms part of the project is a 2959 meters long Boulders Mounted Breakwater providing tranquil berthing operations to large ships visiting the port. One of the key imperatives for completing the construction of the Breakwater is supply of boulders from Mines located in the project vicinity.

79. Kerala has a unique geography since it is a long strip of land flanked by the Arabian Sea to the west and the Western ghats to the East. Hence, Kerala is often described as one long urban agglomeration. Therefore, the strip of the land in the middle, which includes inhabited areas, is the only limited area available for economic activities, including quarrying.
80. Being a densely populated state and a long agglomerate of small and medium towns, construction material (aggregate) needs of the State for its development projects can never be fulfilled with such unreasonable distance criteria. The State has been following its own distance criteria of 50 m after detailed study and application of advanced mining methods of controlled blasting. Following the order of Hon'ble

Supreme Court in respect of 4 multistoried flats in Maradu, Kochi, Government of Kerala successfully applied techniques of controlled blasting and demolished 4 multistoried buildings without any minor damage to adjoining structures even within the distance of 50 m.

81. Therefore, in view of the above objections the Report of the Joint Committee should be rejected based on the factual mistakes and inconsistencies in the Report.

FILED BY



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PLACE: NEW DELHI  
DATED: 04.12.2023

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 304 OF 2019

IN THE MATTER OF:

M. Haridasan

...Applicant

VERSUS

State of Kerala & Ors.

Respondent(s)

AFFIDAVIT

I, Mr. Rajesh Kumar Jha , S/o. Krishna Chandra Jha aged about 59 years, being the authorized signatory of the Respondent Company- Adani Vizhinjam Port Private Limited (AVPPL) in the abovementioned Original Application, having its office at No.1, Port Office Building, Mullur Road, Mullur, Thiruvananthapuram Dt, Kerala - 695521 , do hereby solemnly affirm and state as under:

1. That I am the authorized signatory of the Respondent Company in the aforesaid matter and I am well acquainted with all the facts and circumstances of the case and as such I am duly authorized to swear this affidavit.
2. I say that I have read and understood the facts and contents as stated in the reply/objections and say that the facts stated therein are true and correct to my knowledge and belief and no part of it is false.
3. I state that the documents annexed to the reply/objections are true copies of their respective originals. FOR ADANI VIZHINJAM PORT PRIVATE LIMITED

*Rajesh*  
AUTHORISED SIGNATORY  
DEPONENT

VERIFICATION:

I, Rajesh Kumar Jha , the above named deponent do hereby verify that the averments of the facts stated herein above are true to my knowledge and belief and no part of it is false and no material fact has been concealed therefrom.

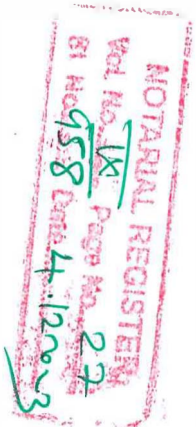
Verified on this 4<sup>th</sup> day of December, 2023 at Thiruvananthapuram.

Solemnly affirmed and signed before me  
by the deponent, who is known to me on this  
the 4<sup>th</sup> day of December 2023  
at my office at Vanchiyoor, Tvpm-35

FOR ADANI VIZHINJAM PORT PRIVATE LIMITED

*Rajesh*  
AUTHORISED SIGNATORY  
DEPONENT

SUREENDAK V.P. B.A., LL.B  
ADVOCATE & NOTARY  
Roll No. K/1114/1999  
VANCHIYOOR  
THIRUVANANTHAPURAM-35  
Mob : 9947709863





**GOVERNMENT OF KERALA**

നമ്പർ. 30/ഇ 1/2018/മ.ഇ.വ

മത്സ്യബന്ധന തുറമുഖ (ഇ) വകുപ്പ്  
തിരുവനന്തപുരം  
തീയതി : 05-07-2018

പ്രേഷകൻ

പ്രിൻസിപ്പൽ സെക്രട്ടറി  
സീകർത്താവ്  
ജില്ലാ കളക്ടർ,  
തിരുവനന്തപുരം/കൊല്ലം/പത്തനംതിട്ട.

ഡയറക്ടർ, മൈനിംഗ് & ജിയോളജി, തിരുവനന്തപുരം

മാനേജിംഗ് ഡയറക്ടർ,  
വിഴിഞ്ഞം ഇന്റർനാഷണൽ സീപോർട്ട് ലിമിറ്റഡ്, തിരുവനന്തപുരം.

മാനേജിംഗ് ഡയറക്ടർ & ചീഫ് എക്സിക്യൂട്ടീവ് ഓഫീസർ,  
അദാനി വിഴിഞ്ഞം പോർട്ട്സ് പ്രൈവറ്റ് ലിമിറ്റഡ്, തിരുവനന്തപുരം  
സർ,

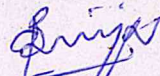
വിഷയം: മത്സ്യബന്ധന തുറമുഖ വകുപ്പ് - സംസ്ഥാനത്തെ അടിസ്ഥാന വികസന  
രംഗത്തെ നിർമ്മാണ പ്രവർത്തനങ്ങൾക്ക് പാറ ലഭ്യമാക്കുന്നതുമായി  
ബന്ധപ്പെട്ട് - യോഗ നടപടിക്കുറിപ്പ് അയയ്ക്കുന്നത് - സംബന്ധിച്ച്  
സൂചന: 30-06-2018 ലെ ഇതേ നമ്പർ സർക്കാർ കത്ത്.

വിഴിഞ്ഞം അന്താരാഷ്ട്ര തുറമുഖ പദ്ധതിയുമായി ബന്ധപ്പെട്ട പ്രവർത്തനങ്ങൾക്ക് കരിങ്കല്ലിന്റെ ലഭ്യത ഉറപ്പുവരുത്തുന്നത് സംബന്ധിച്ച് ബഹു. റവന്യൂ വ്യവസായം, തുറമുഖം വകുപ്പ് മന്ത്രിമാരുടെ സാന്നിധ്യത്തിൽ ബഹു. മുഖ്യമന്ത്രിയുടെ അധ്യക്ഷതയിൽ 03/07/2018 ന് നടന്ന യോഗത്തിന്റെ നടപടിക്കുറിപ്പ് അറിവിലേയ്ക്കും അടിയന്തിര നടപടികൾക്കുമായി ഇതോടൊന്നിച്ച് അയയ്ക്കുന്നു.

വിശ്വസ്തയോടെ,

**പി.റ്റി.ജോയി**  
ഡെപ്യൂട്ടി സെക്രട്ടറി  
പ്രിൻസിപ്പൽ സെക്രട്ടറിക്കുവേണ്ടി

അംഗീകാരത്തോടെ

  
സെക്ഷൻ ഓഫീസർ

As  
**TRUE COPY**

സംസ്ഥാനത്തെ പ്രധാന പദ്ധതികൾക്ക് പ്രത്യേകിച്ച് വിഴിഞ്ഞം തുറമുഖ പദ്ധതിക്ക് പാറ ലഭിക്കുന്നതിനുള്ള പ്രയാസങ്ങൾ പരിഹരിക്കുന്നത് സംബന്ധിച്ച് ബഹു. റവന്യൂ, തുറമുഖ വകുപ്പ് മന്ത്രിമാരുടെ സാന്നിധ്യത്തിൽ 03.07.2018 ന് ബഹു. മുഖ്യമന്ത്രിയുടെ അദ്ധ്യക്ഷതയിൽ ചേർന്ന യോഗത്തിന്റെ നടപടിക്കുറിപ്പ്

യോഗം 3 മണിക്ക് ആരംഭിച്ചു. പങ്കെടുത്തവരുടെ പേര് അനുബന്ധമായി ചേർത്തിരിക്കുന്നു.

വിഴിഞ്ഞം അന്താരാഷ്ട്ര തുറമുഖ പദ്ധതി പൂർത്തീകരിക്കുന്നതിന് 3100 മീറ്റർ നീളത്തിൽ പുലിമുട്ട് നിർമ്മിക്കേണ്ടതുണ്ട്. എന്നാൽ പാറ കിട്ടുന്നതിനുള്ള പ്രയാസം മൂലം ഇതുവരെ 600 മീറ്റർ പുലിമുട്ട് മാത്രമാണ് നിർമ്മിച്ചിട്ടുള്ളത്. ഈ ഒക്ടോബർ മാസത്തോടെയെങ്കിലും പാറയുടെ ലഭ്യത ഉറപ്പു വരുത്തിയില്ലെങ്കിൽ തുറമുഖ നിർമ്മാണം സ്തംഭനത്തിലേക്ക് നീങ്ങുമെന്ന് ആമുഖമായി തുറമുഖ വകുപ്പ് പ്രിൻസിപ്പൽ സെക്രട്ടറി അറിയിച്ചു. തിരുവനന്തപുരം, കൊല്ലം ജില്ലകളിലെ ക്വാറി, ക്രഷർ ഉടമകൾ സംഘടിതമായി തുറമുഖ പദ്ധതിക്ക് കല്ല് ലഭിക്കുന്നത് തടസപ്പെടുത്തുന്ന സാഹചര്യമാണ് നിലവിലുള്ളത്. ഇക്കാര്യത്തിൽ ശക്തമായ നടപടി ആവശ്യമാണെന്ന് ബഹു. തുറമുഖ വകുപ്പ് മന്ത്രി അഭിപ്രായപ്പെട്ടു. പാറ പൊട്ടിക്കുന്നതിന് മാത്രമല്ല പാറ കൊണ്ടുപോകുന്നതിനും ചില തൽപ്പരകക്ഷികൾ തടസ്സം സൃഷ്ടിക്കുന്നതായി അദ്ദേഹം അറിയിച്ചു. ഈ വിഷയത്തിൽ ബന്ധപ്പെട്ട സെക്രട്ടറിമാരുടെയും ജില്ലാ കളക്ടർമാരുടെയും വിശദീകരണങ്ങൾ ബഹു. മുഖ്യമന്ത്രി ആരാഞ്ഞു.

ജില്ല തിരിച്ചുള്ള വിശദാംശങ്ങൾ താഴെപ്പറയുന്നു.

**1. തിരുവനന്തപുരം**

6 ക്വാറികൾക്കാണ് അദാനി കമ്പനി നിരാക്ഷേപ സാക്ഷ്യപത്രത്തിന് (NOC) അപേക്ഷിച്ചിട്ടുള്ളത്. ഇതിൽ ഒരു ക്വാറിക്ക് NOC നൽകി. ബാക്കി 5 എണ്ണം പരിഗണനയിലാണ്. നഗരുരിൽ അനുമതി നൽകിയ സ്ഥലത്ത് ക്വാറി തുടങ്ങുന്നതിന് പൊതുജനങ്ങളിൽ നിന്ന് ശക്തമായ എതിർപ്പ് ഉണ്ടായതിനെ തുടർന്ന് ബന്ധപ്പെട്ടവരുമായി ചർച്ച നടത്തിയെങ്കിലും ഒരു വിഭാഗം ഉദ്യോഗസ്ഥരും പരോക്ഷമായി പ്രതിഷേധക്കാരെ സഹായിക്കുന്ന നിലപാട് സ്വീകരിച്ചിട്ടുള്ളതുകൊണ്ട് ഈ പ്രശ്നം പരിഹരിക്കാൻ കഴിഞ്ഞിട്ടില്ലെന്ന് ജില്ലാ കളക്ടർ അറിയിച്ചു.

**2. കൊല്ലം**

3 ക്വാറികൾക്ക് വേണ്ടിയുള്ള NOC അപേക്ഷകളാണ് കൊല്ലം ജില്ലയിൽ ലഭിച്ചിട്ടുള്ളത്. ഇതിൽ ഒരു ക്വാറിക്ക് 2 അപേക്ഷകർ സർക്കാർ പ്രോജക്റ്റിന് പാറ ആവശ്യമാണെന്ന് ചൂണ്ടിക്കാട്ടി അപേക്ഷ സമർപ്പിച്ചിട്ടുള്ളതിനാൽ ഇക്കാര്യത്തിൽ തീരുമാനം എടുക്കാൻ കഴിഞ്ഞിട്ടില്ല.

**പത്തനംതിട്ട**

കോന്നി താലൂക്കിൽ കൂടൽ വില്ലേജിൽ 2 അപേക്ഷകളാണ് സമർപ്പിച്ചിട്ടുള്ളത്. കോന്നി മെഡിക്കൽ കോളേജ് കാമ്പസിൽ ഏതാണ്ട് 2 ലക്ഷം ടൺ പാറക്കല്ല്

As TRUE COPY

(മൈനിംഗ് നടത്തിയത്) ലഭ്യമാണ്. ആയത് വിഴിഞ്ഞം പദ്ധതിയുടെ ആവശ്യത്തിന് നൽകുന്നതിൽ തടസ്സമില്ലെന്ന് ജില്ലാ കളക്ടർ അറിയിച്ചു.

സർക്കാർ പദ്ധതി എന്ന നിലയിൽ ഏറ്റവും മുൻഗണന വിഭാഗത്തിൽ ഉൾപ്പെടുത്തി ഈ ക്വാറികൾക്ക് ജില്ലാ കളക്ടർമാർക്ക് NOC നൽകുന്നതിന് യാതൊരു വിധ തടസ്സവും ഇല്ലെന്ന് റവന്യൂ വകുപ്പ് അഡീഷണൽ ചീഫ് സെക്രട്ടറി അറിയിച്ചു. കരാറുകാരന് കല്ലിന് അമിതവില ലഭിക്കുന്ന തരത്തിലാണ് പദ്ധതിയുടെ എസ്റ്റിമേറ്റ് തയ്യാറാക്കിയിരിക്കുന്നത് എന്ന് വ്യാപകമായ പ്രചാരണം നടക്കുന്നതുകൊണ്ട് നിലവിലുള്ള മാർക്കറ്റ് റേറ്റിൽ പാറ നൽകുന്നതിന് ക്വാറി ഉടമകൾ തയ്യാറാകാത്ത സാഹചര്യമാണ് നിലവിലുള്ളതെന്ന് വ്യവസായ വകുപ്പ് പ്രിൻസിപ്പൽ സെക്രട്ടറി നിരീക്ഷിച്ചു. അതുകൊണ്ടാണ് അവർ സംഘം ചേർന്ന് അദാനി കമ്പനിക്ക് പാറ ലഭിക്കുന്നതിനെ തടസ്സപ്പെടുത്തുന്നത്. പുലിമുട്ട് നിർമ്മാണത്തിന് വിവിധ വലുപ്പത്തിലുള്ള പാറക്കല്ലുകൾ ആവശ്യമാണെന്നും, പാറയുടെ വലിപ്പത്തിനനുസരിച്ചാണ് വില നിശ്ചയിച്ചിട്ടുള്ളതെന്നും ഇറമുഖ വകുപ്പ് പ്രിൻസിപ്പൽ സെക്രട്ടറി അറിയിച്ചു. മാത്രമല്ല പദ്ധതി പ്രദേശത്ത് ഇവ എത്തിക്കുന്നതിന് കമ്പനി തുക ചെലവഴിക്കേണ്ടിവരും. ഇതിൽ Transportation, Placement തുടങ്ങിയ ചാർജുകളും ഉൾപ്പെടുന്നു.

എല്ലാ നടപടി ക്രമങ്ങളും സുതാര്യമായി പാലിച്ച് നൽകുന്ന ഫയലുകളിൽപോലും ഊമകത്തുകളുടേയും അടിസ്ഥാനമില്ലാത്ത ആരോപണങ്ങളുടേയും പേരിൽ വിജിലൻസ് ഫയലുകൾ പിടിച്ചെടുക്കുകയും നടപടികൾ ആരംഭിക്കുകയും ചെയ്യുന്നതുകൊണ്ട് പല ഉദ്യോഗസ്ഥരും അവധിയിൽപോകുന്ന സാഹചര്യമാണ് നിലവിലുള്ളതെന്ന് ജിയോളജി ഡയറക്ടർ അറിയിച്ചു. ഇക്കാര്യത്തിൽ നിയമപരമായ സംരക്ഷണം വേണമെന്നും അദ്ദേഹം ആവശ്യപ്പെട്ടു.

ആവശ്യമായ ഇൻസ്പെക്ഷനുകൾ വിവിധ വകുപ്പുകളിലെ ഉദ്യോഗസ്ഥരെ ഉൾപ്പെടുത്തി ഒരു പ്രത്യേക ടീമിനെ നിയോഗിച്ച് കാലതാമസം പരമാവധി ഒഴിവാക്കാൻ ജില്ലാകളക്ടർമാർ ശ്രമിക്കണമെന്ന് മുഖ്യമന്ത്രിയുടെ സെക്രട്ടറി നിർദ്ദേശിച്ചു. വിഴിഞ്ഞം തുറമുഖ പദ്ധതിക്ക് സർക്കാർ പദ്ധതി എന്ന നിലയിൽ മുൻഗണന നൽകി പാറ സമയബന്ധിതമായി ലഭിക്കുന്നുണ്ടെന്ന് ഉറപ്പാക്കാനുള്ള നടപടികൾ ജില്ലാ കളക്ടർമാരും ബന്ധപ്പെട്ട ഉദ്യോഗസ്ഥരും സ്വീകരിക്കണമെന്ന് ബഹു. മുഖ്യമന്ത്രി നിർദ്ദേശിച്ചു. നഗരത്തിൽ നിലവിൽ ക്വാറികൾ പ്രവർത്തിക്കുന്ന സാഹചര്യത്തിൽ ഒരു ക്വാറി മാത്രം പ്രവർത്തിക്കാൻ പാടില്ല എന്ന നിലപാട് അംഗീകരിക്കാൻ കഴിയില്ലായെന്നും ഇക്കാര്യത്തിൽ ബന്ധപ്പെട്ടവരുടെ യോഗം വിളിച്ചുചേർത്ത് ആവശ്യമായ നടപടികൾ ജില്ലാ ഭരണഘടന സ്വീകരിക്കേണ്ടതാണെന്നും ബഹു. മുഖ്യമന്ത്രി നിർദ്ദേശിച്ചു.

യോഗം താഴെപ്പറയുന്ന തീരുമാനങ്ങൾ കൈക്കൊണ്ടു

- 1) വിഴിഞ്ഞം തുറമുഖമായി ബന്ധപ്പെട്ട് ഇപ്പോൾ ലഭിച്ചിട്ടുള്ള അപേക്ഷകളെല്ലാം 10 ദിവസത്തിനുള്ളിൽ പരിശോധിച്ച് NOC നൽകാൻ ജില്ലാ കളക്ടർമാർ നടപടി സ്വീകരിക്കേണ്ടതാണ്. വിഴിഞ്ഞം പദ്ധതി സർക്കാരിന്റെ ഏറ്റവും പ്രധാനപ്പെട്ട പദ്ധതികളിലൊന്നായി പരിഗണിച്ച് ആവശ്യമായ നടപടികൾ ജില്ലാകളക്ടർമാർ സ്വീകരിക്കേണ്ടതാണ്. ഒന്നിലധികം അപേക്ഷകർ ഉണ്ടെങ്കിൽ വിഴിഞ്ഞം പദ്ധതിയ്ക്ക് 'സർക്കാരിന്റെ പ്രധാനപ്പെട്ട പദ്ധതി എന്ന പരിഗണന നൽകി ടി അപേക്ഷകന് അനുമതി നൽകുന്നതിന്

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- 2) NOC യ്ക്കുള്ള അപേക്ഷകൾ സമർപ്പിക്കുന്നതിന് സമാന്തരമായി മൈനിംഗ് പ്ലാന്റ് തയ്യാറാക്കൽ ഉൾപ്പെടെയുള്ള മറ്റ് നടപടി ക്രമങ്ങൾ അദാനി കമ്പനി/ബന്ധപ്പെട്ട വ്യക്തികൾ പൂർത്തീകരിച്ച് സ്ഥയനഷ്ട ഓഗ്നൈസേഷനാണ്.
- 3) മൈനിംഗ് പ്ലാന്റ് സമർപ്പിച്ചാൽ ഒരു ആഴ്ചയ്ക്കുള്ളിൽ ആവശ്യമായ പരിശോധനകൾ നടത്തി ആവശ്യമായ റിപ്പോർട്ടിന് മൈനിംഗ് അന്റ് ജിയോളജി വകുപ്പ് അംഗീകാരം നൽകേണ്ടതാണ്.
- 4) ആവശ്യമായ അനുമതികൾ ലഭിച്ചാൽ ഏറ്റവും ചുരുങ്ങിയ സമയത്തിനുള്ളിൽ പാരിസ്ഥിതിക അനുമതി നൽകുന്നതിനുള്ള നടപടി ക്രമങ്ങൾ ജില്ലാ കളക്ടർമാർ / പരിസ്ഥിതി വകുപ്പ് പൂർത്തീകരിക്കേണ്ടതാണ്. ഈ വിഷയത്തിൽ ജില്ലാ കളക്ടർമാർ വ്യക്തിപരമായ ശ്രദ്ധ ചെലുത്തേണ്ടതാണ്.
- 5) തിരുവനന്തപുരം നഗരത്തിൽ മറ്റ് ക്വാറട്ടർകളെല്ലാം പ്രവർത്തിക്കുന്ന സാഹചര്യത്തിൽ ഒരു ക്വാറി മാത്രം പ്രവർത്തിക്കാൻ പറ്റില്ല എന്ന നിലപാട് അംഗീകരിക്കാൻ നിർവാഹമില്ല. ഈ പ്രശ്നം പരിഹരിക്കുന്നതിന് ജില്ലാ ഭരണകൂടം ആവശ്യമായ നടപടികൾ സ്വീകരിക്കേണ്ടതാണ്.
- 6) ബന്ധപ്പെട്ട ക്രഷർ/ക്വാറി ഉടമകൾക്ക് ഇടയിൽ വിഴിഞ്ഞം തുറമുഖ പദ്ധതി സർക്കാർ പ്രത്യേക പരിഗണന നൽകുന്ന പ്രോജക്റ്റാണെന്ന ബോധ്യം ഉണ്ടാക്കുന്നതിന് ജില്ലാ കളക്ടർമാർ ആവശ്യമായ നടപടികൾ സ്വീകരിക്കേണ്ടതാണ്.
- 7) വിജിലൻസ് ഇടപെടലുകൾ സംബന്ധിച്ച് ചീഫ് സെക്രട്ടറി ഒരു യോഗം വിളിച്ച് ബന്ധപ്പെട്ടവർക്ക് ആവശ്യമായ നിർദ്ദേശങ്ങൾ നൽകേണ്ടതാണ്.
- 8) കോന്നി മെഡിക്കൽ കോളേജിൽ ശേഷിക്കുന്ന കല്ല് വിഴിഞ്ഞം പദ്ധതിക്ക് നൽകുന്നതിനാവശ്യമായ നടപടി റവന്യൂ വകുപ്പ് സ്വീകരിക്കേണ്ടതാണ്.
- 9) ആഗസ്റ്റ് 20-ാം തീയതിക്ക് മുൻപ് എല്ലാ നടപടികളും പൂർത്തിയാക്കി കാലവർഷം കഴിയുന്നതോടെ വിഴിഞ്ഞം തുറമുഖ പദ്ധതിക്ക് പാറ ലഭിക്കുന്നുവെന്ന് ഉറപ്പാക്കേണ്ടതാണ്.

യോഗത്തിൽ പങ്കെടുത്തവർ

1. ശ്രീ. രാമചന്ദ്രൻ കടന്നപ്പള്ളി, ബഹു. തുറമുഖ മ്യൂസിയം പുരാവസ്തു പുരാതന വകുപ്പ് മന്ത്രി.
2. ശ്രീ. ഇ. ചന്ദ്രശേഖരൻ, ബഹു. റവന്യൂ വകുപ്പ് മന്ത്രി.
3. ശ്രീ. പി. എച്ച്. കുര്യൻ, അഡീഷണൽ ചീഫ് സെക്രട്ടറി. റവന്യൂ വകുപ്പ്
4. ശ്രീ. ബിശ്വനാഥ് സിൻഹ, പ്രിൻസിപ്പൽ സെക്രട്ടറി, തുറമുഖ വകുപ്പ്
5. ഡോ. കെ. ഇളങ്കോവൻ , പ്രിൻസിപ്പൽ സെക്രട്ടറി, വ്യവസായ വകുപ്പ്
6. ശ്രീ. ബി. ജി. ഹരീന്ദ്രനാഥ് സിൻഹ സെക്രട്ടറി

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7. ശ്രീ. വി. എസ്. സെത്തിൽ, മുഖ്യമന്ത്രിയുടെ പ്രിൻസിപ്പൽ സെക്രട്ടറി
8. ശ്രീ. എം. ശിവശങ്കർ, മുഖ്യമന്ത്രിയുടെ സെക്രട്ടറി
9. ശ്രീ. കെ. ബിജു, ഡയറക്ടർ, മൈനിംഗ് & ജിയോളജി.
10. ഡോ. കെ. വാസുകി , ജില്ലാ കളക്ടർ, തിരുവനന്തപുരം
11. ഡോ. എസ്. കാർത്തികേയൻ , ജില്ലാ കളക്ടർ. കൊല്ലം
12. ശ്രീ. പി. ബി. നൂഹ്, ജില്ലാ കളക്ടർ, പത്തനംതിട്ട
13. ശ്രീമതി. പ്രിയങ്കജി., അസിസ്റ്റന്റ് കളക്ടർ, തിരുവനന്തപുരം
14. ഡോ. ജയകുമാർ, മാനേജിംഗ് ഡയറക്ടർ & സി. ഇ. ഒ, VISL

*Binija*  
സെക്രട്ടറി ഓഫീസർ.

Annexure- A

## GOVERNMENT OF KERALA

Fisheries & Ports ( E)  
Department  
Thiruvananthapuram  
Date: 05-07-2018

From,  
The Principal Secretary

To,

1. The District Collector  
Thiruvananthapuram/Kollam/Pathanamthitta
2. The Director,  
Mining & Geology, Thiruvananthapuram
3. The Managing Director,  
Vizhinjam International Seaport limited, Thiruvananthapuram
4. The MD & CEO,  
Adani Vizhinjam Port Pvt Ltd, Thiruvananthapuram

Sir,

Sub: Fisheries & Ports Department- Availability of rocks for construction works for state Infrastructure development- Forwarding of MoM Minutes of the Meeting-reg.

Ref: GoK letter of the same number dated 30-06-2018

For ensuring the availability of rocks for construction activities of Vizhinjam International Port project a meeting was held on 03/07/2018 chaired by Hon. Chief Minister in the presence of Hon. Ministers for Revenue, Industry and Ports. The Minutes of the meeting held on 03/07/2018 are sent herewith for information and immediate action.

Your's  
sincerely P.T.  
JoyDeputySecretary

For the Principal  
Secretary

With Approval

Section officer

Minutes of the meeting chaired by the Hon. Chief Minister on 03.07.2018 in the presence of Hon. Ministers of Revenue and Ports Department, for resolving the difficulties in obtaining rocks for construction projects in the State, particularly the Vizhinjam seaport

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The meeting started at 3 p.m. The names of the participants are attached.

In order to complete and commission the Vizhinjam International Port project, a 3100 meter long breakwater has to be constructed. But due to the difficulty of getting rock, only 600 meters of breakwater has been constructed so far. As a preface, the Principal Secretary (Port Department) informed that if the availability of rock is not ensured at least by this October, the port construction will come to a standstill. There is a situation where quarry and crusher owners in Thiruvananthapuram and Kollam districts have organized and obstructed the sourcing of stone for the port project. Hon. Minister of Ports commented that strong action is needed in this regard. He informed that some parties are obstructing not only mining of rocks but also rock transportation. On the matter Hon Chief Minister sought clarification of the concerned Secretaries and District Collectors.

District wise details are given below.

#### 1. Thiruvananthapuram

Adani Company has applied for No Objection Certificate (NOC) for 6 quarries. Of these, NOC was granted to one quarry. The remaining 5 are under consideration. The District Collector informed that there was strong opposition from the public to start quarrying at the sanctioned place in Nagaroor. Discussions were held among the concerned parties, but the issue could not be resolved as some officials had taken the position of indirectly helping the protestors.

#### 2. Kollam

Kollam district has received N( ) quarries. Of these, 2 applicants have submitted their } quarry stating that the rock is required for a government project, so no decision has been taken in this regard.

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### 3. Pathanamthitta

2 applications have been submitted in Koodal village in Konni taluk. About 200,000 tons of rocks (mined) is available in Konni Medical College campus. The District Collector informed that there is no obstacle in providing these rocks for the Vizhinjam project.

The Additional Chief Secretary of the Revenue Department said that there are no constraints for the District Collectors to grant NOC to these quarries, by including them in the most priority category as a government project. The Principal Secretary of the Industries Department has observed that due to the widespread propaganda that the estimate of the project has been prepared in such a way that the contractor gets an excessive price for the stone, the current situation is that the quarry owners are not ready to provide the stone at the market rate. That is why they gang up to prevent Adani company from getting the rock. The Principal Secretary of the Port Department informed that for the construction of the breakwater, rocks of different sizes are required and the price is fixed according to the size of the rock. Moreover, the company will have to spend money to transport these to the project area. This includes charges like Transportation and Placement charges.

The Director of Geology informed that as Vigilance Department based on unnamed letters and baseless allegations, are seizing files (even those are submitted after following all procedures), the current situation is that many officers are going on leave. He has also requested legal protection in this regard.

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The Hon'ble Chief Minister's Secretary suggested that the District Collectors should try to avoid the delay as much as possible by deputing a special team

comprising officials from various departments to carry out necessary inspections. The Hon'ble Chief Minister suggested that the District Collectors and concerned officials should take steps to ensure that the Vizhinjam port project is prioritized as a Government Project and that the rocks are received in a time-bound manner. The Hon'ble Chief Minister directed that in the case of Nagaroor, as quarries are already functioning, the stand that this specific quarry will not be allowed to operate, cannot be accepted and the District administration should convene a meeting with the concerned parties and take necessary steps in this regard.

The meeting took the following decisions

- 1) The District Collectors should take steps to examine all the applications received in relation to Vizhinjam port and issue NOC within 10 days. Considering the Vizhinjam project as one of the most important projects of the government, the District Collectors should take necessary steps. If there are multiple applicants, then permission should be given to the applicant by considering the Vizhinjam project as an important project of the government.
- 2) On the submission of applications for NOC, other procedures including preparation of mining plan shall be completed by Adani Company/ Concerned individuals simultaneously and avoid time loss.
- 3) The Department of Mining and Geology shall approve the necessary report within one week of submitting the mining plan.
- 4) The District Collector/ Env nt shall complete the  
procedures for granting envir s within the shortest  
possible time after obtaining the necessary approvals. District Collectors should pay personal attention to this matter.

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5) The stand that only one quarry will not be allowed to operate, when other quarries are working in Nagaroor, Thiruvananthapuram, cannot be accepted. The District administration should take necessary steps to solve this problem.

6) The District Collectors should take necessary steps to create awareness among the concerned crusher and quarry owners that Vizhinjam Port project is a project of special consideration by the government.

7) The Chief Secretary should call a meeting regarding vigilance intervention and necessary instructions should be given to the concerned.

8) The Revenue Department should take necessary steps to provide the remaining rocks lying in Konni Medical College to Vizhinjam Port project.

9) It should be ensured that all necessary steps are completed before 20<sup>th</sup> August and the rocks are received for the Vizhinjam port by the end of the monsoon season. Those who attended the meeting

1. Shri. Ramachandran Kadannapalli, Hon'ble Minister of Port, Museum, Archeology and Records Department
2. Shri. E. Chandrasekaran, Hon'ble Minister of Revenue Department
3. Shri. P. H. Kurien, Additional Chief secretary, Revenue Department
4. Shri. Bishwanath Sinha, Principal Secretary, Ports Department
5. Dr. K. Ilangovan, Principal Secretary, Industries Department
6. Shri. B. G. Harindranath, Legal Secretary
7. Shri. V. S. Senthil, Principal Secretary to the Hon'ble Chief Minister
8. Shri. M. Shivashankar, Secretary to the Hon'ble Chief Minister
9. Shri. K. Biju, Director, Mining & Geology
10. Dr. K. Vasuki, District Collector, Thiruvananthapuram
11. Dr. S. Karthikeyan, District Collector. Kollam
12. Shri. P. B. Nooh, District Collector Pathanamthitta
13. Smt. Priyanka G, Assistant Collector, Thiruvananthapuram
14. Dr. Jayakumar, Managing Director & CEO, VISL

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Section Officer



### ***Proceedings of the State Environment Impact Assessment Authority Kerala***

*Present: Dr.H.Nagesh Prabhu, IFS (Rtd.), Chairman, Dr. K.Jayachandran, Member &  
Dr.Usha Titus I.A.S Member Secretary.*

**Sub: SEIAA- Environmental Clearance for the proposed building stone quarry project in Survey No. 555/2 at Nagaroor Village, Chirayinkeezhu Taluk, Thiruvananthapuram District, Kerala by Mr.Rajesh Jha, Chief Executive Officer, M/s Adani Vizhinjam Port Private Limited - Granted – Orders issued.**

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#### **STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, KERALA**

**No. 1200/EC2/2018/SEIAA**

***Dated, Thiruvananthapuram 01.03.2019***

- Ref: 1. Application received on 31.12.2018 from Mr.Rajesh Jha, Chief Executive Officer, M/s Adani Vizhinjam Port Private Limited, 2<sup>nd</sup> floor, Vipanchika Tower, Thycaud, Thiruvananthapuram – 695014
2. Minutes of the 90<sup>th</sup> meeting of SEAC held on 4<sup>th</sup> January, 2019
3. Minutes of the 92<sup>nd</sup> meeting of SEAC held on 22.01.2019
4. Minutes of the 89<sup>th</sup> meeting of SEIAA held on 27<sup>th</sup> February 2019.
5. Affidavit received on 28.02.2019 from Sri.Manoranjan Tripathy, Deputy General Manager- Projects, Adani Vizhinjam Port Pvt.Ltd.

#### **ENVIRONMENTAL CLEARANCE NO.02/2019**

Mr.Rajesh Jha, Chief Executive Officer, M/s Adani Vizhinjam Port Private Limited, 2<sup>nd</sup> floor, Vipanchika Tower, Thycaud, Thiruvananthapuram – 695014, vide the hardcopy of application received on 31.12.2018, has sought Environmental Clearance under EIA Notification, 2006 for the quarry project in Survey No. 555/2 at Nagaroor Village, Chirayinkeezhu Taluk, Thiruvananthapuram District, Kerala for an area of 3.6630 Ha. The project comes under Category B2, Activity 1(a), (i) as per the Schedule of EIA Notification 2006.

2. The proposed project site falls within Latitude 8<sup>o</sup>43'42.88" N to 8<sup>o</sup>33'51.74" N Longitude 76<sup>o</sup>50'15.26" E to 76<sup>o</sup>50'23.24" E . The lease area consists of 3.6630 hectares,

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which belongs to Government (Purambooke) land. The proposed project is for quarrying of 5,12,500 tonnes per annum. The daily water demand will be about 4 KLD, in which 2 KLD for domestic, 1KLD for plantation and 1KLD for dust suppression. The total project cost is 750 lakhs.

3. The proposal was placed in the 90<sup>th</sup> meeting of SEAC held on 4<sup>th</sup> January, 2019 and in the 92<sup>nd</sup> meeting of SEAC held on 22.01.2019. The Committee decided to recommend to issue EC subject to the following observations and conditions in addition to the general conditions.

1. *The NE and SW portion of the proposed quarry area is already mined to the localized baseline. Therefore, the area remaining to be mined out is the eastern portion of the proposed land.*
2. *On completion of the proposed mining activity, one quarter of the hillock under government land will vanish.*
3. *The geological reserve estimated is 51,96,250 tons out of which the mineable reserve is 17,78,750 tone (up to the bench level of 28m AMSL) and blocked reserve is 34,17,500 tons. The mineable reserve up to 40m AMSL is 15,07,500 tons. It means that if the total mineable quantity is allowed to be extracted, the mine will go below the present ground level of 40m AMSL by a depth of 12m creating a pit.*
4. *The reclamation and rehabilitation plan indicates that after the extraction over five years, there will a pit of 3 Ha out of which 0.95 Ha will be converted as a water pond and balance area of 2.05 Ha will be retained as pit.*
5. *The proposal for year-wise mining indicates that the extraction will be to the tune of 1,52,500 tons (1<sup>st</sup> year), 4,99,375 tons (2<sup>nd</sup> year), 5,12,500 tons (3<sup>rd</sup> year), 5,11,875 tons (4<sup>th</sup> year) and 1,02,500 tons (5<sup>th</sup> year). However, the proposal does not mention about the requirement for the next two years, during which it is understood that the breakwater construction will be over.*
6. *If we consider that the breakwater construction will be completed in two years and the quantity of stone projected for extraction in the first two years is the actual requirement for the proponent, then the quantity extracted will be 6,51,875 tons, i.e., 37% of the mineable reserve. If the mining is allowed upto the bench level of 70m as per the mine plan, the quantity extractable is 7,51,875 tons, i.e. 15% more than the requirement.*

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7. Kerala experiences intermittent micro earthquakes such as the ones in Nedumkandam in 1988 with 4.5 magnitude, Vadakkencherry in 1994 with 4.3 magnitude, Erattupetta in 2000 and 2001 with magnitudes 5 and 4.8 respectively, off the coast of Thiruvananthapuram in 2001 with magnitude 4.5 etc. Based on the studies on the causative factors of micro tremors in Kerala, it is understood that variation in hydraulic pressure in the near-surface joints and fractures, increased pore-pressure and its uncertain variations etc lead to disturbance in the subsurface rock formations. Studies also indicated that from among the micro-tremors recorded in the seismograph installed in Peechi between 2000 and 2008, 45% occurred between July and October and 29% between November and January when there is significant rainfall and groundwater recharge. It indicates that the landuse changes, hydraulic pressure build up, pore-pressure variations etc. could influence occurrence of micro-tremors. There have been micro-tremors centered around Vamanapuram in September 1988, Parippalli in December 1994, Kilimanur in August 2006 and Attingal in January 2008. It is suspected that the subsurface rock formations do not have adequate strength to absorb the high magnitude variations in the landuse pattern, landform changes, hydraulic pressure variations etc.. Therefore, there need to be utmost restraints in disturbing the natural landforms of the region.
8. The earlier quarrying of the hillock has left a vertical fall of 70m which is very dangerously poised. If mining is allowed as per mining rules, the vertical fall will become a bench cut which will improve the safety aspect of the frontal portion of the quarry.
9. Since the proposal is to extract stone from one portion of the hillock, there will not be complete removal of the hillock, thus overcoming the implications on micro-climate of the region.
10. There are other quarries in the vicinity of the proposed quarry, but not within 500m as per a document produced by the proponent. It may be verified whether the proponent has submitted the relevant documents along with the application for EC, so as to ensure that there are no quarries within the radius of 500m.
11. The mining is proposed with Non-electric detonator (NONEL) method thereby minimizing air blast, fly rock and ground vibration.
12. The proponent should be directed to constitute a Local Area Monitoring Committee, involving the Grama Panchayat.

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13. *No environmental management intervention could adequately mitigate the impacts caused due to the activities linked to quarrying/mining. However, the demand for building stones for essential developmental activities need to be met. Therefore, it is desirable to restrict mining to the minimum essential requirement so as to minimize the environmental impact as well as to protect the resource for future demand of development activities. Hence, mining should not be allowed for extracting the whole of mineable quantity but be permitted to meet the essential requirement. This approach will also minimize the change in landform.*
14. *The proponent may be permitted to extract a maximum of 7 lakh tons of building stone within a period of two years. Further permission for mining may be considered based on the requirement then and environmental assessment.*
15. *The proponent should be asked to comply with all mandatory environmental management conditions that are stipulated while giving EC for such mining projects.*
16. *The social and environmental needs of the locality should be assessed in consultation with the Local Governments based on which the Corporate Social & Environmental Responsibility should be exercised.*
4. The proposal was placed in the 89<sup>th</sup> meeting of SEIAA held on 27<sup>th</sup> February 2019. Authority decided to recommend for issuance of EC with general conditions in tune with KMMC Rules 2015 and its amendments and subject to the following specific conditions.
1. *The mining should be conducted with Non-electric detonator (NONEL) method thereby minimizing air blast, fly rock and ground vibration.*
  2. *Extract a maximum of 7 lakh tons of building stone within a period of two years. Further permission for mining may be considered based on the requirement then and environmental assessment.*
  3. *The proponent shall file an affidavit that he will expend Rs.15 lakhs as part of CER in consultation with Local Self Government.*
  4. *The proponent should follow the closure plans (progressive closure and final closure) as per KMMC Rules.*

The proponent has submitted notarised affidavit committing the CSR activities vide reference 5<sup>th</sup> cited.

5. Environmental Clearance as per the EIA Notification 2006 is hereby accorded for the quarry project of Mr.Rajesh Jha, Chief Executive Officer, M/s Adani Vizhinjam Port Private

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Limited, 2<sup>nd</sup> floor, Vipanchika Tower, Thycaud, Thiruvananthapuram – 695014 in Survey No. 555/2 at Nagaroor Village, Chirayinkeezhu Taluk, Thiruvananthapuram District, Kerala for an area of 3.6630 Ha, subject to the specific conditions as in para 4<sup>th</sup> above, all the environmental impact mitigation and management measures undertaken by the project proponent in the Form I, EMP, PFR and Mining plan submitted to SEIAA. The assurances and clarifications given by the proponent will be deemed to be a part of these proceedings as if incorporated herein. Also the general conditions for projects stipulated for mining (items 1 to 48), appended hereto will be applicable and have to be strictly adhered to.

6. The Clearance issued will also be subject to full and effective implementation of all the undertakings given in the application form, mitigation measures as assured in the Environment Management Plan and the mining features including progressive mine closure plan as submitted with the application and relied on for grant of this clearance. The above undertakings and the conditions and the undertakings in Chapter 2 (Mining) & (Blasting), Chapter 3 (Mines Drainage), Chapter 4 (Stacking of Mineral rejects and Disposal of waste) Chapter 8 (Progressive Mine Closure Plan) & EMP of the Mining Plan as submitted will be deemed to be part of this proceedings as conditions as undertaken by the proponent, as if incorporated herein.

7. Validity of the Environmental Clearance will be five years from the date of this clearance, subject to inspection by SEIAA on annual basis and compliance of the conditions, subject to earlier review of E.C in case of violation or non-compliance of conditions or genuine complaints from residents within the security area of the quarry.

8. Compliance of the conditions herein will be monitored by the State Environment Impact Assessment Authority or its authorised offices and also by the regional office of the Ministry of Environment & Forests, Govt. of India, Bangalore.

- i. Necessary assistance for entry and inspection should be provided by the project proponent and those who are engaged or entrusted by him to the staff for inspection or monitoring.
- ii. Instances of violation if any shall be reported to the District Collector, Thiruvananthapuram.

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- iii. The given address for correspondence with the authorised signatory of the project is Mr.Rajesh Jha, Chief Executive Officer, M/s Adani Vizhinjam Port Private Limited, 2<sup>nd</sup> floor, Vipanchika Tower, Thycaud, Thiruvananthapuram – 695014.

Sd/-

**Dr.Usha Titus I.A.S**  
**Member Secretary, SEIAA**

To,

Mr.Rajesh Jha,  
Chief Executive Officer,  
M/s Adani Vizhinjam Port Private Limited,  
2<sup>nd</sup> floor, Vipanchika Tower, Thycaud,  
Thiruvananthapuram – 695014

Forwarded/By order



Administrator, SEIAA

Copy to,

1. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4<sup>th</sup> Floor, E&F Wing, II Block, Koramangala, Bangalore-560034.
2. The Principal Secretary to Government, Environment Department, Government of Kerala.
3. District Collector, Thiruvananthapuram
4. Director, Mining & Geology, Thiruvananthapuram -4.
5. The Member Secretary, Kerala State Pollution Control Board
6. District Geologist, Thiruvananthapuram
7. Tahsildhar, Chirayinkeezhu Taluk, Thiruvananthapuram district
8. Village Officer, Nagaroor Village (Kadavila), Thiruvananthapuram
9. Chairman, SEIAA.
10. Website.
11. S/f
12. O/c



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**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY KERALA**  
**GENERAL CONDITIONS (for mining projects)**

1. A separate environmental management and monitoring cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
2. Suitable avenue trees should be planted along either side of the tarred road and open parking areas, if any, including of approach road and internal roads.
3. Sprinklers shall be installed and used in the project site to contain dust emissions.
4. Eco-restoration including the mine closure plan shall be done at the own cost of the project proponent.
5. In view of the deep pits left after the excavation, stacking at maximum top level should be carried out.
6. Corporate Environment Responsibility agreed upon by the proponent should be implemented.
7. The project proponent shall comply the conditions stipulated by the statutory authorities concerned.
8. Tarring /multiple options on the access roads shall be undertaken so as to reduce dust pollution during movement of vehicle.
9. Overburden materials should be managed within the site and used for reclamation of mine pit as per mine closure plan / specific conditions.
10. Height of benches should not exceed 5 m, and width should not be less than 5 m, if there is no mention in the mining plan/specific condition.
11. Ground level should be fixed in individual cases separately
12. No mining operations should be carried out at places having a slope greater than 45°.
13. Acoustic enclosures should have been provided to reduce sound amplifications in addition to the provisions of green belt and hollow brick envelop for crushers so that the noise level is kept within prescribed standards given by CPCB/KSPCB. This condition is applicable only in such cases if a crusher is adjacent to the quarry.
14. The workers on the site should be provided with the required protective equipment such as ear muffs, helmet, etc.
15. Garland drains with clarifiers to be provided in the lower slopes around the core area to channelize storm water.
16. The transportation of minerals should be done in covered trucks to contain dust emissions. The proponent should plant trees at least 5 times of the loss that has been occurred while clearing the land for the project. SEAC should assess the number of trees in each project site before the issuance of EC so as to ensure the promptness in planting.
17. Explosives should be stored in magazines in isolated place specified and approved by the Explosives Department.
18. A minimum buffer distance of 100m from the boundary of the quarry to the nearest dwelling unit or other structures, not being any facility for mining shall be provided.
19. 50 m buffer distance should be maintained from forest boundaries.
20. Consent from Kerala State Pollution Control Board under Water and Air Act(s) should be obtained before initiating mining activity.
21. All other statutory clearances should be obtained, as applicable, by project proponents from the respective competent authorities including that for blasting and storage of explosives.
22. In the case of any change(s) in the scope of the project, extent quantity, process of mining technology involved or in any way affecting the environmental parameters/impacts as assessed, based on which only the E.C is issued, the project would require a fresh appraisal by this Authority, for which the proponent shall apply and get the approval of this Authority.
23. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
24. The stipulations by Statutory Authorities under different Acts and Notifications should be complied with, including the p  
1974, the Air (Prevention and c  
1986, the Public Liability (Insura  
tion and Control of Pollution) Act,  
, the Environment (Protection) Act,  
otification, 2006.

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25. The project proponent should advertise in at least two local newspapers widely circulated in the region, one of which (both the advertisement and the newspaper) shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Environment Impact Assessment Authority (SEIAA) office and may also be seen on the website of the Authority at [www.seiaakerala.org](http://www.seiaakerala.org). The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same signed in all pages should be forwarded to the office of this Authority as confirmation.
26. The Environmental Clearance shall be put on the website of the company by the proponent.
27. Proponent shall submit half yearly reports in soft copy and SEIAA will upload it on the website.
28. The details of Environmental Clearance should be prominently displayed in a metallic board of 3 ft x 3 ft with green background and yellow letters of Times New Roman font of size of not less than 40. Sign board with extent of lease area and boundaries shall be depicted at the entrance of the quarry, visible to the public
29. The proponent should provide notarized affidavit (indicating the number and date of Environmental Clearance proceedings) that all the conditions stipulated in the EC shall be scrupulously followed.
30. No change in mining technology and scope of working should be made without prior approval of the SEIAA, No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, as applicable.
31. The Project proponent shall ensure that no natural water course and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
32. The top soil, if any, shall temporarily be stored at earmarked site(s) only for the topsoil shall be used for land reclamation and plantation. The over burden (OB) generated during the mining operations shall be stacked at earmarked dump site(s) only. The maximum height of the dumps shall not exceed 8m and width 20m and overall slope of the dumps shall be maintained to 45°. The OB dumps should be scientifically vegetated with suitable native species to prevent erosion and surface run off. In critical areas, use of geo textiles shall be undertaken for stabilization of the dump. The entire excavated area shall be backfilled. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining.
33. Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, mineral and OB dumps to prevent run off of water and flow of sediments directly into the river and other water bodies. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.
34. Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM<sub>10</sub> and PM<sub>2.5</sub> such as haul Road, loading and unloading points and transfer points – it shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
35. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
36. Measures should be taken for control of noise levels below 85 dBA in the work environment.
37. The funds earmarked for environmental protection measures and CER activate should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the State Environment Impact Assessment Authority (SEIAA) office.
38. The Regional Office of MOEF & CC located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (S) of the Regional Office by furnishing the requisite data/information/monitoring reports.
39. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
40. Concealing the factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
41. The SEIAA may revoke or suspend the order, for non implementation of any of the specific or this implementation of any of th  
right to alter/modify the above  
environment protection.

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42. The above conditions shall prevail notwithstanding anything to the contrary, in consistent, or simplified, contained in any other permit, license on consent given by any other authority for the same project.
43. The Environmental Clearance will be subject to the final order of the courts in any pending litigation related to the land or project, in any court of law.
44. The mining operation shall be restricted to above ground water table and it should not intersect ground water table.
45. All vehicles used for transportation and within the mines shall have 'PUC' certificate from authorized pollution taking centre. Washing of all vehicles shall be inside the lease area'
46. Project proponent should obtain necessary prior permission of the competent authorities for drawal of requisite quantity of surface water and ground water for the project.
47. Regular monitoring of flow rates and water quality upstream and downstream of the springs and perennial nallahs flowing in and around the mine lease area shall be carried out and reported in the six monthly reports to SEIAA.
48. Occupational health surveillance program of the workers should be under taken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.



For Member Secretary, SEIAA Kerala



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FILE NO : PCB/TVM-DO/ICE/10171298/2019

Date of issue : 05/03/2019

**2416**

**ANNEXURE R-3**



**KERALA STATE POLLUTION CONTROL BOARD**

**CONSENT TO**

**OPERATE/AUTHORISATION/REGISTRATION**

**ISSUED UNDER**

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

**As per Application No. :10171298**

**Dated:02-03-2019**

**TO**

**M/s BUILDING STONE QUERY OF ADANI VIZHINJAM PORT PRIVATE LIMITED**

**Nagaroor Village**

**CHIRAYINKEEZHU**

**Consent No. :PCB/TVM-DO/ICO/QRY/103 /2019**

**Valid Upto :27/02/2021**

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## 1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	<b>VALIDITY</b>	27/02/2021
2	Name and Address of the establishment	BUILDING STONE QUERY OF ADANI VIZHINJAM PORT PRIVATE LIMITED AT NAGARoor VILLAGE 695601
3	Communication	Telephone :0-9099938893 Fax :079-25555602 E-mail:shalinm.shah@adani.com
4	Occupier Details	Rajesh Jha CEO Adani Vizhinjam Port Private Limited Adani House, Near Mithakhali Six Roads, Navrangpura, Ahmedabad-380009
5	Local Body	Nagaroor Village, Chirayinkeez taluka, Thiruvananthapuram district
6	Survey Number	555/2
7	Village	Nagroor
8	Taluk	CHIRAYINKEEZHU
9	District	THIRUVANANTHAPURAM
10	Capital Investment(Rs in Lakhs)	750 LAKHS
11	Scale	Medium
12	Category	RED
13	Annual fee(Rs)	Rs.60000/-
	Total Fee remitted(Rs)	Rs.125000/-
14	<b>RAW MATERIAL</b>	<b>PRODUCTS</b>
	Stones Quarrying	Quarrying of maximum 7 Lakh tons of building stone with in 2 year
15	Total Power Required (HP)	NIL

## 2. CONDITIONS AS PER

### The Water(Prevention and Control of Pollution)Act, 1974

- 2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the Integrated Consent to Establish issued shall be operational at all times during which the industry is functional. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.
- 2.2 Water consumption: NIL
- 2.3 Effluent generation:

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2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

Sl.NO.	Characteristics	Unit	Tolerance Limit	
			Sewage	Trade Effluent

2.5 Mode of disposal of treated effluent:

### 3. CONDITIONS AS PER

#### The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

3.2 Emission characteristics shall not exceed the following:

Sl.No.	Parameter	Limiting Standards (mg/Nm3)

### 4. CONDITIONS AS PER

#### The Environment (Protection) Act, 1986.

4.1 The operation of the industry shall be strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.

4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001

4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

4.3.1 Activities for which Authorisation is granted

<b>Collection</b>	✓	<b>transport</b>	✓
<b>Reception</b>		<b>Storage</b>	✓
<b>Treatment</b>		<b>Reprocessing/Disposal</b>	

4.3.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows:

Sl.No.	Hazardous Waste	Schedule Category	Quantity Tonne/year

Storage	Disposal
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4.4 E-waste shall be disposed off safely as per the E-Waste (Management) Rules, 2016.

## **5. SPECIFIC CONDITIONS**

5.1 Quarrying is restricted to the land bearing Sy nos: 555/2

5.2 This consent is granted subject to the power of the Board to review and make variations in all or any of the conditions as per section 21 of the Air (Prevention and Control of Pollution) Act 1981 and section 25 of the Water (Prevention and Control of pollution) Act 1974.

5.3 Any change in the particulars furnished in the references and/or in the identity of the occupier / authorized agent shall be intimated to the Board within a week.

5.4 It is the responsibility of occupier to ensure that quarrying activities are restricted to only area shown in the attached drawing and at a distance more than 50 m from the nearby residential buildings, places of worship, public buildings, public road having vehicular traffic, river or lake, railway line and bridges.

5.5 After excavation at the site is completed, the land may be reclaimed or used for rain water harvesting with protective barriers/any other suitable purpose like aquaculture approved by the authority.

5.6 All the necessary control measures provided should be maintained properly to ensure that the system is adequate to control the air and water pollution caused by the functioning of the unit within the limit.

5.7 Regular wetting of the roads in the premises of the quarry and approach roads near the quarry shall be done for avoiding excessive dust emission within and outside the boundary of the unit.

5.8 Boundary of quarrying area shall be fenced and demarcated.

5.9 Fugitive emission from the quarry premises and road leading to quarry shall be suppressed using water sprinkling.

5.10 The suspended particulate matter (SPM) at boundary of the premises of the quarry shall not exceed the following limit applicable to that area as per the National Ambient Air Quality Standards.

a) The PM 10 in ambient air at the boundary shall not exceed 100 microg/m<sup>3</sup>

b) The PM 2.5 in ambient air at 1m outside the boundary shall not exceed 60 microg/m<sup>3</sup>.

5.11 The sound level measured at 1.0 m outside the boundary shall not exceed the limit as per the Ambient Air Quality Standards in respect of Noise.

5.12 The operation of the unit shall be commenced/done only after obtaining clearances from all concerned authorities.

5.13 The quarry shall be operated only from 6am to 6pm.

5.14 Quarrying shall be limited to a maximum of 7 Lakh tons of building stone with in 2 year.

5.14 For renewal of the consent in case of continuance of operation of the industry, application in the prescribed form shall be submitted through the web portal of the Board <http://krocmms.nic.in> for renewing the Consent on or before two month in advance to expiry date. Late application will be accepted with 10% (for application before expiry date) & 50% of yearly fee as late fee for application after due date.

5.15 This Consent is granted on the basis of minutes of the State Environment Impact Assessment Authority (SEIAA) Kerala Held on 27/02/2019 (Item No:89.02), Affidavit and other documents furnished by the applicant. If any document is found false, the consent issued will be cancelled/ revoked.

5.16 The Environmental Clearance shall be submitted to this Office with in ten days, failing which the consent will be automatically cancelled.

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**RAMYA G**

Digitally signed by RAMYA  
G  
Date: 2019.03.05 18:10:19  
+05'30'

DATE :05/03/2019

SIGNATURE & SEAL OF ISSUING AUTHORITY  
ENVIRONMENTAL ENGINEER,  
DISTRICT OFFICE,  
THIRUVANANTHAPURAM



To

Building Stone Query of ADANI VIZHINJAM PORT PRIVATE LIMITED  
AT Nagaroor Village

- 1. This digitally signed document is legally valid as per the Information Technology Act 2000**
2. For verifying this document please go to [krocmmms.nic.in](http://krocmmms.nic.in) and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.

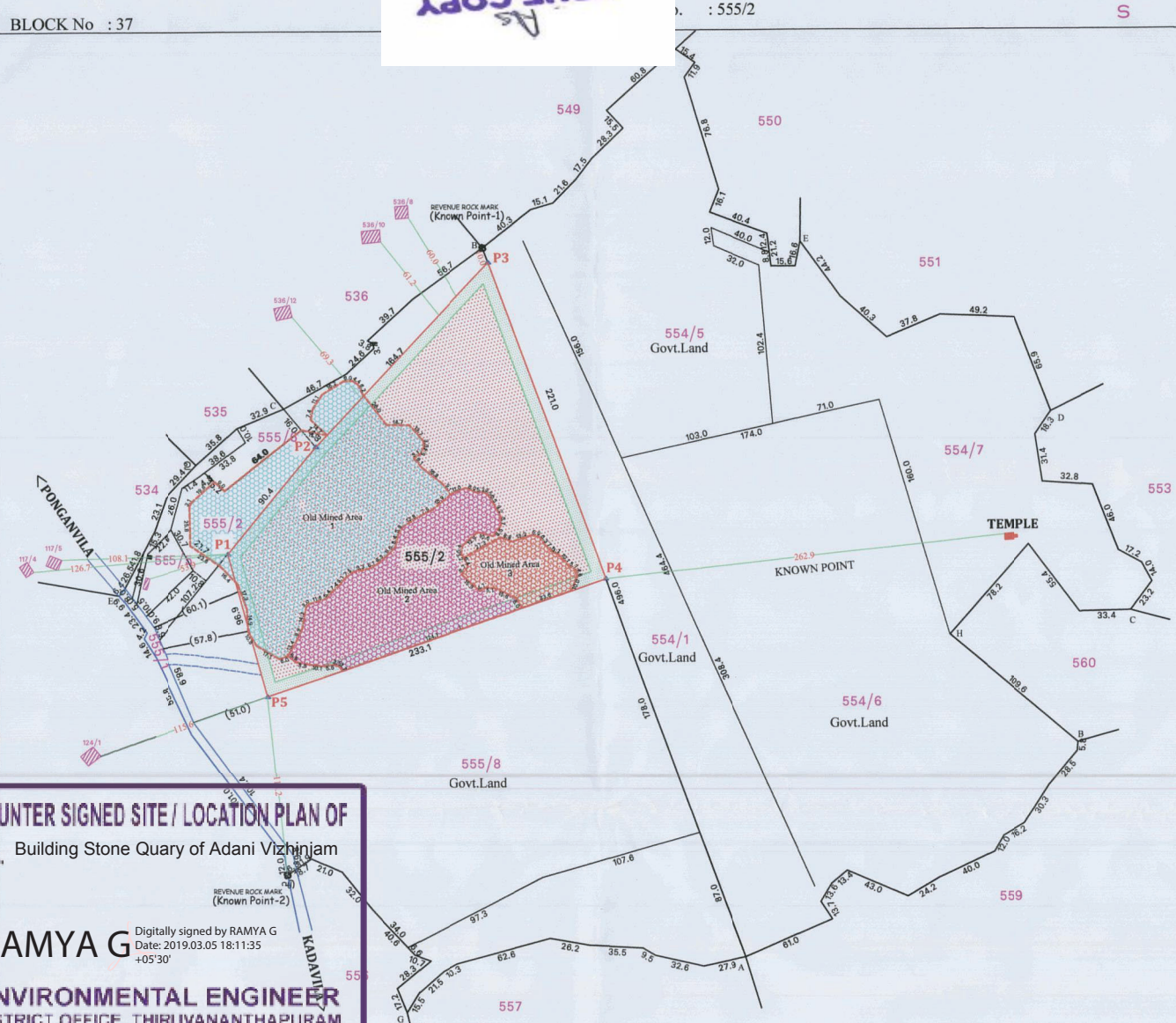
*As*  
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DISTRICT : THIRUVANANTHAPURAM  
 TALUK : CHIRAYINKEEZH  
 VILLAGE : NAGAROOOR  
 BLOCK No : 37

FILE NO :



TRUE COPY



**COUNTER SIGNED SITE / LOCATION PLAN OF**  
 M/s. Building Stone Quarry of Adani Vizhinjam

**RAMYA G** Digitally signed by RAMYA G  
 Date: 2019.03.05 18:11:35  
 +05'30'

**ENVIRONMENTAL ENGINEER**  
 DISTRICT OFFICE, THIRUVANANTHAPURAM

- റീസർവ്വേ 555/2 ൽ ചെറുനാന്നുമതിക്കായി ആവശ്യപ്പെടുന്ന സ്ഥലം 3.0827 Ha
- റീസർവ്വേ 555/2 ൽ ചെറുനാന്നുമതിക്കായി ആവശ്യപ്പെടുന്ന സ്ഥലത്തിന്റെ ചുറ്റുമുള്ള ബഫർ എരിയ 0.5803 Ha
- റീ സർവ്വേ 555/2 ൽ ചെറുനാന്നുമതിക്കായി ആവശ്യപ്പെടുന്ന Lease Area = 3.6630Ha
- പഞ്ചായത്ത് റോഡ്
- ചെറുനാന്നുമതിക്കായി ആവശ്യപ്പെടുന്ന സ്ഥലത്തിലെ വഴി
- പരിസര പ്രദേശത്തുള്ള വീട്
- പാറ മാർക്ക് കാണുന്ന സ്റ്റേഷനുകൾ
- P1** റീസർവ്വേ 555/2 ൽ ചെറുനാന്നുമതിക്കായി ആവശ്യപ്പെടുന്ന സ്ഥലത്ത് സ്ഥാപിച്ചിട്ടുള്ള സ്റ്റേഷനുകൾ
- 555/8** റീസർവ്വേ 555/2 ന്റെ ആകെ വിസ്തീർണ്ണം 4.8779 Ha
- 1** ചെറുനാന്നുമതിക്കായി ആവശ്യപ്പെടുന്ന സ്ഥലത്തിൽ മുൻപ് ഏകദേശം 26 M താഴ്ചയിൽ ചെറുനാന്നുമതിക്കായി ആവശ്യപ്പെടുന്ന സ്ഥലം, വിസ്തീർണ്ണം = 1.0620 H, ചെറുനാന്നുമതിക്കായി ആവശ്യപ്പെടുന്ന സ്ഥലത്തിനു പുറത്ത് ചെറുനാന്നുമതിക്കായി ആവശ്യപ്പെടുന്ന സ്ഥലം, വിസ്തീർണ്ണം = 0.4348 H
- 2** ചെറുനാന്നുമതിക്കായി ആവശ്യപ്പെടുന്ന സ്ഥലത്തിൽ മുൻപ് ഏകദേശം 12 M താഴ്ചയിൽ ചെറുനാന്നുമതിക്കായി ആവശ്യപ്പെടുന്ന സ്ഥലം, വിസ്തീർണ്ണം = 0.8508 H
- 3** ചെറുനാന്നുമതിക്കായി ആവശ്യപ്പെടുന്ന സ്ഥലത്തിൽ മുൻപ് ഏകദേശം 6 M താഴ്ചയിൽ ചെറുനാന്നുമതിക്കായി ആവശ്യപ്പെടുന്ന സ്ഥലം, വിസ്തീർണ്ണം = 0.2258 H

Submit before The Mining and Geology Department

GPS READING		
BOUNDARY PILLAR	LATTITUDE	LONGITUDE
BP1	8°43'45.98"N	76°50'15.26"E
BP2	8°43'48.12"N	76°50'17.27"E
BP3	8°43'51.24"N	76°50'21.24"E
BP4	8°43'44.83"N	76°50'23.24"E
BP5	8°43'42.88"N	76°50'15.87"E

Office Use : *ADP*  
*Adani Vizhinjam*

Applicant Designation & Address:  
 M/s C.E.O ADANI VIZHINJAM PORT Pvt. Ltd.  
 2nd Floor, Vipanchika Tower,  
 Thycaud, Thiruvananthapuram.

Scale 1cm = 20 m



*ADP*  
 TAHSILDAR  
 CHIRAYINKEEZH



ലൈസൻസി താഴെ പറയുന്ന വ്യവസ്ഥകൾ അനുസരിക്കേണ്ടതാകുന്നു

1. കേരളാ പഞ്ചായത്ത് രാജ് ആക്ടും അതേ തുടർന്നുള്ള ചട്ടങ്ങളും ബൈലകളും അനുസരിച്ചു പ്രവർത്തിക്കേണ്ടതാകുന്നു.
2. തൊഴിൽ സ്ഥലവും അതിലുള്ള സാധനസാമഗ്രികളും പഞ്ചായത്തധികാരികൾക്കോ / സെക്രട്ടറി അധികാരപ്പെടുത്തുന്ന മറ്റ് ഉദ്യോഗസ്ഥർക്കോ പരിശോധിക്കുന്നതിന് ലൈസൻസി വേണ്ട സൗകര്യം നൽകേണ്ടതും അവർ ആവശ്യപ്പെട്ടാൽ ഈ ലൈസൻസ് കാണിക്കേണ്ടതുമാകുന്നു.
3. ഏത് സ്ഥലത്തിന്റെ കാര്യത്തിൽ ലൈസൻസ് നൽകിയിരിക്കുന്നുവോ ആ സ്ഥലത്ത് എല്ലാവരും കാണത്തക്ക വിധത്തിലുള്ള ഒരു ഭാഗത്ത് ലൈസൻസി തന്റെ പേരും, ലൈസൻസിന്റെ നമ്പരും ഉദ്ദേശവും കാണിക്കുന്ന ഒരു അടയാളപ്പലക വച്ചിരിക്കേണ്ടതാണ്.
4. പഞ്ചായത്തിൽ നിന്നും അനുവാദം ലഭിച്ചശേഷമല്ലാതെ തൊഴിൽ സ്ഥലം മാറ്റാൻ പാടില്ലാത്തതും തൊഴിൽ നിർത്തുന്ന പക്ഷം വിവരം മുൻകൂട്ടി പഞ്ചായത്തിൽ അറിയിക്കേണ്ടതുമാകുന്നു.
5. തൊഴിൽ സ്ഥലവും പരിസരങ്ങളും വൃത്തിയായും സാംക്രമികരോഗാണുക്കൾ ഉണ്ടാകാത്ത വിധത്തിലും പൊതുജനോപദ്രവമാകാത്ത വിധത്തിലും വ്യാപാരത്തിനു വച്ചിട്ടുള്ള ഭക്ഷണപദാർത്ഥങ്ങൾ ഈച്ച, അണുക്കൾ, പൊടി മുതലായവയുടെ ശല്യം ഉണ്ടാകാത്ത വിധത്തിലും സൂക്ഷിക്കേണ്ടതാണ്.
6. ഓരോ പ്രവർത്തി ദിവസത്തിന്റെയും ഒടുവിൽ സ്ഥലം വൃത്തിയാക്കേണ്ടതാണ്.
7. ആ സ്ഥലത്തിന്റെയോ പരിസരത്തിന്റെയോ, ഏതെങ്കിലും ഭാഗത്ത് വീഴുകയോ നിക്ഷേപിക്കപ്പെടുകയോ ചെയ്യുന്ന ചപ്പുചവറോ, മൃഗങ്ങളുടെ അവശിഷ്ടങ്ങളോ മറ്റ് പദാർത്ഥമോ ശേഖരിച്ച് , സെക്രട്ടറിക്ക് തൃപ്തികരമായ രീതിയിൽ നീക്കം ചെയ്യിക്കേണ്ടതാണ്.
8. ലൈസൻസി ഏതൊരു കെട്ടിടത്തിന്റെയും ചുവരുകളുടെ അകവശത്തിന്റെ ഏതൊരു ഭാഗവും മേൽപറഞ്ഞ പരിസരത്തിലുള്ള തറയും നടപ്പാതയും അവിടെ തെരിച്ചുവീഴാനിടയുള്ള ഏതെങ്കിലും ദ്രാവകമോ, മാലിന്യമോ, ചപ്പുചവറോ, അസഹ്യവും, ഉപദ്രവകരവുമായ ഏതെങ്കിലും പദാർത്ഥമോ അവിടെ ലയിക്കുന്നത് തടയത്തക്കവിധം എപ്പോഴും നന്നായി കേടുപാട് തീർത്ത് നിലനിർത്തേണ്ടതാണ്.
9. ലൈസൻസി മേൽപറഞ്ഞ സ്ഥലത്തോ, പരിസരത്തോ അതോടു ചേർന്നോ ഉള്ള ഏതൊരു ഓവുചാലും, അഴുക്കുജലം കളയുന്നതിനുള്ള ഉപകരണവും എപ്പോഴും നന്നായി കേടുപാടുതീർത്ത് വയ്പിക്കേണ്ടതാണ്.
10. അധിതം ആചരിക്കുന്ന കടകളുടെ ലൈസൻസ് റദ്ദുചെയ്യുന്നതാണ്.
11. ഏതെങ്കിലും തരത്തിലുള്ള ത്വക്ക് രോഗമോ കുഷ്ഠ രോഗമോ വ്രണമോ പകർച്ച വ്യാധികളോ ഉള്ള യാതൊരാളും കച്ചവടം നടത്തുന്നതിന് ഉപയോഗിക്കുന്ന സ്ഥലത്തും പരിസരത്തും പ്രവർത്തിക്കുവാൻ പാടില്ലാത്തതാകുന്നു.
12. 40 മൈക്രോണിൽ കുറവുള്ള പ്ലാസ്റ്റിക്കുകളും മറ്റ് നിരോധിത പ്ലാസ്റ്റിക് ഇനങ്ങളും ഉൽപ്പാദിപ്പിക്കുകയോ ശേഖരിക്കുകയോ വിൽക്കുകയോ കൈകാര്യം ചെയ്യുകയോ ചെയ്യാൻ പാടില്ല.
13. സ്ഥാപനത്തിന്റെ ബോർഡിൽ സ്ഥലനാമം മലയാളത്തിലും ഇംഗ്ലീഷിലും രേഖപ്പെടുത്തേണ്ടതാണ്.
14. 20 സീറ്റിൽ കൂടുതലുള്ള എല്ലാ ഹോട്ടലുകൾക്കും റെസ്റ്റോറന്റുകൾക്കും ടോയ്ലെറ്റ് സൗകര്യം ഏർപ്പെടുത്തേണ്ടതാണ്.
15. നിരോധിത ഉൽപ്പന്നങ്ങളായ പാൻമസാല, ഗ്ലൂബ തുടങ്ങിയവ സംഭരിച്ചുവയ്ക്കുവാനോ വിൽക്കുവാനോ പാടില്ല.
16. ബാലവേല അനുവദിക്കാൻ പാടില്ല.
17. മുകളിൽ കാണിച്ചിരിക്കുന്ന വ്യവസ്ഥകളുടെ ലംഘനം ഈ ലൈസൻസ് റദ്ദ് ചെയ്യപ്പെടുന്നതിന് കാരണമാകാവുന്നതാണ്.



N.B :- ഈ ലൈസൻസ് അവസാനിക്കുന്നതിന് അപേക്ഷ സമർപ്പിക്കേണ്ടതാണ്.

As TRUE COPY

സെക്രട്ടറി  
 BIJUKUMAR. M  
 Secretary  
 Nagarova Grama Panchayat

## ANNEXURE-D

License no. A2.1379/19  
11.03.2019

Date:

From Nagaroor Gram Panchayat

232, 233, 234 and 254 sections and subsequent rules issued under the Kerala Panchayat Act of 1994 (13 of 1994)

**D & O LICENSE**

Name and Address of Licensee	Shri. Rajesh Kumar Jha, MD & CEO, Adani Vizhinjam Port Pvt Ltd. 2 <sup>nd</sup> floor, Vipanchika, Thaycaud, Thiruvananthapuram	
Name of institution and Place	Adani Vizhinjam Port Pvt Ltd.	
Licensed Activities	Mining of Rocks	
Building No. and Ward No.	-	
License period	From <u>11.03.2019</u> to <u>31.03.2019</u>	
License fee Charged	Rs. 10,000/- P. Tax. Rs 2500/-	<b>Receipt Number</b> 118040105695 11-03-2019
Details of NOC produced for grant of license ( Number , Date, Period, Authority issued)	<ol style="list-style-type: none"> <li>1. PCB Certificate No. PCB/TVM-DO/ICO/QRY/103/2019 dated 05.03.2019 (validity 27-02-2021)</li> <li>2. SEIAA Environmental Clearance No. 1200/EC2/2018/SEIAA dated 01.03.2019</li> <li>3. NOC from District Collector No. B7-A0269/2017 dated 30-04-2018</li> <li>4. Decision taken by Panchayat No. 34(1) dated 11-03-2019</li> <li>5. The Director of Mining and Geology Testimony No. 9363/M3/2018 dated 04-09-2018</li> </ol>	

Secretary

Nagaroor Gram Panchayat

Seal Affixed

**Biju Kumar M**

**Secretary**

**Nagaroor Gramapanchayat**

As  
TRUE COPY

GLM-30-Y-2014

The licensee shall comply with the following conditions

1. Must follow the Kerala Panchayat Raj Act and subsequent rules and procedures.
2. The Panchayat Officers or other officers authorized by the Secretary shall be permitted to inspect the place of work and the materials therein and shall produce such license on their request.
3. A signboard should be placed in respect of which the license is granted and the licensee shall show his name, license number and purpose and it shall be visible to all.
4. The place of work should not be changed without obtaining permission from the panchayat and if the work is stopped, the information should be informed to the panchayat in advance.
5. The Place of work and surroundings should be kept clean and free from infectious disease and public nuisance and the food items for sale should be kept free from flies, germs and dust.
6. The premises shall be cleaned at the end of each working day.
7. Any litter, animal waste or other matter falling or deposited on any part of the premises shall be collected and disposed of to the satisfaction of the Secretary.
8. The licensee shall at all times keep in good repair any part of the inside walls of any building and the floor and pavements of the said premises so as to prevent the ingress of any liquid, filth or any noxious or obnoxious matter which may be splashed thereon.
9. The licensee shall at all times keep in good repair of any drains and sewage disposal facilities in and around the premises aforesaid.

10. The license of the shops which practice untouchability shall be revoked.
11. No person suffering from any kind of skin disease, leprosy or any contagious disease shall be allowed to work or allowed to carry on business in and around the premises.
12. Plastics less than 40 microns and other prohibited plastic items shall not be produced, collected, sold or handled.
13. The place name should be written in Malayalam and English on the board of the establishment.
14. All hotels and restaurants with more than 20 seats shall be provided with toilet facility.
15. Should not store or sell prohibited products like Panmasala, Gudkha etc.
16. Child labor shall not be permitted.
17. Violation of the conditions shown above may result in termination of this license

NB: Application for renewal of license must be submitted 30 days prior to the date of expiry of this license.

Secretary

Nagaroor Gram

Panchayat

As  
TRUE COPY

# ANNEXURE-R 5

No. 1716/DOT/ML/2018

Department of Mining and Geology  
District Office, Thiruvananthapuram  
Kesavadasapuram, Pattom Palace.P.O  
email : [geo.thi.dmg@kerala.gov.in](mailto:geo.thi.dmg@kerala.gov.in)  
Phone: 0471-2442055  
Dated: 24.12.2020

From  
The Senior Geologist

**2427**

To  
The District Registrar  
Thiruvananthapuram

Sir,

Sub:- Mining & Geology – Mines & Minerals – Minor Minerals – Granite Building Stone – Additional quarrying Lease granted to **M/s Adani Vizhnam Port Pvt Limited, 2<sup>nd</sup> Floor, Vipanchika Tower, , Thycaud, Thiruvananthapuram** District - adjudication of stamp duty – request – reg.

- Ref:-
1. Kerala Minor Mineral Concession Rules 2015.
  2. Pro. Order No.79/2019-20/9363/M3/2018/DMG dated 20.05.2019 of Director of Mining and Geology.
  3. Pro. Order No.490/2020-21/10026/M3/2020/DMG dated 23.12.2020 of Director of Mining and Geology.

Kindly refer to the above, A quarrying lease was executed in favour of **M/s Adani Vizhnam Port Pvt Limited, 2<sup>nd</sup> Floor, Vipanchika Tower, Thycaud, Thiruvananthapuram** District for the extraction and removal of Granite Building Stone over an area of **3.6630** Ha of Govt. land comprised in Re. Survey No. 555/2 of **Nagaroor** Village in **Chirayinkeezhu** Taluk, **Thiruvananthapuram** District for a period of **five years** from the date of execution of the quarrying lease deed. The aforesaid lease is valid up to 21.05.2024. Subsequently the lease holder approached the granting authority for enhancement in production from the lease area. The Director of Mining and Geology in view of instructions received from the Hon'ble High Court issued modified orders and directed the undersigned to execute a supplementary deed. Accordingly the additional quarrying lease deed was executed on **24.12.2020** and the same has to be registered in accordance with the provisions of Indian Registration Act. Therefore I am forwarding herewith the lease deed in stamped paper worth ₹ 1000/- (3 Nos. )

The Stamp duty has to be realized on the basis of the following details

1. Anticipated royalty for one year is ₹ **34,62,000/-** (₹Thirty Four Lakh Sixty Two Thousand only) per annum.
2. Surface rent at the rate of ₹5 per Are is ₹1,832/- (₹ One Thousand Eight Hundred and Thirty Two)

I request that the executed lease deed now forwarded may kindly be examined and realize the stamp duty equivalent to the value of stamp paper required for the registration of the documents from the lessee. I also request that the lease deed with two copies may kindly be returned to this office through the lessee after incorporating the certificate of remittance of money.

Yours faithfully,

Senior Geologist

Encl: Lease deed (Three copies *in star*  
₹1000 each)



No. 9363/M3/2018

Directorate of Mining & Geology  
Kesavadasapuram, Pattom P.O.

Thiruvananthapuram-4

Tel: 0471-2447429

Fax: 0471-2447429

E.mail: [director.dir.dmg@kerala.gov.in](mailto:director.dir.dmg@kerala.gov.in)Web: [www.dmg.kerala.gov.in](http://www.dmg.kerala.gov.in)

Dated: 20/05/2019

From

The Director of Mining &amp; Geology

To

M/s. Adani Vizhinjam Port Private Limited,  
2<sup>nd</sup> Floor, Vipanchika Tower,  
Thycaud, Thiruvananthapuram District – 695 014  
(Registered Office at: Adani House, Near Mithakhali Six Road,  
Navrangpura, Ahmedabad, Gujrat State – 380 009)  
(Represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha)

Sir,

Sub: Mining & Geology - Mines and Minerals - Minor Minerals- Granite Building Stone -  
Preparation and execution of quarrying lease deed – reg.

Ref: 1. Pro. Order No. 79/2019-20/9363/M3/2018/DMG Dated: 20/05/2019  
2. Kerala Minor Mineral Concession Rules, 2015  
3. Kerala Minerals (Prevention of illegal Mining, Storage & Transportation)  
Rules, 2015.  
4. Mines & Minerals (Development & Regulation) Act, 1957.

Please refer to the Proceedings Order cited above wherein a quarrying lease for Granite (Building Stone) is granted to M/s. Adani Vizhinjam Port Private Limited, 2<sup>nd</sup> Floor, Vipanchika Tower, Thycaud, Thiruvananthapuram District – 695 014 (Registered Office at: Adani House, Near Mithakhali Six Road, Navrangpura, Ahmedabad, Gujrat State – 380 009) (Represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha). A draft copy of quarrying lease deed in Form H is enclosed. I request you to prepare three copies of the quarrying lease deed, original on plain paper and two copies of the same in stamped paper worth Rs. 500/- and produce the same before the **Geologist, District Office, Thiruvananthapuram** for scrutiny and execution. The date of execution will be filled by the Geologist at the time of execution or you fill in the date after getting confirmation from the District Geologist. After scrutiny of the quarrying lease deed, the Geologist will inform you the date of execution convenient to him. You have to be present in person at the District Office on such date with two witnesses for execution of deed. It may be noted that the survey map based on which lease is granted to you forms a part of the deed and same has to be included in the lease deed. The signature of the lessee and lessor has to be affixed in the survey map also. After execution of deed, as per the request of the District Geologist stamp duty shall be fixed by District Registrar. On remittance of stamp duty, a certificate of remittance of stamp duty will be entered in the lease deed by the Registrar. The lease deed has to be registered by the office of the Registration Department concerned. After registration, the documents have to be produced before the District Geologist.

A chalan for Rs. 36,630/- (Rupees thirty six thousand six hundred and thirty only) being the security deposit is enclosed herewith duly countersigned. Please affix your signature at the appropriate places before remittance of money in the treasury. The original treasury receipted chalan may also be produced along with the typed copies of the lease deed before the Geologist, District Office, **Thiruvananthapuram** at the time of execution.

As  
TRUE COPY

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Please note that the quarrying lease deed has to be executed within a period of six months from the date on which quarrying lease has been granted and got registered in accordance with the Registration Act, 1908 vide Rules 44 of the Kerala Minor Mineral Concession Rules, 2015.

Before starting quarrying operations you have to send 2 copies of notice in attached Form D to the Director (Mining), Directorate General of Mines Safety, No. 5, 14<sup>th</sup> Main (100ft) Road, 4<sup>th</sup> B Block, Koramangla, Bangaluru – 560 034 and one copy to District Magistrate concerned.

Yours faithfully,

*[Handwritten signature]*  
25/05/2019

**DIRECTOR OF MINING & GEOLOGY**

Encl (applicant):

1. Proceedings order
2. Draft Form H
3. Form D
4. Countersigned Chalan

Copy to:

The Geologist, District Office, Thiruvananthapuram for further necessary action.  
(Ref your letters No. 1716/DOT/ML/2018 dated. 18/08/2018, 16/03/2019)

You are instructed to execute the lease deed as and when it is received. The Proceedings Order cited as reference I, original survey map and draft Form H are enclosed herewith. The survey map forms a part of lease deed and the signatures of both lessor and lessee. A copy of the lease deed may be forwarded to this office soon after registration. Please ensure that the area under this grant is demarcated and boundary stones maintained properly before execution of the lease deed.

You may ensure remittance of security deposit, surface rent etc. for the amount specified in the lease order. You may also obtain financial guarantee from the lessee for the amount specified in the lease order.

You are also instructed to obtain and forward the Form D to this office. Since Form D is a statutory document, no movement permits shall be issued to lessee if lessee fails to prove that he had sent notice in Form D to the Director of Mines Safety, Office of the DDGMS, (Bangalore Region) Southern Zonal Office, No. 5, 100ft Road, 17<sup>th</sup> Main, Koramangala, Bangalore – 560 034 and District Magistrate.

You are further instructed to forward photocopies of the registered lease deed to the Director of Mines Safety, Bangaluru & District Collector. Please ensure that the lessee is observing the requirements as per mining plan, lease grant order, form H and KMMC Rules, 2015.

Encl: (District Geologist)

1. Original Survey Map
2. Draft Form H
3. Proceedings order



As  
TRUE COPY

Kerala Minor Mineral Concession Rules 2015  
FORM D

[See clause (a) of rule 10 and clause (m) of sub-rule (1) of rule 40]

NOTICE

1. (a) Name of mine :
- (b) Name of minerals :
- (c) Situation of mine (Survey Number, Village, Taluk, District, State) :
- (d) Date when work was first started :
2. (a) Name and postal address of present owner (s) :
- (b) Name and postal address of agent, if any :
3. (a) Name and postal address of manager, if any :
- (b) His age :
- (c) His qualification :
- (d) His experience in mining :
4. Whether workings are likely to be extended below Ground :
5. (a) Maximum depth of open cast excavation measured From its highest to its lowest point :
- (b) Date when depth first exceeded 6 metres :
6. (a) Nature, amount and kind of explosives used, if any :
- (b) Date when explosives were first used :

*Signature of Owner/Agent/Manager.*

Date:

To be sent to:

1. The Director (Mining), Directorate General of Mines Safety, No. 5, 14<sup>th</sup> Main (100ft) Road, 4<sup>th</sup> B Block, Koramangla, Bangaluru – 560 034 (two copies)
2. The District Magistrate of the District.

*As*  
**TRUE COPY**

**PROCEEDINGS OF THE ADDITIONAL DIRECTOR OF MINING & GEOLOGY,  
THIRUVANANTHAPURAM, KERALA**

(Present Shri. T K Ramakrishnan)

- Sub:** Department of Mining & Geology, Government of Kerala - Mines & Minerals - Minor Minerals – Granite (Building Stone) – Quarrying Lease to **M/s. Adani Vizhinjam Port Private Limited, 2<sup>nd</sup> Floor, Vipanchika Tower, Thycaud, Thiruvananthapuram District – 695 014 (Registered Office at: Adani House, Near Mithakhali Six Road, Navrangpura, Ahmedabad, Gujrat State – 380 009) (Represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha) – sanctioned-orders–issued.**
- Ref:**
- 1 Application dated. 13/06/2018 from **M/s. Adani Vizhinjam Port Private Limited, 2<sup>nd</sup> Floor, Vipanchika Tower, Thycaud, Thiruvananthapuram District – 695 014 (Registered Office at: Adani House, Near Mithakhali Six Road, Navrangpura, Ahmedabad, Gujrat State – 380 009) (Represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha)**
  - 2 Letter No. 1716/DOT/ML/2018 dated. 18/08/2018, 16/03/2019 from the Geologist, District Office, Thiruvananthapuram.
  - 3 Letter of Intent No. 9363/M3/2018 dtd. 04/09/2018 issued by Director of Mining and Geology
  - 4 Environmental clearance No. 02/2019 issued vide Pro. order No. 1200/EC2/2018/SEIAA dtd. 01/03/2019 by the State Environment Impact Assessment Authority, Kerala (valid till 28/02/2024)
  - 5 Integrated consent to operate No. PCB/TVM-DO/ICO/QRY/103/2019 dt. 05/03/2019 issued by Kerala State Pollution Control Board, Thiruvananthapuram (valid till 27/02/2021)
  - 6 Explosive License No. E/SE/KL/22/129(E95316) dated. 16/05/2019 issued by Petroleum and Explosive Safety Organization, Ernakulam (valid till 31.03.2022)
  - 7 Dangerous and Offensive Trade Licence No. A2 – 1836/2019 dated. 01/04/2019 issued by Nagaroor Grama Panchayat (valid till 31.03.2020)
  - 8 Mines and Minerals (Development & Regulation) Act, 1957.
  - 9 Kerala Minor Mineral Concession Rules, 2015
  - 10 Kerala Minerals (Prevention of Illegal Mining, Storage & Transportation) Rules 2015

**No. 79/2019-20/9363/M3/2018/DMG**

**Dated, Thiruvananthapuram 20/05/2019**

**O R D E R**

**M/s. Adani Vizhinjam Port Private Limited, 2<sup>nd</sup> Floor, Vipanchika Tower, Thycaud, Thiruvananthapuram District – 695 014 (Registered Office at: Adani House, Near Mithakhali Six Road, Navrangpura, Ahmedabad, Gujrat State – 380 009) a Private Limited Company having Corporate Identity No. U61200GJ2015PTC083954, represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha (Aadhaar No. 2712 6816 7724) submitted an application vide reference first cited to obtain quarrying lease to quarry Granite (Building Stone) over an area of 3.6630 Hectares of land (as per the survey map No. B9/9590/18 issued by Tahsildar, Chirayinkeezhu) comprised in Re - Survey Block No. 37, Re – Survey No. 555/2 of Nagaroor**



**Village, Chirayinkeezhu Taluk.** The District Geologist, Thiruvananthapuram has intimated that the applied area was previously quarried with the strength of quarrying permits issued by the Revenue Department.

Based on the merit of the application and the enclosed mandatory documents including survey map, possessions certificates, demarcation certificate and land assignment certificate issued by Revenue Authorities and based on the recommendation of the District Geologist, a letter of intent was issued to the applicant vide reference cited 3 intimating the intention of the department to grant quarrying lease subject to production of approved mining plan and other statutory licenses. The District Geologist forwarded the mining plan (prepared by Shri. Kantharaj. K, Recognized Qualified Person – Reg. No. RQP/GOA/130/2000/A) approved by him and other statutory licenses submitted by the applicant to this office. In the approved mining plan it is mentioned that mineable mineral reserve of granite (building stone) in the applied area is **17,78,750 tonnes** and that it is proposed to mine **17,78,750 tonnes** of granite (building stone) within a period of **5 (Five) years**. It is also proposed to mine 3,99,375 MT in the first year, 3,00,625 MT in the 2<sup>nd</sup> year and 10,78,750 MT in the 3<sup>rd</sup>, 4<sup>th</sup> and 5<sup>th</sup> year. In the approved mining plan it is also mentioned that a total quantity of 9,06,500 MT of building stones has already been excavated from the area. Since the applicant has produced all statutory documents as per the Letter of Intent, it is decided to grant a quarrying lease in the said land and hence the following orders are issued:

A quarrying lease is hereby granted to **M/s. Adani Vizhinjam Port Private Limited, 2<sup>nd</sup> Floor, Vipanchika Tower, Thycaud, Thiruvananthapuram District – 695 014 (Registered Office at: Adani House, Near Mithakhali Six Road, Navrangpura, Ahmedabad, Gujrat State – 380 009) a Private Limited Company having Corporate Identity No. U61200GJ2015PTC083954, represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha (Aadhaar No. 2712 6816 7724) to quarry Granite (Building Stone) over an area of 3.6630 Hectares of land (as per the survey map No. B9/9590/18 issued by the Tahsildar, Chirayinkeezhu) comprised in **Re - Survey Block No. 37, Re – Survey No. 555/2 of Nagaroor Village, Chirayinkeezhu Taluk, Thiruvananthapuram District for 5 (Five) years** as per the Kerala Minor Mineral Concession Rules, 2015, subject to the conditions mentioned below.**

1. The lessee shall execute a quarrying lease deed within a period of six months from the date of this order in form 'H' as per Rule 43 of the Kerala Minor Mineral Concession Rules, 2015 and the quarrying leases deed shall be registered in accordance with the provisions of the Indian Registration Act, 1908.
2. The lessee shall commence quarrying operation only after the deed is executed and registered.
3. The lessee shall not assign, sublet or transfer his lease or any right or interest therein to any person without previous written permission of the Director of Mining & Geology.
4. Royalty is payable to Government as per Rule 32 of the Kerala Minor Mineral Concession Rules, 2015 in respect of minor mineral quarried and moved out of the quarry subject to revision from time to time on the basis of amendments to the schedule I of the said Rules. In case the lessee opts for consolidated royalty payment system by registering attached metal



crusher units as per Rule 89, then consolidated royalty at the rate specified in Schedule III said Rules shall be paid instead of royalty specified in Schedule I.

5. Dead rent is realizable under 40(1)(d) of the said rules subject to revision from time to time on the basis of amendments to the schedule II of the said rules.
6. Surface rent realizable under 40(1)(e) of the said rules will be equal to the land revenue assessed by the Revenue Department subject to revision from time to time on the basis of the land revenue.
7. The lessee shall also deposit an amount of **Rs. 36,630/- (Rupees thirty six thousand six hundred and thirty only)** being the security deposit at the rate of Rs 10,000/- per hectare as security deposit for the observance of the terms and conditions of the lease before the deed is executed as per rule 42 of the said rules.
8. The lessee shall produce financial guarantee for **Rs. 1,00,000/- (Rupees one lakh only)** as stipulated in rule 62 of KMMC Rules 2015, before execution of lease deed.
9. The lessee shall pay tax related to Revenue Department, if any, as directed by them and the details should be furnished to the District Geologist periodically.
10. The lessee shall pay 10% of the amount of royalty/consolidated royalty as the case may be paid by them, being the quarry safety fund in addition to the royalty/consolidated royalty, as per rule 63 of KMMC rules, 2015.
11. In addition to the royalty, rents, funds, fees etc. that are required to be remitted by the lessee as per the Mines and Minerals (Development and Regulation) Act, 1957 and Rules made thereunder, the lessee shall pay all other fees, rents, taxes etc. as required by other agencies including Goods and Service Tax (GST) for royalty.
12. The quarrying shall be carried out as per the conditions stipulated in Kerala Minor Mineral Concession Rules 2015 and storage and transportation of mineral shall be carried out as per Kerala Minerals (Prevention of Illegal Mining, Storage and Transportation) Rules 2015.
13. The lessee shall renew Environmental Clearance on or before **28/02/2024** for the operation of the quarry for the remaining period.
14. The quarrying operations shall be strictly as per the approved mining plan and schemes of mining.
15. The lessee shall review the progressive quarry closure plan every five years from the date of opening of the quarry and shall submit to the competent authority for its approval. The lessee shall submit to the competent authority in this behalf any early report before 1st July of every year describing protective works including reclamation and rehabilitation work

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carried out as envisaged in the approved quarry closure plan and if there is any deviation, reasons thereof.

16. The lessee shall submit a scheme of mining for the next five years or remaining period of the lease to the competent authority for approval at least one hundred and twenty days before the expiry of the first five year period for which it was approved on the last occasion.
17. The lessee shall submit final quarry closure plan one year prior to the proposed closure of the quarry and close the quarry as per the approved quarry closure plan.
18. The production of Granite (Building Stone) from the area covered under this grant shall be subject to the year-wise quantity specified in the approved Mining Plan and scheme of mining.
19. The lessee shall not win and dispose of any type of dimension and decorative stones from the area over which the quarrying lease has been sanctioned on the strength of this order.
20. The Lessee shall comply with any and all laws, ordinances, rules and orders related to quarrying operations of any and all governmental or quasi-governmental authorities.
21. The lessee shall obtain all other statutory licences required from the authorities concerned during the period of operation of the quarry and comply with all the conditions mentioned in other statutory license required for carrying out quarrying operations.
22. The lessee shall stop all quarrying activities in the event of expiry of any other statutory licenses which is required for carrying out quarrying activities in the State as per the prevailing Acts and Rules. Any quarrying activity undertaken violating the above condition will be treated as illegal and lessee will be solely responsible for such act and lessee will be liable to pay the penalty imposed by any officer competent to enforce such Acts and Rules.
23. In case the lessee makes any breaches in the conditions of the lease deed or violates the conditions stipulated in relevant Act and Rules based on which all Statutory Licenses are issued for quarrying, then the lessee will be solely responsible for any such breaches and violation and in such cases, the lessee will be solely liable to pay such sum of money as fixed by competent authorities as due and penalty.
24. The Lessee shall indemnify and keep indemnified the State Government against all actions, proceedings, suits, claims, demands, losses, damages, costs, charges, and expenses incurred or suffered by them as a reason of any non-observance or non-performance of rules and regulations



25. This lease is granted in good faith based on the documents/licenses submitted by the lessee. The lessee is solely responsible for the authenticity of the documents/licenses submitted. At any stage, if it is observed that the documents submitted are incorrect or fake or forged or if it is found that some information was omitted or suppressed, then this lease is liable to be cancelled. In such an event the quarrying carried out with the strength of this lease will be treated as quarrying conducted without any lawful authority.
26. The lessee shall properly maintain the boundary pillars erected as per the demarcation certificate issued by the Village Officer till the expiry of lease.
27. The lessee shall erect a notice board in Malayalam at a prominent place with a minimum size of 1 metre X 1.5 metres in a metallic board near to the entrance of the quarry to the effect that it shall contain the name and address of the lessee, mineral concession number and date, validity of concession, the name of the mineral quarried, proposed annual production etc. In addition, details of other statutory licenses shall also be displayed.
28. The lessee shall erect by the side of the road leading to quarry (preferably 100 m away from quarry), a warning board with danger sign regarding operation of the quarry and use of explosives.
29. The lessee should take effective preventive measures for the safety of labourers as well as the general public. In due course of quarrying, if any part of the quarry becomes unsafe, then the lessee shall properly fence that area for preventing accidents by falling of human beings, animals, vehicles or any objects into the pit formed by quarrying.
30. The lessee shall not carry out any quarrying operations within 7.5 meters from the boundary of the lease area and quarrying operations shall be carried out in benches.
31. The lessee shall send a notice in form D appended to KMMC Rules 2015 to the Director (Mining), Directorate General of Mines Safety, No.5, 14<sup>th</sup> Main (100ft) Road, 4<sup>th</sup> B Block, Koramangla, Bengaluru – 560034 and to the District Magistrate concerned before commencing the quarrying operation and shall intimate the same to the District office of the Department of Mining and Geology concerned.
32. The lessee shall keep book of accounts of production and dispatch of granite (building stone) and shall file monthly and annual returns in Form F and Form G appended to KMMC Rules 2015.
33. The quarrying permit granted from the district office, if any, in the area of this quarrying lease is hereby stands cancelled from the date of this order.
34. In this case, the anticipated royalty to be remitted for the mineral extracted per year at the present rate of royalty of **Rs. 24/-** per tonne with average annual production of **3,55,750** tonne is **Rs. 85,38,000/- (Rupees eighty five lakhs thirty eight thousand only)**. In this case, the surface rent to be remitted per year at the present rate of Rs. 5 per Are per year is **Rs. 1,832/- (Rupees one thousand eight hundred and thirty two only)** and in the event

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of non – functioning of quarry the Dead Rent to be realized for the 1<sup>st</sup> year – NIL II<sup>nd</sup> year – Rs. 300/- (Rupees three hundred only) and III<sup>rd</sup> year onwards – Rs. 1,200/- (Rupees one thousand and two hundred only) per hectare subject to revision from time to time.

The terms and conditions stated in this order will be subject to such further modifications as may be made by the State Government from time to time.

Sd/-

**T. K. RAMAKRISHNAN**  
**ADDITIONAL DIRECTOR OF MINING & GEOLOGY**

To

**M/s. Adani Vizhinjam Port Private Limited,**  
**2<sup>nd</sup> Floor, Vipanchika Tower, Thycaud,**  
**Thiruvananthapuram District – 695 014**  
**(Registered Office at: Adani House,**  
**Near Mithakhali Six Roads, Navrangpura,**  
**Ahmedabad, Gujrat State – 380 009)**  
**(Represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha)**

Copy to:

- 1 The Director (Mining), Directorate General of Mines Safety, No.5, 14<sup>th</sup> Main (100ft) Road, 4<sup>th</sup> B Block, Koramangla, Bengaluru – 560034
- 2 Member Secretary, SEIAA, Thampanoor Bus Terminal, Thiruvananthapuram
- 3 The Chairman, SEIAA, Thampanoor Bus Terminal, Thiruvananthapuram.
- 4 The Deputy Chief Controller of Explosives, PESO, C2-III Floor, CGO Complex, Kakkanad, Ernakulam
- 5 The Environmental Engineer, Kerala State Pollution Control Board, District Office, Thiruvananthapuram.
- 6 The Secretary, Nagaroor Grama Panchayath, Thiruvananthapuram District.
- 7 The Tahsildar, Chirayinkeezhu Taluk Office, Thiruvananthapuram District.
- 8 The Village officer, Nagaroor Village, Thiruvananthapuram District.
- 9 Shri. Kantharaj. K, #200, 2<sup>nd</sup> Floor, 40<sup>th</sup> Main, 1<sup>st</sup> Cross, Behind Silk Board, BTM Layout, 2<sup>nd</sup> Stage, Kuvempu Nagar, Bangalore – 560 068
- 10 The Geologist, District Office of the Dept. of Mining and Geology, Thiruvananthapuram.
- 11 Stock File
- 12 File Copy

(By Order)

*J. S. S.*  
*28/05/2019*

**Senior Superintendent**



*As*  
**TRUE COPY**

No. 9363/M3/2018

Directorate of Mining & Geology  
Kesavadasapuram, Pattom P.O.  
Thiruvananthapuram-4

Tel: 0471-2447429

Fax: 0471-2447429

E.mail: [director.dir.dmg@kerala.gov.in](mailto:director.dir.dmg@kerala.gov.in)Web: [www.dmg.kerala.gov.in](http://www.dmg.kerala.gov.in)

Dated: 20/05/2019

From

The Director of Mining &amp; Geology

To

M/s. Adani Vizhinjam Port Private Limited,  
2<sup>nd</sup> Floor, Vipanchika Tower,  
Thycaud, Thiruvananthapuram District – 695 014  
(Registered Office at: Adani House, Near Mithakhali Six Road,  
Navrangpura, Ahmedabad, Gujrat State – 380 009)  
(Represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha)

Sir,

*Sub:* Mining & Geology - Mines and Minerals - Minor Minerals- Granite Building Stone -  
Preparation and execution of quarrying lease deed – reg.

*Ref:* 1. Pro. Order No. 79/2019-20/9363/M3/2018/DMG Dated: 20/05/2019  
2. Kerala Minor Mineral Concession Rules, 2015  
3. Kerala Minerals (Prevention of illegal Mining, Storage & Transportation)  
Rules, 2015.  
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A chalan for **Rs. 36,630/- (Rupees thirty six thousand six hundred and thirty only)** being the security deposit is enclosed herewith duly countersigned. Please affix your signature at the appropriate places before remittance of money in the treasury. The original treasury receipted chalan may also be produced along with the typed copies of the lease deed before the Geologist, District Office, **Thiruvananthapuram** at the ti

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Please note that the quarrying lease deed has to be executed within a period of six months from the date on which quarrying lease has been granted and got registered in accordance with the Registration Act, 1908 vide Rules 44 of the Kerala Minor Mineral Concession Rules, 2015.

Before starting quarrying operations you have to send 2 copies of notice in attached Form D to the Director (Mining), Directorate General of Mines Safety, No. 5, 14<sup>th</sup> Main (100ft) Road, 4<sup>th</sup> B Block, Koramangla, Bangaluru – 560 034 and one copy to District Magistrate concerned.

Yours faithfully,

*Handwritten signature*  
20/05/2019

**DIRECTOR OF MINING & GEOLOGY**

Encl (applicant):

1. Proceedings order
2. Draft Form H
3. Form D
4. Countersigned Chalan

Copy to:

The Geologist, District Office, Thiruvananthapuram for further necessary action.  
(Ref your letters No. 1716/DOT/ML/2018 dated. 18/08/2018, 16/03/2019)

You are instructed to execute the lease deed as and when it is received. The Proceedings Order cited as reference I, original survey map and draft Form H are enclosed herewith. The survey map forms a part of lease deed and the signatures of both lessor and lessee. A copy of the lease deed may be forwarded to this office soon after registration. Please ensure that the area under this grant is demarcated and boundary stones maintained properly before execution of the lease deed.

You may ensure remittance of security deposit, surface rent etc. for the amount specified in the lease order. You may also obtain financial guarantee from the lessee for the amount specified in the lease order.

You are also instructed to obtain and forward the Form D to this office. Since Form D is a statutory document, no movement permits shall be issued to lessee if lessee fails to prove that he had sent notice in Form D to the Director of Mines Safety, Office of the DDGMS, (Bangalore Region) Southern Zonal Office, No. 5, 100ft Road, 17<sup>th</sup> Main, Koramangala, Bangalore – 560 034 and District Magistrate.

You are further instructed to forward photocopies of the registered lease deed to the Director of Mines Safety, Bangaluru & District Collector. Please ensure that the lessee is observing the requirements as per mining plan, lease grant order, form H and KMMC Rules, 2015.

Encl: (District Geologist)

1. Original Survey Map
2. Draft Form H
3. Proceedings order



As  
TRUE COPY

Kerala Minor Mineral Concession Rules 2015  
FORM D

[See clause (a) of rule 10 and clause (m) of sub-rule (1) of rule 40]

NOTICE

1. (a) Name of mine :
- (b) Name of minerals :
- (c) Situation of mine (Survey Number, Village, Taluk, District, State) :
- (d) Date when work was first started :
2. (a) Name and postal address of present owner (s) :
- (b) Name and postal address of agent, if any :
3. (a) Name and postal address of manager, if any :
- (b) His age :
- (c) His qualification :
- (d) His experience in mining :
4. Whether workings are likely to be extended below Ground :
5. (a) Maximum depth of open cast excavation measured From its highest to its lowest point :
- (b) Date when depth first exceeded 6 metres :
6. (a) Nature, amount and kind of explosives used, if any :
- (b) Date when explosives were first used :

*Signature of Owner/Agent/Manager.*

Date:

To be sent to:

1. The Director (Mining), Directorate General of Mines Safety, No. 5, 14<sup>th</sup> Main (100ft) Road, 4<sup>th</sup> B Block, Koramangla, Bangaluru – 560 034 (two copies)
2. The District Magistrate of the District.

*As*  
**TRUE COPY**

**PROCEEDINGS OF THE ADDITIONAL DIRECTOR OF MINING & GEOLOGY,  
THIRUVANANTHAPURAM, KERALA**

(Present Shri. T K Ramakrishnan)

- Sub:** Department of Mining & Geology, Government of Kerala - Mines & Minerals - Minor Minerals – Granite (Building Stone) – Quarrying Lease to **M/s. Adani Vizhinjam Port Private Limited, 2<sup>nd</sup> Floor, Vipanchika Tower, Thycaud, Thiruvananthapuram District – 695 014 (Registered Office at: Adani House, Near Mithakhali Six Road, Navrangpura, Ahmedabad, Gujrat State – 380 009) (Represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha)** – sanctioned-orders–issued.
- Ref:**
- 1 Application dated. 13/06/2018 from **M/s. Adani Vizhinjam Port Private Limited, 2<sup>nd</sup> Floor, Vipanchika Tower, Thycaud, Thiruvananthapuram District – 695 014 (Registered Office at: Adani House, Near Mithakhali Six Road, Navrangpura, Ahmedabad, Gujrat State – 380 009) (Represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha)**
  - 2 Letter No. 1716/DOT/ML/2018 dated. 18/08/2018, 16/03/2019 from the Geologist, District Office, Thiruvananthapuram.
  - 3 Letter of Intent No. 9363/M3/2018 dtd. 04/09/2018 issued by Director of Mining and Geology
  - 4 Environmental clearance No. 02/2019 issued vide Pro. order No. 1200/EC2/2018/SEIAA dtd. 01/03/2019 by the State Environment Impact Assessment Authority, Kerala (valid till 28/02/2024)
  - 5 Integrated consent to operate No. PCB/TVM-DO/ICO/QRY/103/2019 dt. 05/03/2019 issued by Kerala State Pollution Control Board, Thiruvananthapuram (valid till 27/02/2021)
  - 6 Explosive License No. E/SE/KL/22/129(E95316) dated. 16/05/2019 issued by Petroleum and Explosive Safety Organization, Ernakulam (valid till 31.03.2022)
  - 7 Dangerous and Offensive Trade Licence No. A2 – 1836/2019 dated. 01/04/2019 issued by Nagaroor Grama Panchayat (valid till 31.03.2020)
  - 8 Mines and Minerals (Development & Regulation) Act, 1957.
  - 9 Kerala Minor Mineral Concession Rules, 2015
  - 10 Kerala Minerals (Prevention of Illegal Mining, Storage & Transportation) Rules 2015

**No. 79/2019-20/9363/M3/2018/DMG**

**Dated, Thiruvananthapuram 20/05/2019**

**O R D E R**

**M/s. Adani Vizhinjam Port Private Limited, 2<sup>nd</sup> Floor, Vipanchika Tower, Thycaud, Thiruvananthapuram District – 695 014 (Registered Office at: Adani House, Near Mithakhali Six Road, Navrangpura, Ahmedabad, Gujrat State – 380 009) a Private Limited Company having Corporate Identity No. U61200GJ2015PTC083954, represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha (Aadhaar No. 2712 6816 7724) submitted an application vide reference first cited to obtain quarrying lease to quarry Granite (Building Stone) over an area of 3.6630 Hectares of land (as per the survey map No. B9/9590/18 issued by Tahsildar, Chirayinkeezhu) comprised in Re - Survey Block No. 37, Re – Survey No. 555/2 of Nagaroor**



**Village, Chirayinkeezhu Taluk.** The District Geologist, Thiruvananthapuram has intimated that the applied area was previously quarried with the strength of quarrying permits issued by the Revenue Department.

Based on the merit of the application and the enclosed mandatory documents including survey map, possessions certificates, demarcation certificate and land assignment certificate issued by Revenue Authorities and based on the recommendation of the District Geologist, a letter of intent was issued to the applicant vide reference cited 3 intimating the intention of the department to grant quarrying lease subject to production of approved mining plan and other statutory licenses. The District Geologist forwarded the mining plan (prepared by Shri. Kantharaj. K, Recognized Qualified Person – Reg. No. RQP/GOA/130/2000/A) approved by him and other statutory licenses submitted by the applicant to this office. In the approved mining plan it is mentioned that mineable mineral reserve of granite (building stone) in the applied area is **17,78,750 tonnes** and that it is proposed to mine **17,78,750 tonnes** of granite (building stone) within a period of **5 (Five) years**. It is also proposed to mine 3,99,375 MT in the first year, 3,00,625 MT in the 2<sup>nd</sup> year and 10,78,750 MT in the 3<sup>rd</sup>, 4<sup>th</sup> and 5<sup>th</sup> year. In the approved mining plan it is also mentioned that a total quantity of 9,06,500 MT of building stones has already been excavated from the area. Since the applicant has produced all statutory documents as per the Letter of Intent, it is decided to grant a quarrying lease in the said land and hence the following orders are issued:

A quarrying lease is hereby granted to **M/s. Adani Vizhinjam Port Private Limited, 2<sup>nd</sup> Floor, Vipanchika Tower, Thycaud, Thiruvananthapuram District – 695 014 (Registered Office at: Adani House, Near Mithakhali Six Road, Navrangpura, Ahmedabad, Gujrat State – 380 009) a Private Limited Company having Corporate Identity No. U61200GJ2015PTC083954, represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha (Aadhaar No. 2712 6816 7724) to quarry Granite (Building Stone) over an area of 3.6630 Hectares of land (as per the survey map No. B9/9590/18 issued by the Tahsildar, Chirayinkeezhu) comprised in Re - Survey Block No. 37, Re – Survey No. 555/2 of Nagaroor Village, Chirayinkeezhu Taluk, Thiruvananthapuram District for 5 (Five) years as per the Kerala Minor Mineral Concession Rules, 2015, subject to the conditions mentioned below.**

1. The lessee shall execute a quarrying lease deed within a period of six months from the date of this order in form 'H' as per Rule 43 of the Kerala Minor Mineral Concession Rules, 2015 and the quarrying leases deed shall be registered in accordance with the provisions of the Indian Registration Act, 1908.
2. The lessee shall commence quarrying operation only after the deed is executed and registered.
3. The lessee shall not assign, sublet or transfer his lease or any right or interest therein to any person without previous written permission of the Director of Mining & Geology.
4. Royalty is payable to Government as per Rule 32 of the Kerala Minor Mineral Concession Rules, 2015 in respect of minor mineral quarried and moved out of the quarry subject to revision from time to time on the basis of amendments to the schedule I of the said Rules. In case the lessee opts for consolidated royalty payment system by registering attached metal



crusher units as per Rule 89, then consolidated royalty at the rate specified in Schedule III said Rules shall be paid instead of royalty specified in Schedule I.

5. Dead rent is realizable under 40(1)(d) of the said rules subject to revision from time to time on the basis of amendments to the schedule II of the said rules.
6. Surface rent realizable under 40(1)(e) of the said rules will be equal to the land revenue assessed by the Revenue Department subject to revision from time to time on the basis of the land revenue.
7. The lessee shall also deposit an amount of **Rs. 36,630/- (Rupees thirty six thousand six hundred and thirty only)** being the security deposit at the rate of Rs 10,000/- per hectare as security deposit for the observance of the terms and conditions of the lease before the deed is executed as per rule 42 of the said rules.
8. The lessee shall produce financial guarantee for **Rs. 1,00,000/- (Rupees one lakh only)** as stipulated in rule 62 of KMMC Rules 2015, before execution of lease deed.
9. The lessee shall pay tax related to Revenue Department, if any, as directed by them and the details should be furnished to the District Geologist periodically.
10. The lessee shall pay 10% of the amount of royalty/consolidated royalty as the case may be paid by them, being the quarry safety fund in addition to the royalty/consolidated royalty, as per rule 63 of KMMC rules, 2015.
11. In addition to the royalty, rents, funds, fees etc. that are required to be remitted by the lessee as per the Mines and Minerals (Development and Regulation) Act, 1957 and Rules made thereunder, the lessee shall pay all other fees, rents, taxes etc. as required by other agencies including Goods and Service Tax (GST) for royalty.
12. The quarrying shall be carried out as per the conditions stipulated in Kerala Minor Mineral Concession Rules 2015 and storage and transportation of mineral shall be carried out as per Kerala Minerals (Prevention of Illegal Mining, Storage and Transportation) Rules 2015.
13. The lessee shall renew Environmental Clearance on or before **28/02/2024** for the operation of the quarry for the remaining period.
14. The quarrying operations shall be strictly as per the approved mining plan and schemes of mining.
15. The lessee shall review the progressive quarry closure plan every five years from the date of opening of the quarry and shall submit to the competent authority for its approval. The lessee shall submit to the competent authority in this behalf any early report before 1st July of every year describing protective works including reclamation and rehabilitation work

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carried out as envisaged in the approved quarry closure plan and if there is any deviation, reasons thereof.

16. The lessee shall submit a scheme of mining for the next five years or remaining period of the lease to the competent authority for approval at least one hundred and twenty days before the expiry of the first five year period for which it was approved on the last occasion.
17. The lessee shall submit final quarry closure plan one year prior to the proposed closure of the quarry and close the quarry as per the approved quarry closure plan.
18. The production of Granite (Building Stone) from the area covered under this grant shall be subject to the year-wise quantity specified in the approved Mining Plan and scheme of mining.
19. The lessee shall not win and dispose of any type of dimension and decorative stones from the area over which the quarrying lease has been sanctioned on the strength of this order.
20. The Lessee shall comply with any and all laws, ordinances, rules and orders related to quarrying operations of any and all governmental or quasi-governmental authorities.
21. The lessee shall obtain all other statutory licences required from the authorities concerned during the period of operation of the quarry and comply with all the conditions mentioned in other statutory license required for carrying out quarrying operations.
22. The lessee shall stop all quarrying activities in the event of expiry of any other statutory licenses which is required for carrying out quarrying activities in the State as per the prevailing Acts and Rules. Any quarrying activity undertaken violating the above condition will be treated as illegal and lessee will be solely responsible for such act and lessee will be liable to pay the penalty imposed by any officer competent to enforce such Acts and Rules.
23. In case the lessee makes any breaches in the conditions of the lease deed or violates the conditions stipulated in relevant Act and Rules based on which all Statutory Licenses are issued for quarrying, then the lessee will be solely responsible for any such breaches and violation and in such cases, the lessee will be solely liable to pay such sum of money as fixed by competent authorities as due and penalty.
24. The Lessee shall indemnify and keep indemnified the State Government against all actions, proceedings, suits, claims, demands, losses, damages, costs, charges, and expenses incurred or suffered by them as a reason of any non-observance or non-performance of rules and regulations



25. This lease is granted in good faith based on the documents/licenses submitted by the lessee. The lessee is solely responsible for the authenticity of the documents/licenses submitted. At any stage, if it is observed that the documents submitted are incorrect or fake or forged or if it is found that some information was omitted or suppressed, then this lease is liable to be cancelled. In such an event the quarrying carried out with the strength of this lease will be treated as quarrying conducted without any lawful authority.
26. The lessee shall properly maintain the boundary pillars erected as per the demarcation certificate issued by the Village Officer till the expiry of lease.
27. The lessee shall erect a notice board in Malayalam at a prominent place with a minimum size of 1 metre X 1.5 metres in a metallic board near to the entrance of the quarry to the effect that it shall contain the name and address of the lessee, mineral concession number and date, validity of concession, the name of the mineral quarried, proposed annual production etc. In addition, details of other statutory licenses shall also be displayed.
28. The lessee shall erect by the side of the road leading to quarry (preferably 100 m away from quarry), a warning board with danger sign regarding operation of the quarry and use of explosives.
29. The lessee should take effective preventive measures for the safety of labourers as well as the general public. In due course of quarrying, if any part of the quarry becomes unsafe, then the lessee shall properly fence that area for preventing accidents by falling of human beings, animals, vehicles or any objects into the pit formed by quarrying.
30. The lessee shall not carry out any quarrying operations within 7.5 meters from the boundary of the lease area and quarrying operations shall be carried out in benches.
31. The lessee shall send a notice in form D appended to KMMC Rules 2015 to the Director (Mining), Directorate General of Mines Safety, No.5, 14<sup>th</sup> Main (100ft) Road, 4<sup>th</sup> B Block, Koramangla, Bengaluru – 560034 and to the District Magistrate concerned before commencing the quarrying operation and shall intimate the same to the District office of the Department of Mining and Geology concerned.
32. The lessee shall keep book of accounts of production and dispatch of granite (building stone) and shall file monthly and annual returns in Form F and Form G appended to KMMC Rules 2015.
33. The quarrying permit granted from the district office, if any, in the area of this quarrying lease is hereby stands cancelled from the date of this order.
34. In this case, the anticipated royalty to be remitted for the mineral extracted per year at the present rate of royalty of **Rs. 24/-** per tonne with average annual production of **3,55,750** tonne is **Rs. 85,38,000/- (Rupees eighty five lakhs thirty eight thousand only)**. In this case, the surface rent to be remitted per year at the present rate of Rs. 5 per Are per year is **Rs. 1,832/- (Rupees one thousand eight hundred and thirty two only)** and in the event



of non – functioning of quarry the Dead Rent to be realized for the 1<sup>st</sup> year – NIL II<sup>nd</sup> year – Rs. 300/- (Rupees three hundred only) and III<sup>rd</sup> year onwards – Rs. 1,200/- (Rupees one thousand and two hundred only) per hectare subject to revision from time to time.

The terms and conditions stated in this order will be subject to such further modifications as may be made by the State Government from time to time.

Sd/-

**T. K. RAMAKRISHNAN**  
**ADDITIONAL DIRECTOR OF MINING & GEOLOGY**

To

M/s. Adani Vizhinjam Port Private Limited,  
2<sup>nd</sup> Floor, Vipanchika Tower, Thycaud,  
Thiruvananthapuram District – 695 014  
(Registered Office at: Adani House,  
Near Mithakhali Six Roads, Navrangpura,  
Ahmedabad, Gujrat State – 380 009)  
(Represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha)

Copy to:

- 1 The Director (Mining), Directorate General of Mines Safety, No.5, 14<sup>th</sup> Main (100ft) Road, 4<sup>th</sup> B Block, Koramangla, Bengaluru – 560034
- 2 Member Secretary, SEIAA, Thampanoor Bus Terminal, Thiruvananthapuram
- 3 The Chairman, SEIAA, Thampanoor Bus Terminal, Thiruvananthapuram.
- 4 The Deputy Chief Controller of Explosives, PESO, C2-III Floor, CGO Complex, Kakkad, Ernakulam
- 5 The Environmental Engineer, Kerala State Pollution Control Board, District Office, Thiruvananthapuram.
- 6 The Secretary, Nagaroor Grama Panchayath, Thiruvananthapuram District.
- 7 The Tahsildar, Chirayinkeezhu Taluk Office, Thiruvananthapuram District.
- 8 The Village officer, Nagaroor Village, Thiruvananthapuram District.
- 9 Shri. Kantharaj. K, #200, 2<sup>nd</sup> Floor, 40<sup>th</sup> Main, 1<sup>st</sup> Cross, Behind Silk Board, BTM Layout, 2<sup>nd</sup> Stage, Kuvempu Nagar, Bangalore – 560 068
- 10 The Geologist, District Office of the Dept. of Mining and Geology, Thiruvananthapuram.
- 11 Stock File
- 12 File Copy

(By Order)

*J. K. J.*  
20/05/2019

Senior Superintendent



As  
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(See Rules 102 (c) and 124 of Kerala Treasury Code)

Chalan for Payment of Money into the District Treasury/Sub Treasury, State Bank of India/State Bank of Travancore



At..... Computer Seq. No. [ ] Date [ ]

Head of Account 8443 - 103 [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ]

\*DDO Code: (Dept) 4001 (DDO) [ ]

\*SDO Code: [ ]

Table with 4 columns: By whom paid and name and address of the person on whose behalf money is paid, Purpose of remittance and authority, Amount in ₹, Order to the Bank. Includes handwritten entries for M/s. Adlam Vizhunjara and a stamp for 8443 CIVIL DEPOSIT 103 SECURITY DEPOS.

Total in words. Paper thing in hand in hundred and thirty six

Signature of Remitter [ ] Received ₹ (Rupees) only

Date [ ] Seal

Signature of Treasurer/Cashier Treasury Officer/Bank Manager

- Note: 1. The seal/stamp of the Treasury/Bank of collection shall be affixed. 2. If remittance is in official capacity (\*SDO/DDO), write corresponding code in the column provided. 3. If loan repayment of SDO, write instalment number in purpose column.

Director of Mining and Geology Trivandrum

(See Rules 102 (c) and 124 of Kerala Treasury Code)

Chalan for Payment of Money into the District Treasury/Sub Treasury, State Bank of India/State Bank of Travancore



At..... Computer Seq. No. [ ] Date [ ]

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Signature of Remitter [ ] Received ₹ (Rupees) only

Date [ ] Seal

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Director of Mining and Geology Trivandrum

(See Rules 102 (c) and 124 of Kerala Treasury Code)

Chalan for Payment of Money into the District Treasury/Sub Treasury, State Bank of India/State Bank of Travancore



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Director of Mining and Geology Trivandrum

REVERSE OF FORM T. R. 12

**PARTICULARS OF MONEY PAID**

Currency Notes	No.	Amount in ₹	Ps.
₹ 1000			
₹ 500			
₹ 100			
₹ 50			
₹ 20			
₹ 10			
₹ 5			
₹ 2			
₹ 1			
Total Notes			
Coins			
₹ 10			
₹ 5			
₹ 2			
₹ 1			
Ps. 50			
Total Coins			
<b>Grand Total</b>			

REVERSE OF FORM T. R. 12

**PARTICULARS OF MONEY PAID**

Currency Notes	No.	Amount in ₹	Ps.
₹ 1000			
₹ 500			
₹ 100			
₹ 50			
₹ 20			
₹ 10			
₹ 5			
₹ 2			
₹ 1			
Total Notes			
Coins			
₹ 10			
₹ 5			
₹ 2			
₹ 1			
Ps. 50			
Total Coins			
<b>Grand Total</b>			

REVERSE OF FORM T. R. 12

**PARTICULARS OF MONEY PAID**

Currency Notes	No.	Amount in ₹	Ps.
₹ 1000			
₹ 500			
₹ 100			
₹ 50			
₹ 20			
₹ 10			
₹ 5			
₹ 2			
₹ 1			
Total Notes			
Coins			
₹ 10			
₹ 5			
₹ 2			
₹ 1			
Ps. 50			
Total Coins			
<b>Grand Total</b>			

FORM H  
(See Rule 43)  
QUARRYING LEASE

This deed of lease made on this the..... day of .....2019 between the Governor of Kerala (hereinafter referred to as the “State Government” which expression shall, where the context so admits be deemed to include his successors and assigns) of the one part and **M/s. Adani Vizhinjam Port Private Limited, 2<sup>nd</sup> Floor, Vipanchika Tower, Thycaud, Thiruvananthapuram District – 695 014 (Registered Office at: Adani House, Near Mithakhali Six Road, Navrangpura, Ahmedabad, Gujrat State – 380 009) a Private Limited Company having Corporate Identity No. U61200GJ2015PTC083954, represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha, aged 53 years, S/o. Krishna Chandra Jha, residing at House No. – H7 – H8, Nishant Vihar, Near Aashiana Trade Centre, Jamshedpur, Adityapur, Seraikela – Kharsawan, Jharkhand – 831 013 (Aadhaar No. 2712 6816 7724) (hereinafter called the “lessee/lessees” which expression shall where the context so admits, include his/their heirs, executors, administrators, representatives and permitted assigns) of the other part.**

Witnesseth that in consideration of the rents and royalties and lessee’s/Lessees’ covenants, hereinafter reserved and contained the State Government hereby give on lease to the lessee/lessees the land measuring **3.6630 hectares** described in the schedule hereunder and delineated on the plan hereto annexed and therein coloured red (hereinafter called the “said lands”) to hold the same for a period of **5 (Five) years** commencing from the .....and ending on the ..... for the purposes of extracting minor mineral/minerals and subject to the terms and conditions contained in the Kerala Minor Mineral Concession Rules, 2015 (hereinafter referred to as “the Rules”) and to the terms and conditions hereinafter appearing

*Lessor*

*Lessee*

As  
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1. The lessee/lessees shall have the right in and upon the said lands to extract Granite Building Stone (here in after called the said mineral/minerals) and to do all acts necessary for the extraction of the said mineral/minerals including the erection on the said lands, buildings and plant required for the purposes and also to take lead and carry away over the said lands and to dispose of the said minerals extracted as aforesaid.
2. The lessee/lessees shall during the subsistence of this lease have the liberty to work the said mineral/minerals and remove the same from the leasehold on permits issued by the State Government/competent authority or any other officer authorized by him in this regard. The permits shall be issued only on the basis of pre-paid royalty at the rates specified in Schedule I to these Rules. The royalty rates shall be subject to revision from time to time as the State Government may order.
3. The lessee/lessees shall pay to the State Government a yearly surface rent equal to the land revenue if any, assessable under the rules for the time being in force, or if the land be the property of Government or in reserve forest then equal to the land revenue plus cess, if any, per hectare of the land the surface whereof shall be occupied or used by the lessee/lessees for any of the purposes of this deed and so in proportion for any area less than one hectare. The said surface rent shall be paid by yearly payments; the first of such payments to be made on or before the last day of the first year of occupation provided always that no such rent shall be paid or demanded in respect of any roads or ways now in existence.
4. The lessee/lessees shall at all times during the currency of this lease keep correct and intelligible books of account showing accurately the quantity of the said minerals extracted and the weight and value of the said mineral sold or exported together with the names of the purchasers or consignees. The lessee shall also maintain a register of employees showing therein separately men, women employed daily and shall at reasonable times allow the competent authority appointed under the rules (hereinafter referred to as "competent authority") or the officer authorised by him to examine the said books of account and the register of employees and to take copies and extracts there from. The lessee/lessees shall submit reports in Forms F and G on the specified dates.

*Lessor*

*Lessee*

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5. All sums found due under or by virtue of this deed from the lessee/lessees may be recovered from him jointly and severally from them and his/their properties movable and immovable under the provisions of the Revenue Recovery Act for the time being in force as though such sums are arrears of land revenue or in any other manner as the State Government may deem fit.
6. The lessee/lessees shall at the lessee's/lessees' own expense erect and at all times maintain and keep in repair boundary marks and pillars along the boundaries of the said lands according to the demarcation shown in the plan here to annexed.
7. The lessee shall not carry on or allow to be carried on any quarrying operations at or to any points within a distance of 100 metres from any railway line except with the previous written permission of the railway administration concerned and any bridge on National Highway or 50 metres from any reservoir, tanks, canals, rivers, bridges, public roads, other public works, residential buildings, the boundary walls of places of worship, burial grounds, burning ghats or one kilometer from the boundaries of National Park or Wildlife Sanctuaries except with the previous permission of the authorities concerned or the Government or competent authority.
8. The sides of open workings shall be sloped, stepped or secured by the lessee in such a manner as to prevent slope failure, when an open working is worked in steps, steps shall be of sufficient breadth in relation to their height to secure safety. In open workings trees liable to fall and all loose ground and material shall be removed by the lessee sufficiently far from the edge or otherwise made source in order to prevent danger to persons employed in the quarry.
9. If a working place is found to be unsafe all persons shall be withdrawn by the lessee/lessees immediately from the dangerous area and all access to such working place except for the purpose of removing the danger of saving life shall be prevented by securely fencing the full width of all entrances to the place.
10. The lessee/lessees shall at all reasonable times allow any officer authorised by the Central Government or by the State Government in that behalf to inspect the said lands and the buildings and plants erected thereon and the lessee/lessees shall assist such persons in conducting the inspection and afford them all information they may reasonably require, and shall conform

*Lessor*

*Lessee*

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to and observe all orders which the Central and State Governments as the result of such inspection or otherwise, may from time to time pass.

11. The lessee shall be responsible for implementing the provisions of the Various labour laws applicable, from time to time, to the quarry.
12. The lessee/lessees shall not assign or underlet the said lands or any part thereof or the rights or privileges, therein hereby granted or any of them without the previous permission in writing of the State Government / competent authority.
13. Where the lease or any right, title or interest therein has been assigned, sublet or transferred as provided in rule 45 read with condition 12, then the person in whose favour such assignment, sublease or transfer has been made shall be responsible for implementing the provisions of the various labour laws applicable, from time to time, to the quarry.
14. The lease may be surrendered by the lessee/lessees at any time after 3 months notice in writing to the State Government/competent authority provided the lessee/lessees has/have paid all sums due on account of the lease: Provided that if the lessee/lessees elects/elect to determine this lease before the expiry of the term of the lease, shall pay in addition to other dues a sum equal to the dead rent payable for the remaining part of the term of the lease deed.
15. If the lessee/lessees shall be desirous of taking a further lease of the said lands he/they shall give three months' previous notice in writing of such desire to the State Government/competent authority and if the lessee/lessees has/have duly observed all the conditions of this lease, the State Government/competent authority may agree to renew the lease for such further term and on such terms and conditions as the State Government/competent authority may determine which shall be in accordance with the provisions of these rules.
16. If the lessee/lessees shall at any time during the said term use the said lands or any part thereof in any manner other than as authorised by this lease or fail to carry on quarrying operations continuously without sufficient cause of which the State Government/competent authority shall be the judge or shall commit a breach of any of the conditions of this lease it shall be lawful for the State Government/competent authority to cancel this lease and take possession of the said lands or the alternative to receive from the

Lessor

Lessee

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lessee/lessees such penalty not exceeding Rs. 25,000/- (Rupees twenty five thousand only) for the breach as the State Government/competent authority may fix.

17. If at the expiration of three calendar months after the expiry of the lease or its sooner determination, there shall remain in or the said lands, any engines, machinery, plant buildings, structures and other works, erections and conveniences, the said minerals or other property which the lessee is/lessees are entitled to remove from the said lands, the same shall, if not removed by the lessee/lessees within one calendar month after notice in writing requiring their removal be given to the lessee/lessees by the State Government/competent authority be deemed to become the property of the State Government in such manner as they may deem fit without liability to pay any compensation or to account to the lessee/lessees in respect thereof.
18. This lease subject to all rules and regulations which may from time to time be issued by the State Government regulating the working of the quarries and other matters affecting safety, health and convenience of the lessee's/lessees' employees or of the public, whether under the Indian Mines Act or otherwise.
19. The lessee/lessees shall without delay send to the District Collector and the competent authority or the officer authorised by him in this regard report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this lease.
20. The lessee/lessees shall furnish such reports and returns relating to output, labourers employed and other matters as the State Government may prescribe.
21. The lessee/lessees shall make and pay such reasonable compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.

*Lessor*

*Lessee*

As  
TRUE COPY

22. Any condition prescribed in the Kerala Minor Mineral Concession Rules, 2015 but left out in this lease which may be found applicable to the lessee / lessees shall be treated as binding on the lessee/lessees.
23. In this case, the anticipated royalty to be remitted for the mineral extracted per year at the present rate of royalty of **Rs. 24/-** per tonne with proposed average annual production of **3,55,750 tonne** is **Rs. 85,38,000/- (Rupees eighty five lakhs and thirty eight thousand only)** and may enhance the quantity of production and period of lease with the prior permission of the lessor and registration of the lease deed accordingly.
24. In this case, the surface rent to be remitted per year at the present rate of Rs. 5/- per Are per year is **Rs. 1,832/- (Rupees one thousand eight hundred and thirty two only)** and the refundable Security Deposit is **Rs. 36,630/- (Rupees thirty six thousand six hundred and thirty only)**.

### SCHEDULE OF DESCRIPTION OF LAND

District : Thiruvananthapuram  
Taluk : Chirayinkeezhu

Village	Re – Survey Block No.	Re - Survey No.	Lease Area in Hectares
Nagaroor	37	555/2	3.6630
<b>Total Area in Hectares</b>			<b>3.6630</b>

### Bounded by Survey No:

On the North by : Re - Survey No. 555/2  
On the East by : Re - Survey No. 554/1  
On the South by : Re - Survey No. 555/8  
On the West by : Re - Survey No. 555/2

*Amic*  
20/05/2019  
Addl Director of Mining & Geology  
Thiruvananthapuram

Lessor

*20/05/2019*  
*532*



Lessee

As  
TRUE COPY

In witness whereof the parties hereto have set their hands here unto on the day and year first above written.

Signed by.....  
for and on behalf of the Governor of Kerala.

In the presence of

(1)

(2)

Signed by.....  
for and on behalf of the lessee/lessees  
In the presence of

*Dmc BS*  
2015/2019

*Adell* Director of Mining & Geology  
Thiruvananthapuram

(1)

*J*  
20/05/2019  
832

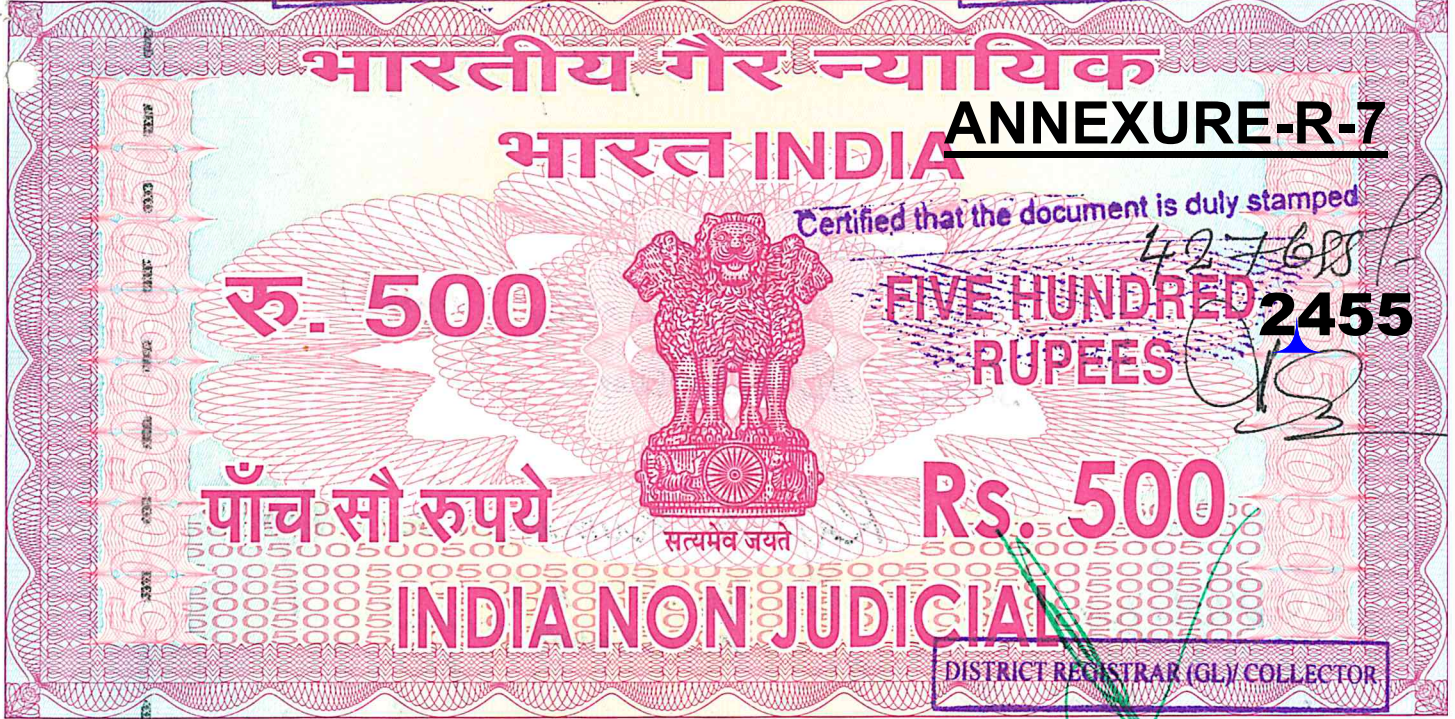
(2)



Lessor

Lessee

*As*  
TRUE COPY



കേരളം केरल KERALA

F 041256

FORM H  
(See Rule 43)  
QUARRYING LEASE



This deed of lease made on this the.....22<sup>nd</sup>..... day of  
 .....MAY..... 2019 between the Governor of Kerala  
 (hereinafter referred to as the "State Government" which  
 expression shall, where the context so admits be deemed to  
 include his successors and assigns) of the one part and M/s. Adani  
 Vizhinjam Port Private Limited, 2<sup>nd</sup> Floor, Vipanchika Tower, Thycaud,  
 Thiruvananthapuram District – 695 014 (Registered Office at: Adani  
 House, Near Mithakhali Six Road, Navrangpura, Ahmedabad, Gujrat

**GEOLOGIST**  
**DISTRICT OFFICE**  
 EPT. OF MINING & GEOLOGY  
 THIRUVANANTHAPURAM

Value Rupees: 500/- only  
 issued to

Rajesh Kumar Jha

Total 03 sheets

Adani Vizhinjam Port Private Ltd, Thycaud

As  
**TRUE COPY**

**LESSEE**  
Rajesh Kumar Jha  
**DISTRICT REGISTRAR (GL) COLLECTOR**  
 THIRUVANANTHAPURAM  
2 MAY 2019

No: 3169  
 20.5.2019

**DISTRICT REGISTRAR (GL) COLLECTOR**  
 N. S. JAYAKUMAR

State – 380 009) a Private Limited Company having Corporate Identity No. U61200GJ2015PTC083954, represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha, aged 53 years, S/o. Krishna Chandra Jha, residing at House No. – H7 – H8, Nishant Vihar, Near Aashiana Trade Centre, Jamshedpur, Adityapur, Seraikela – Kharsawan, Jharkhand – 831 013 (Aadhaar No. 2712 6816 7724) (hereinafter called the “lessee/lessees” which expression shall where the context so admits, include his/their heirs, executors, administrators, representatives and permitted assigns) of the other part.

Witnesseth that in consideration of the rents and royalties and lessee’s/Lessees’ covenants, hereinafter reserved and contained the State Government hereby give on lease to the lessee/lessees the land measuring **3.6630 hectares** described in the schedule hereunder and delineated on the plan hereto annexed and therein coloured red (hereinafter called the “said lands”) to hold the same for a period of **5 (Five) years** commencing from the .....~~2.2.05.2019~~ and ending on the ~~2.1.05.2024~~ for the purposes of extracting minor mineral/minerals and subject to the terms and conditions contained in the Kerala Minor Mineral Concession Rules, 2015 (hereinafter referred to as “the Rules”) and to the terms and conditions hereinafter appearing

1. The lessee/lessees shall have the right in and upon the said lands to extract Granite Building Stone (here in after called the said mineral/minerals) and to do all acts necessary for the extraction of the said mineral/minerals including the erection on the said lands, buildings and plant required for the purposes and also to take lead and carry away over the said lands and to dispose of the said minerals extracted as aforesaid.
2. The lessee/lessees shall during the subsistence of this lease have the liberty to work the said mineral/minerals and remove the same from the leasehold on permits issued by the State Government/competent authority or any other officer authorized by him in this regard. The permits shall be issued only on the basis of pre-paid royalty at the rates specified in Schedule I to these Rules. The royalty rates shall be subject to revision from time to time as the State Government may order.
3. The lessee/lessees shall pay to the State Government a yearly surface rent equal to the land revenue if any, assessable under the rules for the time being in force, or if the land be the property of Government or in reserve forest then equal to the land revenue plus cess, if any, per hectare of the land the surface whereof shall be occupied or used by the lessee/lessees for any of the purposes of this deed and so in proportion for any area less than one hectare. The said surface rent shall be paid by yearly payments; the first of such payments to be made on or before the last day of the first year of occupation provided always that no such rent shall be paid or demanded in respect of any roads or ways now in existence.

  
Lessor



  
Lessee

Page 2 of 6

Total.....7.....sheets.....3.....sheet

DISTRICT REGISTRAR (GL)/ COLLECTOR

4. The lessee/lessees shall at all times during the currency of this lease keep correct and intelligible books of account showing accurately the quantity of the said minerals extracted and the weight and value of the said mineral sold or exported together with the names of the purchasers or consignees. The lessee shall also maintain a register of employees showing therein separately men, women employed daily and shall at reasonable times allow the competent authority appointed under the rules (hereinafter referred to as "competent authority") or the officer authorised by him to examine the said books of account and the register of employees and to take copies and extracts there from. The lessee/lessees shall submit reports in Forms F and G on the specified dates.

5. All sums found due under or by virtue of this deed from the lessee/lessees may be recovered from him jointly and severally from them and his/their properties movable and immovable under the provisions of the Revenue Recovery Act for the time being in force as though such sums are arrears of land revenue or in any other manner as the State Government may deem fit.

6. The lessee/lessees shall at the lessee's/lessees' own expense erect and at all times maintain and keep in repair boundary marks and pillars along the boundaries of the said lands according to the demarcation shown in the plan here to annexed.

7. The lessee shall not carry on or allow to be carried on any quarrying operations at or to any points within a distance of 100 metres from any railway line except with the previous written permission of the railway administration concerned and any bridge on National Highway or 50 metres from any reservoir, tanks, canals, rivers, bridges, public roads, other public works, residential buildings, the boundary walls of places of worship, burial grounds, burning ghats or one kilometer from the boundaries of National Park or Wildlife Sanctuaries except with the previous permission of the authorities concerned or the Government or competent authority.

8. The sides of open workings shall be sloped, stepped or secured by the lessee in such a manner as to prevent slope failure, when an open working is worked in steps, steps shall be of sufficient breadth in relation to their height to secure safety. In open workings trees liable to fall and all loose ground and material shall be removed by the lessee sufficiently far from the edge or otherwise made source in order to prevent danger to persons employed in the quarry.

9. If a working place is found to be unsafe all persons shall be withdrawn by the lessee/lessees immediately from the dangerous area and all access to such working place except for the purpose of removing the danger of saving life shall be prevented by securely fencing the full width of all entrances to the place.

10. The lessee/lessees shall at all reasonable times allow any officer authorised by the Central Government or by the State Government in that

  
Lessor



  
Lessee

Page 3 of 6

Total.....7.....sheets.....3.....sheet

DISTRICT REGISTRAR (GL)/ COLLECTOR

behalf to inspect the said lands and the buildings and plants erected thereon and the lessee/lessees shall assist such persons in conducting the inspection and afford them all information they may reasonably require, and shall conform to and observe all orders which the Central and State Governments as the result of such inspection or otherwise, may from time to time pass.

11. The lessee shall be responsible for implementing the provisions of the Various labour laws applicable, from time to time, to the quarry.

12. The lessee/lessees shall not assign or underlet the said lands or any part thereof or the rights or privileges, therein hereby granted or any of them without the previous permission in writing of the State Government / competent authority.

13. Where the lease or any right, title or interest therein has been assigned, sublet or transferred as provided in rule 45 read with condition 12, then the person in whose favour such assignment, sublease or transfer has been made shall be responsible for implementing the provisions of the various labour laws applicable, from time to time, to the quarry.

14. The lease may be surrendered by the lessee/lessees at any time after 3 months notice in writing to the State Government/competent authority provided the lessee/lessees has/have paid all sums due on account of the lease: Provided that if the lessee/lessees elects/elect to determine this lease before the expiry of the term of the lease, shall pay in addition to other dues a sum equal to the dead rent payable for the remaining part of the term of the lease deed.

15. If the lessee/lessees shall be desirous of taking a further lease of the said lands he/they shall give three months' previous notice in writing of such desire to the State Government/competent authority and if the lessee/lessees has/have duly observed all the conditions of this lease, the State Government/competent authority may agree to renew the lease for such further term and on such terms and conditions as the State Government/competent authority may determine which shall be in accordance with the provisions of these rules.

16. If the lessee/lessees shall at any time during the said term use the said lands or any part thereof in any manner other than as authorised by this lease or fail to carry on quarrying operations continuously without sufficient cause of which the State Government/competent authority shall be the judge or shall commit a breach of any of the conditions of this lease it shall be lawful for the State Government/competent authority to cancel this lease and take possession of the said lands or the alternative to receive from the lessee/lessees such penalty not exceeding Rs. 25,000/- (Rupees twenty five thousand only) for the breach as the State Government/competent authority may fix.

17. If at the expiration of three calendar months after the expiry of the lease or its sooner determination, there shall remain in or the said lands, any engines, machinery, plant buildings, structures and other works,

  
Lessor



  
Lessee

Total.....7.....sheets.....4.....sheet

DISTRICT REGISTRAR (GL) / COLLECTOR

erections and conveniences, the said minerals or other property which the lessee is/lessees are entitled to remove from the said lands, the same shall, if not removed by the lessee/lessees within one calendar month after notice in writing requiring their removal be given to the lessee/lessees by the State Government/competent authority be deemed to become the property of the State Government in such manner as they may deem fit without liability to pay any compensation or to account to the lessee/lessees in respect thereof.

18. This lease subject to all rules and regulations which may from time to time be issued by the State Government regulating the working of the quarries and other matters affecting safety, health and convenience of the lessee's/lessees' employees or of the public, whether under the Indian Mines Act or otherwise.

19. The lessee/lessees shall without delay send to the District Collector and the competent authority or the officer authorised by him in this regard report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this lease.


20. The lessee/lessees shall furnish such reports and returns relating to output, labourers employed and other matters as the State Government may prescribe.

21. The lessee/lessees shall make and pay such reasonable compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.

22. Any condition prescribed in the Kerala Minor Mineral Concession Rules, 2015 but left out in this lease which may be found applicable to the lessee / lessees shall be treated as binding on the lessee/lessees.

23. In this case, the anticipated royalty to be remitted for the mineral extracted per year at the present rate of royalty of **Rs. 24/-** per tonne with proposed average annual production of **3,55,750 tonne** is **Rs. 85,38,000/- (Rupees eighty five lakhs and thirty eight thousand only)** and may enhance the quantity of production and period of lease with the prior permission of the lessor and registration of the lease deed accordingly.

24. In this case, the surface rent to be remitted per year at the present rate of Rs. 5/- per Are per year is **Rs. 1,832/- (Rupees one thousand eight hundred and thirty two only)** and the refundable Security Deposit is **Rs. 36,630/- (Rupees thirty six thousand six hundred and thirty only)**.

  
Lessor



As  
TRUE COPY

  
Lessee

SCHEDULE OF DESCRIPTION OF LAND


District : Thiruvananthapuram  
 Taluk : Chirayinkeezhu

Village	Re - Survey Block No.	Re - Survey No.	Lease Area in Hectares
Nagaroor	37	555/2	3.6630
<b>Total Area in Hectares</b>			<b>3.6630</b>

**Bounded by Survey No:**


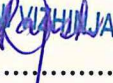
On the North by : Re - Survey No. 555/2  
 On the East by : Re - Survey No. 554/1  
 On the South by : Re - Survey No. 555/8  
 On the West by : Re - Survey No. 555/2

In witness whereof the parties hereto have set their hands here unto on the day and year first above written.

Signed by.....  **GITA S.R.**  
 Geologist  
 District Office  
 Department of Mining & Geology  
 Thiruvananthapuram-695004

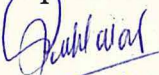

for and on behalf of the Governor of Kerala.

In the presence of  
 (1)  **SHYJU. P**  
 Assistant Geologist  
 Department of Mining and Geology  
 District Office  
 Thiruvananthapuram

(2) *J. V. Jaisingh, mineral revenue inspector, district officer, dept. of mining and geology Thiruvananthapuram.*   
 For ADANI WILHELM PORT PRIVATE LTD  
 Signed by..... 

for and on behalf of the lessee/lessees **Rajesh Kumar Jha**

In the presence of

(1)   
*K. Sujith Nair - ADDHAR NO. 8889 5342 1982*  
 s/o Kesava Nair  
 Ashirwad, cheruvikkal  
 Sreekariyam PO  
 Thiruvananthapuram, Kerala 695017  
 (2)   
**MUNEER. E. T**  
 ADDHAR NO 9273 6759 4800  
 s/o E T Moltamari  
 SOUMYAM, MAP  
 MALAPPERAM, t



  
 Lessor

As TRUE COPY

  
 Lessee



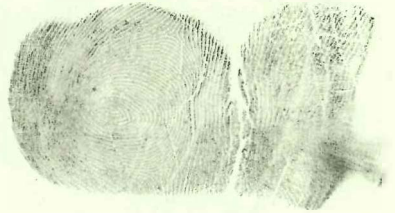
Certified that the deficit stamp duty of Rs. 4,27,695/-  
duty of Rs. Twenty Seven Thousand Six Hundred and Ninety Five only Rupees Four Lakhs  
respect of this document  
has been levied vide chalan No. KL0022839862019201  
dated 28-05-19 of Sub Treasury Thiruvananthapuram

S/392/2019

2461

DISTRICT REGISTRAR (GL) COLLECTOR

FORM H  
(See Rule 43)  
QUARRYING LEASE



This deed of lease made on this the.....22<sup>nd</sup>..... day of  
.....May.....2019 between the Governor of Kerala  
(hereinafter referred to as the "State Government" which  
expression shall, where the context so admits be deemed to  
include his successors and assigns) of the one part and M/s. Adani  
Vizhinjam Port Private Limited, 2<sup>nd</sup> Floor, Vipanchika Tower, Thycaud,  
Thiruvananthapuram District - 695 014 (Registered Office at: Adani  
House, Near Mithakhali Six Road, Navrangpura, Ahmedabad, Gujrat

  
Lessor

  
Lessee

GEOLOGIST  
DISTRICT OFFICE  
DEPT. OF MINING & GEOLOGY  
THIRUVANANTHAPURAM



As  
TRUE COPY

Total 7 sheets 1 sheet

DISTRICT REGISTRAR (GL) COLLECTOR

Lease  
S.O. 427695/1000  
122170  
428692

L / 392 / 2019

2462

Presented in the office of the Sub Registrar Nagareoor with the photographs and finger prints of the buyers/sellers and the presentant affixed under Section 32 A and a fee of Rs. 17250 paid at 11 hours 30 minute on the 31st day of May 2019 by

(Through E-print)

Shri. Rajesh Kumar Sha  
Residing at House No. 47-48  
31st day of May 2019  
Execution admitted by



1

Shri. Rajesh Kumar Sha.  
S/o. Krishna Chandra Sha, Chief ex. officer.  
Mrs Adani Vizhinjam Port Pvt Ltd, residing at  
House No. 47-48 - Vishant Vihar, New Ashish Road  
Identified by Cevha, Tanshedpur, Shakkand.

Budheshim s/o B. Muralidharan Nair. New  
residing at Sobhalarayan, Borkode, Borkode P.O.  
Nemom, Thiruvananthapuram. Officer Corporate  
Affairs Dept. Adani Vizhinjam Port Pvt Ltd.

2) Muneeb S.T. s/o E.T. Mohammed Beshw,  
now residing at. Seemyam, Mappam, Edaveeneyara,  
Malappuram 673645. Seemyam Corporate Affairs  
Dept. Adani Vizhinjam Port Pvt Ltd  
31st day of May 2019

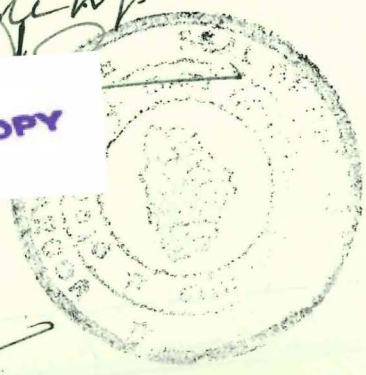
2

Ex.  
I am satisfied myself as to the execution of this  
doc (2nd part) by GITA SR, Geologist, District office,  
Department of Mining and Geology Thiruvananthapuram, who is  
exempted from personal appearance (as per Govt. of Kerala  
31st day of May 2019)

12  
189-150

Registered as No 3  
book.....1.....  
page.....139.....150.....  
.....2.....sheets.....1.....sheets

As TRUE COPY



Sub Registrar

State - 380 009) a Private Limited Company having Corporate Identity No. U61200GJ2015PTC083954, represented by its Chief Executive Officer, Shri. Rajesh Kumar Jha, aged 53 years, S/o. Krishna Chandra Jha, residing at House No. - H7 - H8, Nishant Vihar, Near Aashiana Trade Centre, Jamshedpur, Adityapur, Seraikela - Kharsawan, Jharkhand - 831 013 (Aadhaar No. 2712 6816 7724) (hereinafter called the "lessee/lessees" which expression shall where the context so admits, include his/their heirs, executors, administrators, representatives and permitted assigns) of the other part.

Witnesseth that in consideration of the rents and royalties and lessee's/Lessees' covenants, hereinafter reserved and contained the State Government hereby give on lease to the lessee/lessees the land measuring **3.6630 hectares** described in the schedule hereunder and delineated on the plan hereto annexed and therein coloured red (hereinafter called the "said lands") to hold the same for a period of **5 (Five) years** commencing from the ..22...05...2019..and ending on the ..21:05:2024for the purposes of extracting minor mineral/minerals and subject to the terms and conditions contained in the Kerala Minor Mineral Concession Rules, 2015 (hereinafter referred to as "the Rules") and to the terms and conditions hereinafter appearing

1. The lessee/lessees shall have the right in and upon the said lands to extract Granite Building Stone (here in after called the said mineral/minerals) and to do all acts necessary for the extraction of the said mineral/minerals including the erection on the said lands, buildings and plant required for the purposes and also to take lead and carry away over the said lands and to dispose of the said minerals extracted as aforesaid.
2. The lessee/lessees shall during the subsistence of this lease have the liberty to work the said mineral/minerals and remove the same from the leasehold on permits issued by the State Government/competent authority or any other officer authorized by him in this regard. The permits shall be issued only on the basis of pre-paid royalty at the rates specified in Schedule I to these Rules. The royalty rates shall be subject to revision from time to time as the State Government may order.
3. The lessee/lessees shall pay to the State Government a yearly surface rent equal to the land revenue if any, assessable under the rules for the time being in force, or if the land be the property of Government or in reserve forest then equal to the land revenue plus cess, if any, per hectare of the land the surface whereof shall be occupied or used by the lessee/lessees for any of the purposes of this deed and so in proportion for any area less than one hectare. The said surface rent shall be paid by yearly payments; the first of such payments to be made on or before the last day of the first year of occupation provided always that no such rent shall be paid or demanded in respect of any roads or ways now in existence.

  
Lessor



As  
TRUE COPY

  
Lessee

Page 2 of 6

Total...7...sheets...2...sheet

DISTRICT REGISTRAR (GL) COLLECTOR

4. The lessee/lessees shall at all times during the currency of this lease keep correct and intelligible books of account showing accurately the quantity of the said minerals extracted and the weight and value of the said mineral sold or exported together with the names of the purchasers or consignees. The lessee shall also maintain a register of employees showing therein separately men, women employed daily and shall at reasonable times allow the competent authority appointed under the rules (hereinafter referred to as "competent authority") or the officer authorised by him to examine the said books of account and the register of employees and to take copies and extracts there from. The lessee/lessees shall submit reports in Forms F and G on the specified dates.

5. All sums found due under or by virtue of this deed from the lessee/lessees may be recovered from him jointly and severally from them and his/their properties movable and immovable under the provisions of the Revenue Recovery Act for the time being in force as though such sums are arrears of land revenue or in any other manner as the State Government may deem fit.

6. The lessee/lessees shall at the lessee's/lessees' own expense erect and at all times maintain and keep in repair boundary marks and pillars along the boundaries of the said lands according to the demarcation shown in the plan here to annexed.

7. The lessee shall not carry on or allow to be carried on any quarrying operations at or to any points within a distance of 100 metres from any railway line except with the previous written permission of the railway administration concerned and any bridge on National Highway or 50 metres from any reservoir, tanks, canals, rivers, bridges, public roads, other public works, residential buildings, the boundary walls of places of worship, burial grounds, burning ghats or one kilometer from the boundaries of National Park or Wildlife Sanctuaries except with the previous permission of the authorities concerned or the Government or competent authority.

8. The sides of open workings shall be sloped, stepped or secured by the lessee in such a manner as to prevent slope failure, when an open working is worked in steps, steps shall be of sufficient breadth in relation to their height to secure safety. In open workings trees liable to fall and all loose ground and material shall be removed by the lessee sufficiently far from the edge or otherwise made source in order to prevent danger to persons employed in the quarry.

9. If a working place is found to be unsafe all persons shall be withdrawn by the lessee/lessees immediately from the dangerous area and all access to such working place except for the purpose of removing the danger of saving life shall be prevented by securely fencing the full width of all entrances to the place.

10. The lessee/lessees shall at all reasonable times allow any officer authorised by the Central Government or by the State Government in that

  
Lessor



  
Lessee

Page 3 of 6

Total..... 7 ..... sheets..... 3 ..... sheet

DISTRICT REGISTRAR (GL)/ COLLECTOR

behalf to inspect the said lands and the buildings and plants erected thereon and the lessee/lessees shall assist such persons in conducting the inspection and afford them all information they may reasonably require, and shall conform to and observe all orders which the Central and State Governments as the result of such inspection or otherwise, may from time to time pass.

11. The lessee shall be responsible for implementing the provisions of the Various labour laws applicable, from time to time, to the quarry.

12. The lessee/lessees shall not assign or underlet the said lands or any part thereof or the rights or privileges, therein hereby granted or any of them without the previous permission in writing of the State Government / competent authority.

13. Where the lease or any right, title or interest therein has been assigned, sublet or transferred as provided in rule 45 read with condition 12, then the person in whose favour such assignment, sublease or transfer has been made shall be responsible for implementing the provisions of the various labour laws applicable, from time to time, to the quarry.

14. The lease may be surrendered by the lessee/lessees at any time after 3 months notice in writing to the State Government/competent authority provided the lessee/lessees has/have paid all sums due on account of the lease: Provided that if the lessee/lessees elects/elect to determine this lease before the expiry of the term of the lease, shall pay in addition to other dues a sum equal to the dead rent payable for the remaining part of the term of the lease deed.

15. If the lessee/lessees shall be desirous of taking a further lease of the said lands he/they shall give three months' previous notice in writing of such desire to the State Government/competent authority and if the lessee/lessees has/have duly observed all the conditions of this lease, the State Government/competent authority may agree to renew the lease for such further term and on such terms and conditions as the State Government/competent authority may determine which shall be in accordance with the provisions of these rules.

16. If the lessee/lessees shall at any time during the said term use the said lands or any part thereof in any manner other than as authorised by this lease or fail to carry on quarrying operations continuously without sufficient cause of which the State Government/competent authority shall be the judge or shall commit a breach of any of the conditions of this lease it shall be lawful for the State Government/competent authority to cancel this lease and take possession of the said lands or the alternative to receive from the lessee/lessees such penalty not exceeding Rs. 25,000/- (Rupees twenty five thousand only) for the breach as the State Government/competent authority may fix.

17. If at the expiration of three calendar months after the expiry of the lease or its sooner determination, there shall remain in or the said lands, any engines, machinery, plant buildings, structures and other works,

  
Lessor



  
Lessee

Page 4 of 6

Total.....7.....sheets.....4.....sheet

DISTRICT REGISTRAR (GL)/ COLLECTOR

erections and conveniences, the said minerals or other property which the lessee is/lessees are entitled to remove from the said lands, the same shall, if not removed by the lessee/lessees within one calendar month after notice in writing requiring their removal be given to the lessee/lessees by the State Government/competent authority be deemed to become the property of the State Government in such manner as they may deem fit without liability to pay any compensation or to account to the lessee/lessees in respect thereof.

18. This lease subject to all rules and regulations which may from time to time be issued by the State Government regulating the working of the quarries and other matters affecting safety, health and convenience of the lessee's/lessees' employees or of the public, whether under the Indian Mines Act or otherwise.

19. The lessee/lessees shall without delay send to the District Collector and the competent authority or the officer authorised by him in this regard report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this lease.

20. The lessee/lessees shall furnish such reports and returns relating to output, labourers employed and other matters as the State Government may prescribe.

21. The lessee/lessees shall make and pay such reasonable compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.

22. Any condition prescribed in the Kerala Minor Mineral Concession Rules, 2015 but left out in this lease which may be found applicable to the lessee / lessees shall be treated as binding on the lessee/lessees.

23. In this case, the anticipated royalty to be remitted for the mineral extracted per year at the present rate of royalty of **Rs. 24/-** per tonne with proposed average annual production of **3,55,750** tonne is **Rs. 85,38,000/- (Rupees eighty five lakhs and thirty eight thousand only)** and may enhance the quantity of production and period of lease with the prior permission of the lessor and registration of the lease deed accordingly.

24. In this case, the surface rent to be remitted per year at the present rate of Rs. 5/- per Are per year is **Rs. 1,832/- (Rupees one thousand eight hundred and thirty two only)** and the refundable Security Deposit is **Rs. 36,630/- (Rupees thirty six thousand six hundred and thirty only)**.

  
Lessor



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Lessee

Page 5 of 6

Total.....7.....sheets.....5.....sheet

DISTRICT REGISTRAR (GL) COLLECTOR

SCHEDULE OF DESCRIPTION OF LAND

District : Thiruvananthapuram  
 Taluk : Chirayinkeezhu

Village	Re - Survey Block No.	Re - Survey No.	Lease Area in Hectares
Nagaroor	37	555/2	3.6630
<b>Total Area in Hectares</b>			<b>3.6630</b>

**Bounded by Survey No:**


On the North by : Re - Survey No. 555/2  
 On the East by : Re - Survey No. 554/1  
 On the South by : Re - Survey No. 555/8  
 On the West by : Re - Survey No. 555/2

In witness whereof the parties hereto have set their hands here unto on the day and year first above written.

Signed by.....  .....  
 GITA S.R.  
 Geologist  
 District Office  
 Department of Mining & Geology  
 Thiruvananthapuram-695004

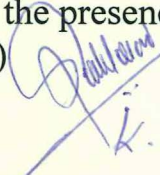
for and on behalf of the Governor of Kerala.


In the presence of  
 (1)  .....  
 SHYJU. P  
 Assistant Geologist  
 Department of Mining and Geology  
 District Office  
 Thiruvananthapuram

(2) J.V. Jaisraj, mineral revenue inspector,  
 district office, dept. of mining and geology  
 Thiruvananthapuram. 

For ADANI VIZHINJAM COFT PRIVATE LTD  
 Signed by.....  .....  
 Rajesh Kumar Jha  
 MD & CEO

for and on behalf of the lessee/lessees

In the presence of  
 (1)  .....  
 K. SUSHIL NAIR. AADHAR - 8889 5342 1982  
 s/o Kesavan Nair, Ashirwad  
 Cheruvickal, Sreekaryam PO  
 Thiruvananthapuram - 695017

(2)  .....  
 MUNEEB E-T  
 AADHAR NO: 9273 6759 4800  
 s/o G.T MOHAMMED  
 SUDHYAM, MAPRI  
 MALAPPURAM, K

  
 Lessor

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 Lessee



**ANNEXURE-R-8****Status of Mines applied by AVPPL and private mine owners**

Quarry no.	Village	Taluk	Survey no	Area (in Ha)	Status
<b>Government Quarries directly applied AVPPL</b>					
<b>District – Thiruvananthapuram</b>					
1	Nagaroor	Chirayinkeezhu	555/2	3.663	Mining operation and transportation of rocks to the project site are in progress.
2,3	Nagaroor	Chirayinkeezhu	554/5, 554/6, 554/1	2,470 5	EC was issued by SEIAA on <b>16<sup>th</sup> Aug 2022</b> . Application for CTO was submitted on <b>16<sup>th</sup> Aug 2022</b> and CTO received on <b>27<sup>th</sup> Aug 2022</b> . AVPPL has applied for NOC for explosive on <b>30<sup>th</sup> Aug 2022</b> . NOC was received on <b>13<sup>th</sup> Sept 2022</b> . AVPPL applied for panchayat clearance on <b>29<sup>th</sup> Aug 2022</b> . Panchayath Clearance was received on 15 <sup>th</sup> Mar 2023. The modified mining plan was approved on 10 <sup>th</sup> Apr 2023 and on 11 <sup>th</sup> Apr 2023, AVPPL has applied for granting Mining lease.
4	Nagaroor	Chirayinkeezhu	555/8	4.48 8	Applied for NOC on 04 <sup>th</sup> Jun 2018. Matter is pending at Hon'ble High Court as a private party has filed a petition claiming that land belongs to him.
5	Manikkal	Nedumangad	120/10	1.1	Mining operation and transportation of rocks to the project site are in progress.
6	Aryanadu	Nedumangad	133/2.13 3/4.133/ 16.139/6	1.95	Environmental Clearance was issued by SEIAA, Kerala on <b>23<sup>rd</sup> July 2022</b> and CTO was applied on <b>23<sup>rd</sup> July 2022</b> and issued by KSPCB on <b>25<sup>th</sup> July 2022</b> . AVPPL has applied for NOC for explosive on <b>27<sup>th</sup> July 2022</b> and NOC for explosive was received on <b>13<sup>th</sup> Sept 2022</b> . AVPPL applied for Panchayath clearance on <b>27<sup>th</sup> July 2022</b> . AVPPL submitted explosive license to Aryanadu Panchayat on <b>15<sup>th</sup> Sept 2022</b> . AVPPL has submitted application for signing of Mining Lease Deed on <b>28<sup>th</sup> Dec 2022</b> . Panchayat Clearance was received on <b>04<sup>th</sup> Jan 2023</b> . The District Geologist forwarded the file to DMG on 11 <sup>th</sup> Jan 2023 and execution of Lease Deed is awaited.

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Quarry no.	Village	Taluk	Survey no	Area (in Ha)	Status
<b>District – Pathanamthita</b>					
7	Koodal	Konni	288/1	3.752 4	LOI applied on 20 <sup>th</sup> Jan 2020. District Geologist had visited the site on 18 <sup>th</sup> March 2020 and issued the letter with his observations with the letter dated 18 <sup>th</sup> Mar 2020. Awaited Lol.
8	Koodal	Konni	251	5.6	NOC has been reinstated on 01 <sup>st</sup> Aug 2019. While carrying out the required survey for LOI application, AVPPL faces several local issues and resistance. AVPPL is in process of sorting above mentioned issues after which the application for Lol will be submitted.
9	Koodal	Konni	341/6	4.58 86	Environmental Clearance was issued by SEIAA, Kerala on <b>02<sup>nd</sup> Aug 2022</b> and CTO was applied on <b>02<sup>nd</sup> Aug 2022</b> and received on <b>02<sup>nd</sup> Aug 2022</b> . AVPPL has applied for NOC for explosive on <b>04<sup>th</sup> Aug 2022</b> . Awaiting NOC from District Collectorate, Pathanamthitta. AVPPL applied for panchayat clearance on <b>17<sup>th</sup> Aug 2022</b> . AVPPL submitted the EC copy on <b>20<sup>th</sup> Sept 2022</b> . Explosive Transportation NOC is received on <b>03<sup>rd</sup> Oct 2022</b> and submitted to Panchayat on <b>03<sup>rd</sup> Oct 2022</b> . Panchayat clearance received on <b>07<sup>th</sup> Jan 2023</b> . AVPPL applied for signing of Mining lease deed on <b>09<sup>th</sup> Jan 2023</b> . The file is with Deputy Director DMG. Awaiting signing of Mining Lease Deed.
10	Naranganam	Kozhencherry	94/3	3.6	Lol application was made on 13 <sup>th</sup> Dec 2019. The geologist has issued a letter asking for clarification and submission of additional documents on 30 <sup>th</sup> Dec 2019. AVPPL has submitted the reply on 13 <sup>th</sup> Jan 2020. Geologist has inspected the mine on 04 <sup>th</sup> Feb 2020. Awaiting for issuance of Lol by the District Geologist, Pathanamthitta.
11	Naranganam	Kozhencherry	97/1	3.25	
<b>Government Quarries by private operators (with a supply guarantee of &gt;= 50 % of total production to AVPPL)</b>					
<b>District – Kollam</b>					
12	Kummil	Kottarakara	470/1, 470/11, 471/4	15.45	Mine owner: M/s Vismaya Rocks Mining operation and transportation of rocks to the project site are in progress.

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Quarry no.	Village	Taluk	Survey no	Area (in Ha)	Status
13	Mankode	Kottarakara	79,83/3, 83/6,83/ 7,83/26, 92/6,84/ 1,83/1,8 3/12,77/1 ,97/1,97/ 4,70/6,7	4.8	Mine owner: M/s Tasna Mines M/s. Tasna Mines vide its letter dated 08 <sup>th</sup> Dec 2022 have informed that the Hon'ble NGT vide its order dated 30 <sup>th</sup> Sept 2022 have ordered for revaluating the period of Environmental Clearance and the mining operation has been stopped since 30 <sup>th</sup> Sept 2022.
14	Chadaya mangalam	Kottarakara	222/4,222 /5,222/28, 222/14,22 9/1- 2,229/15, 229/15-2- 1,229/15- 22,222/13, 222/21,22 2/23,222/ 24	0.981 2	Mine owner: M/s. K Lekshmanan Infrastructure In the 125 <sup>th</sup> meeting dated 18 <sup>th</sup> to 19 <sup>th</sup> March 2022, the Committee decided to recommend EC for a Project life of 3 years. <b>As per the MoM of 114<sup>th</sup> SEIAA meeting held on 25<sup>th</sup> May 2022, the Authority decided to direct the proponent to submit the approved Mining Plan with a mine life of 3 years.</b>
<b>District – Thiruvananthapuram</b>					
15	Pallikkal	Varkala	345/1,34 0/2,340/ 4,340/5, 345/5,3 45/7,34 5/9,339/ 2,339/11	2.492 5	Mine owner: M/s Tasna Mines The Environmental Clearance was issued by SEIAA, Kerala on 02 <sup>nd</sup> Aug 2022. The private party has applied for CTO on 05 <sup>th</sup> Aug 2022 and received CTO on 27 <sup>th</sup> Aug 2022.
16	Manickal	Nedumangadu	119/1,119 /2,120/1, 120/2,12 0/3,120/ 11,120/1 2	1.355 2	Mine owner: M/s Nitesh Babu In the 127 <sup>th</sup> SEAC meeting dated 28 <sup>th</sup> to 30 <sup>th</sup> April 2022, the Committee decided to recommend EC for a Project life of 12 years subject to the Specific Conditions in addition to the General Conditions. Awaiting to be considered in SEIAA meeting. In the 114 <sup>th</sup> SEIAA meeting the Authority decided to issue EC for 5 years. The Environmental Clearance was issued by SEIAA, Kerala on <b>02<sup>nd</sup> Aug 2022.</b>
17	Manickal	Nedumangadu	246/2,135 /5-2,139/1, 139/2,139 /5	2.422 9	Mine owner: Kunjikuzhi stones In the 125 <sup>th</sup> meeting dated 18 <sup>th</sup> to 19 <sup>th</sup> March 2022, the Committee decided to recommend EC for a Project life of 5 years. <b>In the 113<sup>th</sup> SEIAA meeting, the Authority decided to issue EC for a period of 5 years.</b> The Environmental Clearance was issued by SEIAA, Kerala on 08 <sup>th</sup> June 2022.
<b>District – Pathanamthitta</b>					

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Quarry no.	Village	Taluk	Survey no	Area (in Ha)	Status
18	Pathana mthitta	Koodal	166/2,166/2-6, 166/2-7, 166/2-9, 166/2-	4.648	Mine owner: M/s Inchapapara Sand & Granite The party has obtained EC. Awaiting for the clearance from the panchayat and Hon'ble High Court to start the mining operation. [WPC No. 30764/2018].

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**ANNEXURE R-9**

<b>KADAVILA-1 STONE QUARRY</b>		
NOC	B7-40269/2017	
LOI	9363/M3/2018	
Mine Plan Approval Letter	2436/DOT/ML/2020	
EC	02/2019	
CTO	PCB/TVM-DO/ICE/10171298/2019	
Panchayat License	1/2021-2022/A-2/150/21-22	
Explosives	E/SE/KL/22/331(E121778)	
Execution	10026/M3/2020	
Proceedings	490/2020-21/10026/M3/2020/DMG	
Notice of Opening Form D	Dated:	06.06.2019

<b>KADAVILA-2&amp;3 STONE QUARRY</b>		
NOC	B7-17779/2018	
LOI	DMG/2879/2022-M3	
Mine Plan Approval Letter	2304/DOT/ML/18	
EC	92/Q/2022	
CTO	KSPCB/TV/ICO/10005087/2022	
Panchayat License	232/2022-2023/A-2/RPTL19/2139	
Explosives	E/SE/KL/22/331(E121778)	
Execution	DMG/2879/2022-M3	
Proceedings	30/2023-24/2879/M3/2022/DMG	
Notice of Opening Form D	Dated:	14.07.2023

<b>MANICKAL STONE QUARRY</b>		
NOC	B7-127329/2018	
LOI	5219/M3/2019	
Mine Plan Approval Letter	362/DOT/ML/18	
EC	29/2020	
CTO	PCB/TVM-DO/ICO/NDD-12806757/2020	
Panchayat License		
Explosives	E/SE/KL/22/331(E121778)	
Execution	7671/M3/2021	
Proceedings	428/2021-22/5219/M3/2019/DMG	
Notice of Opening Form D	Dated:	09.03.2022

<b>KOODAL STONE QUARRY</b>		
NOC	B7-186960/2018	
LOI	6676/M3/2019	
Mine Plan Approval Letter	1210/DOPTA/M/2019	
EC	88/Q/2022	
CTO	KSPCB/PT/ICO/10005066/2022	
Panchayat License	2359/22	
Explosives	E/SE/KL/22/331(E121778)	
Execution	DMG/3903/2022-M3	
Proceedings	125/2023-24/DMG/3903/2022-M3	
Notice of Opening Form D	Dated:	Not Yet Started

ARYANAD STONE QUARRY	
NOC	B7-14936/2018
LOI	5350/M3/2019
Mine Plan Approval Letter	360/DOT/ML/2019
EC	80/Q/2022
CTO	KSPCB/TV/ICO/10005098/2022
Panchayat License	JC-3/83/2023
Explosives	E/SE/KL/22/331(E121778)
Execution	DMG/301/2023-M1
Proceedings	85/2023-24/DMG/301/2023-M1
Notice of Opening Form D	Dated: Not Yet Started

**ANNEXURE-R-10**

Item No.04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 304/2019

(With report dated 17.12.2019)

M. Haridasan&amp;Ors.

Applicant(s)

Versus

State of Kerala

Respondent(s)

Date of hearing: 28.02.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER  
HON'BLE MR. SIDDHANTA DAS, EXPERT MEMBER**

For Respondent(s): Mr. Jogy Scaria, Advocate and Mr. Keerthipriyan, Advocate for Kerala SPCB  
Mr. Nishe Rajen Shonker, Advocate for State of Kerala  
Mr. Rajkumar, Advocate for CPCB

**ORDER**

- Issue for consideration is the safeguards in operation of stone quarries close to residence and public roads. At present, the Kerala State PCB has permitted the stone quarry beyond 50 mtrs. from residence and public roads. This Tribunal vide order dated 09.10.2019 considered the matter and observed:

- We find that the environmental norms require assessment of impact of such activities and mere distance of 50 mtrs. By itself is not enough to dispense with such norms. In absence of any study, any stone quarry near the residence and public road is bound to cause air and noise pollution even beyond 50 mtrs. In this regard the judgment in Mehta v. Mohammec Reddy District, (2004) 1 SCC 491. In granting EC, this*

*vide of observations in Supreme Court in M.C. Mehta v. Union of India (1987) 8 SCC 496 and strict Collector, Ranga Reddy District, (2004) 1 SCC 491. In granting EC, this*

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*consideration has to be kept in mind in view of the fact that clean and safe environment is a part of right to life.*

4. *Accordingly, we direct State PCB to revisit the existing criteria based on an appropriate study. CPCB may give its view in the matter to the State PCB within two weeks in light of available expert studies on the subject. The State PCB may furnish its action taken report in the matter by e-mail at [judigical-ngt@gov.in](mailto:judigical-ngt@gov.in) before the next date."*

2. Accordingly, a report has been filed by the Kerala State PCB on 17.12.2019 retreating the distance criteria of 50 mtrs. and mentioning that no study is available with the CPCB.

3. We are of the view, as earlier observed that the distance of 50 mtrs. for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health.

4. In view of above, we direct the CPCB to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Boards. The State Board may take further action accordingly. Compliance reports be filed before the next date by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).

List again on 08.05. 2020.

Adarsh Kumar Goel, CP

Dr.Nagin Nanda, EM

Siddhanta Das, EM

February 28, 2020  
Original Application N  
AK

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**ANNEXURE-R-11**

Item No. 09

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 304/2019

(With report dated 09.07.2020)

M. Haridasan &amp; Ors.

Applicant(s)

Versus

State of Kerala

Respondent(s)

Date of hearing: 21.07.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**Respondent(s): Ms. Soni Singh, Advocate for CPCB  
Mr. Jogy Scaria, Advocate for KSPCB**ORDER**

1. The Issue for consideration is the safeguards in operation of stone quarries close to residences and public roads. At present, the Kerala State PCB has permitted the stone quarry beyond 50 mtrs. from residences and public roads.

2. The Tribunal considered the matter on 28.02.2020. Finding the distance to be inadequate, CPCB was required to consider the matter and report. It was observed:

"2. Accordingly, a report was submitted by the Kerala State PCB on 17.12.2019 mentioning that the distance between the stone quarry and public roads is less than the criteria of 50 mtrs. and with the CPCB.

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3. We are of the view, as earlier observed that the **distance of 50 mtrs. for stone quarry, particularly when blasts are involved, is highly inadequate and can have deleterious effect on noise and air pollution, environment and public health.**
4. In view of above, we direct the **CPCB to examine and lay down more stringent conditions and appropriately longer distance within one month and convey the same to the State Boards.** The State Board may take further action accordingly. Compliance reports be filed before the next date by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).”

3. Accordingly, the CPCB has filed its report on 09.07.2020 concluding as follows:

**“6.0 Conclusion:**

*In view of available information, following minimum distance criteria may be considered for permitting stone quarrying by SPCBs:*

<b>Mining Type</b>		<b>Minimum Distance</b>	<b>Locations</b>
<b>A.</b>	<b>When Blasting is not involved</b>	<b>100 m</b>	<i>Residential/Public buildings, Inhabited sites, locations to be considered by States.</i>
<b>B.</b>	<b>When Blasting is involved</b>	<b>200 m **</b>	

**\*\*Note: The regulations for danger zone (500 m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimise the impact on environment.**

*However, if any states is already having stringent criteria than the above for minor mineral mining (i.e. more prescribed distances than the above), the same shall be applicable.”*

4. In view of the above, the said criteria be followed throughout India.

The CPCB may monitor compliance

A copy of this

*As*  
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CPCB and all the State

PCBs/PCCs by email for compliance.

The application is disposed of.

Adarsh Kumar Goel, CP

S. P. Wangdi, JM

Dr. Nagin Nanda, EM

July 21, 2020  
Original Application No. 304/2019  
AK

*As*  
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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

**ANNEXURE-R 12**

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942WP(C).No.15962 OF 2020(U)**PETITIONER:**

M/S.V.K.ROCKS PVT . LTD. ,  
REPRESENTED BY ITS MANAGING DIRECTOR, MANJU  
JYOTHISH, AGED 32, VELLILAZHAKAM HOUSE,  
MYLOD.P.O. , PIN-691506.

BY ADVS.  
SRI.S.SREEKUMAR (SR.)  
SRI.P.MARTIN JOSE  
SRI.P.PRIJITH  
SRI.THOMAS P.KURUVILLA  
SRI.R.GITESH  
SRI.AJAY BEN JOSE  
SRI.MANJUNATH MENON  
SRI.SACHIN JACOB AMBAT  
SHRI.HARIKRISHNAN S.

**RESPONDENTS:**

- 1 THE STATE OF KERALA,  
REPRESENTED BY ITS SECRETARY (INDUSTRIES  
DEPARTMENT), GOVERNMENT SECRETARIAT,  
TRIVANDRUM-695001.
- 2 THE DIRECTOR OF MINING AND GEOLOGY,  
OFFICE OF THE DIRECTORATE AND MINING AND  
GEOLOGY, KESAVADASAPURAM PATTOM PALACE.P.O. ,  
TRIVANDRUM-695004.
- 3 THE KERALA STATE POLLUTION CONTROL BOARD,  
PLAMOOD JUNCTION, PATTOM PALACE.P.O. ,  
TRIVANDRUM-695004.

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W.P.(C) No.15962 of 2020 & con. cases

2

4 CENTRAL POLLUTION CONTROL BOARD,  
PARIVESH BHAVAN, EAST ARJUN NAGAR,  
DELHI-110032.

5 M.HARIDASAN,  
S/O.MUTHAN, KONNAKALKADAVU HOUSE,  
KORENCHIRA.P.O., PALAKKAD-678684.

R3 BY SRI. T.NAVEEN SC, KERALA STATE POLLUTION  
CONTROL BOARD,

R5 BY ADV. SRI.RAJAN VISHNURAJ

R5 BY ADV. SRI.V.HARISH

OTHER PRESENT:

GP. KANNAN,

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON  
11-11-2020, ALONG WITH WP(C).15305/2020(K) AND CONNECTED  
CASES, THE COURT ON 21-12-2020 DELIVERED THE FOLLOWING:

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W.P.(C) No.15962 of 2020 & con. cases

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP(C).No.15305 OF 2020(K)

PETITIONER:

P.K.BIJU @ VARGHESE P.K., AGED 47 YEARS  
S/O. KURIAKOSE, RESIDING AT PARAKKAL HOUSE,  
KORANCHIRA P.O., PALAKKAD-678 684

BY ADVS.

SRI.GEORGE POONTHOTTAM (SR.)

SRI.JOBI JOSE KONDODY

SRI.ALEX.M.SCARIA

RESPONDENTS:

- 1 STATE OF KERALA  
REPRESENTED BY ITS SECRETARY TO GOVERNMENT,  
INDUSTRIES DEPARTMENT, SECRETARIAT,  
THIRUVANANTHAPURAM-695 001
- 2 THE DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY, PATTOM  
PALACE P.O., KESAVADASAPURAM,  
THIRUVANANTHAPURAM-695 004
- 3 THE CENTRAL POLLUTION CONTROL BOARD,  
PARIVESH BHAWAN, MAHARSHI VALMIKI MARG, EAST  
ARJUN NAGAR, VISHWAS NAGAR EXTENSION , VISHWAS  
NAGAR , SHAHDARA, DELHI, -110 032, REPRESENTED BY  
ITS MEMBER SECRETARY

As  
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W.P.(C) No.15962 of 2020 & con. cases

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4 THE STATE POLLUTION CONTROL BOARD,  
FLAT NO.H/, 6TH FLOOR, KESAVADASAPURAM,  
M.G.ROAD, THIRUVANANTHAPURAM, KERALA-695 001,  
REPRESENTED B ITS MEMBER SECRETARY

5 HARIDAS.M. ,  
S/O. MUTHAN, KONNAKALKADAVU HOUSE, KORANCHIRA  
P.O. , PALAKKAD-678 684

R3 BY ADV. SRI.M.AJAY  
R5 BY ADV. SRI.V.HARISH  
SRI. NAVEEN, SC  
SRI. KANNAN, SPL. GP

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON  
11-11-2020, ALONG WITH WP(C).15962/2020 AND CONNECTED  
CASES, THE COURT ON 21-12-2020 DELIVERED THE FOLLOWING:

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W.P.(C) No.15962 of 2020 & con. cases

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP(C).No.15309 OF 2020(K)

PETITIONER:

SEDEER GRANITES  
KAVILUMPARA, KUNDUTHODE P.O.VADAKARA,  
KOZHIKODE DISTRICT, REPRESENTED BY ITS MANAGING  
PARTNER, A.R.ZULFIKAR.

BY ADVS.

SRI.SANTHOSH MATHEW  
SRI.ARUN THOMAS  
SRI.JENNIS STEPHEN  
SRI.VIJAY V. PAUL  
SMT.KARTHIKA MARIA  
SMT.VEENA RAVEENDRAN  
SRI.ANIL SEBASTIAN PULICKEL  
SMT.DIVYA SARA GEORGE  
SMT.JAISY ELZA JOE  
SHRI.ABI BENNY AREECKAL  
SMT.LEAH RACHEL NINAN

RESPONDENTS:

- 1 STATE OF KERALA  
REPRESENTED BY SECRETARY TO GOVERNMENT,  
INDUSTRIES DEPARTMENT, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM-695 001.
- 2 THE DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY,  
KESAVADASAPURAM, PATTAM PALACE  
P.O.THIRUVANANTHAPURAM-695 004.

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- 3 CENTRAL POLLUTION CONTROL BOARD,  
PARIVESH BHAWAN, EAST ARJUN NAGAR, DELHI-110  
32, REPRESENTED BY ITS MEMBER SECRETARY.
- 4 KERALA STATE POLLUTION CONTROL BOARD,  
PALMOODU JUNCTION, PATTAM PALACE  
P.O.THIRUVANANTHAPURAM-695 004, REPRESENTED BY  
ITS MEMBER SECRETARY.
- 5 SRI. M. HARIDASAN,  
S/O MUTHAN, KONNAKALKADAVU HOUSE, KORENCHIRA  
P.O.PALAKKAD-678 684.
- 6 ADDL. R6. SAJEEVKUMAR K.S.  
AGED 46 YEARS, S/O. SIVARAMA PILLAI, RESIDING  
AT KALLARACKAL HOUSE, KALLOORKAD P.O.,  
MUVATTUPUZHA-686668.

(ADDITIONAL R6 IS IMPEADED AS PER ORDER DATED  
21/12/2020 IN IA 1/2020)

- 7 ADDL.R7.SURESH GEORGE,  
S/O. VARGHESE, AGED 62 YEARS, GREEN COMMUNITY,  
GANDHI BHAVAN, KOCHI-682020.

(ADDITIONAL R7 IS IMPEADED AS PER ORDER DATED  
21/12/2020 IN IA 2/2020)

R1-2 BY SRI.RANJITH THAMPAN,ADDL.ADVOCATE GENER  
R3 BY ADV. SRI.M.AJAY  
R4 BY SRI. T.NAVEEN SC, KERALA STATE POLLUTION  
CONTROL BOARD,  
R5 BY ADV. SRI.V.HARISH  
R6 BY ADV. SRI.SHANKAR V.  
R6-7 BY ADV. V.K.REMASMRITHI  
SRI. KANNAN, SPL. GP

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON  
11-11-2020, ALONG WITH WP(C).15962/2020 AND CONNECTED  
CASES, THE COURT ON 21-12-2020 DELIVERED THE FOLLOWING:

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W.P.(C) No.15962 of 2020 & con. cases

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP (C) .No.15435 OF 2020 (D)

PETITIONER:

NJT GRANITES  
CHEERKAYAM, WEST ELERI VILLAGE, VELLARIKUNDU  
TALUK, KASARAGOD DISTRICT, REPRESENTED BY ITS  
MANAGING PARTNER, ALEX THOMAS.

BY ADVS.

SRI.SANTHOSH MATHEW  
SRI.ARUN THOMAS  
SRI.JENNIS STEPHEN  
SRI.VIJAY V. PAUL  
SMT.KARTHIKA MARIA  
SMT.VEENA RAVEENDRAN  
SRI.ANIL SEBASTIAN PULICKEL  
SMT.DIVYA SARA GEORGE  
SMT.JAISY ELZA JOE  
SHRI.ABI BENNY AREECKAL  
SMT.LEAH RACHEL NINAN

RESPONDENTS:

- 1 STATE OF KERALA  
REPRESENTED BY SECRETARY TO GOVERNMENT,  
INDUSTRIES DEPARTMENT, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM 695 001.
- 2 THE DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY,  
KESAVADASAPURM, PATTAM PLACE P.O.  
THIRUVANANTHAPURAM 695 004.

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W.P.(C) No.15962 of 2020 & con. cases

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- 3        CENTRAL POLLUTION CONTROL BOARD,  
          PARIVESH BHAWAN EAST ARJUN NAGAR, DELHI 11032,  
          REPRESENTED BY ITS MEMBER SECRETARY.
  
- 4        KERALA STATE POLLUTION CONTROL BOARD,  
          PLAMOODU JUNCTION, PATTAM PALACE P.O.  
          THIRUVANANTHAPURAM 695 004,  
          REPRESENTED BY ITS MEMBER SECRETARY.
  
- 5        SRI.M. HARIDASAN,  
          S/O. MUTHAN, KONNKKALKADAVU HOUSE, KORENCHIRA  
          P.O. PALAKKAD 678 684.

R3 BY ADV. SRI.M.AJAY  
R5 BY ADV. HARISH VASUDEVAN  
R5 BY ADV. SRI.RAJAN VISHNURAJ  
SRI. NAVEEN, SC  
SRI. KANNAN, SPL. GP

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON  
11-11-2020, ALONG WITH WP(C).15962/2020 AND CONNECTED  
CASES, THE COURT ON 21-12-2020 DELIVERED THE FOLLOWING:

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W.P.(C) No.15962 of 2020 & con. cases

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP(C).No.15858 OF 2020(F)

PETITIONER:

SECURE SANDS AND GRAVELS  
BUILDING NO.10/11B, OLAVATTOOR (P.O.), KONDOTTY  
(VIA), MALAPPURAM DISTRICT, PIN-673638,  
REPRESENTED BY ITS PARTNER PRIYAN A.T., SON OF  
THANKAPPAN.

BY ADVS.  
SRI.K.T.THOMAS  
SRI.LIJO JOSEPH  
SRI.A.V.THOMAS (SR.)

RESPONDENTS:

- 1 STATE OFKERALA  
REPRESENTED BY SECRETARY TO GOVERNMENT,  
INDUSTRIES DEPARTMENT, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM, PIN-695001, KERALA STATE.
- 2 THE DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY,  
KESAVADASAPURAM, PATTAM PALACE P.O.,  
THIRUVANANTHAPURAM, PIN-695004, KERALA STATE.
- 3 THE CENTRAL POLLUTION CONTROL BOARD,  
PARIVESH BHAWAN, EAST ARJUN NAGAR, DELHI, PIN-  
110032, REPRESENTED BY ITS MEMBER SECRETARY.

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- 4 THE KERALA STATE POLLUTION CONTROL BOARD,  
PLAMOODU JUNCTION, PATTAM PALACE P.O.,  
THIRUVANANTHAPURAM, PIN-695004, KERALA STATE.
- 5 M. HARIDASAN,  
SON OF MUTHAN, KONNAKALKADAVU HOUSE,  
KORENCHIRA P.O., PALAKKAD, PIN-678684, KERALA  
STATE.

R5 BY ADV. SRI. RAJAN VISHNURAJ  
R5 BY ADV. SRI. V. HARISH  
SRI. P. VIJAYAKUMAR, ASG  
SRI. T. NAVEEN, SC.  
SRI. KANNAN, SPL. GP

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON  
11-11-2020, ALONG WITH WP(C).15962/2020 AND CONNECTED  
CASES, THE COURT ON 21-12-2020 DELIVERED THE FOLLOWING:

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP (C) .No.16153 OF 2020 (T)

PETITIONERS:

- 1 SIDHARTHAN T., AGED 56 YEARS  
S/O.CHEKKUTTY, THIYYAKANDY HOUSE, CHEEKILODE  
POST, KOZHIKODE-673315.
- 2 A.M.HARIDASAN, AGED 56 YEARS  
S/O.CHANGARANKUTTY, THALIKUZHIYIL HOUSE,  
NANMINDA P.O., KOZHIKODE-673613.
- 3 SASIDHARAN E.M., AGED 58 YEARS  
S/O.MADHAVAN NAIR, ERATTOROL HOUSE, MODAKKALLUR  
P.O., ATHOLY, KOZHIKODE-673315.
- 4 HARIDASAN T., AGED 56 YEARS  
S/O.DAMODHARAN NAIR, THAROL HOUSE, UNNIKULAM,  
EKAROL POST, KOZHIKODE-673574.
- 5 MANOJKUMAR K., AGED 47 YEARS  
KIZHAKKEDATH HOUSE, MOORIKKARA POST, KAKKODI,  
KOZHIKODE-673611.
- 6 SANTOSH KUMAR K.K., AGED 55 YEARS  
S/O.DAMODHARAN NAIR, KOTTANKANDY HOUSE, MOOLAD  
P.O., NADUVANNUR VIA, KOZHIKODE-673614.
- 7 MADHAVAN K.P., AGED 74 YEARS  
S/O.CHOYI, CHIRAKKARATHAPUZHA, EKAROL POST,  
KOZHIKODE-673574.

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W.P.(C) No.15962 of 2020 & con. cases

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BY ADVS.  
SRI.IMAM GRIGORIOS KARAT  
SRI.N.KRISHNA PRASAD  
SRI.N.ANAND

RESPONDENTS:

- 1 THE NATIONAL GREEN TRIBUNAL  
FARIDKOT HOUSE, COPERNICUS MARG, NEW DELHI-  
110001, REPRESENTED BY ITS REGISTRAR.
- 2 STATE OF KERALA,  
REPRESENTED BY SECRETARY TO GOVERNMENT,  
INDUSTRIES DEPARTMENT, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM-695001.
- 3 THE DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND GEOLOGY,  
KESAVADASAPURAM, PATTAM PALACE P.O.,  
THIRUVANANTHAPURAM-695004.
- 4 THE CENTRAL POLLUTION CONTROL BOARD,  
PARIVESH BHAWAN, EAST ARJUN NAGAR, NEW DELHI-  
110032, REPRESENTED BY ITS MEMBER SECRETARY.
- 5 THE KERALA STATE POLLUTION CONTROL BOARD,  
PLAMOODU JUNCTION, PATTAM PALACE P.O.,  
THIRUVANANTHAPURAM-695004, REPRESENTED BY ITS  
SECRETARY.
- 6 M.HARIDASAN,  
S/O.MUTHAN, KONNAKALKADAVU HOUSE,  
KORENCHIRA P.O., PALAKKAD-678684.

R1, R4 BY SMT.VANDANA P., CGC  
R4 BY ADV. SRI.M.AJAY  
R5 BY SRI. T.NAVEEN SC, KERALA STATE POLLUTION  
CONTROL BOARD,  
ADV. SRI. V. HARISH,  
SRI. KANNAN, SPL.GP

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W.P.(C) No.15962 of 2020 & con. cases

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THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON 11-11-2020, ALONG WITH WP(C).15962/2020 AND CONNECTED CASES, THE COURT ON 21-12-2020 DELIVERED THE FOLLOWING:

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W.P.(C) No.15962 of 2020 & con. cases

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP (C) .No.16367 OF 2020 (U)

PETITIONER:

THE STATE OF KERALA  
REPRESENTED BY ITS SECRETARY TO GOVERNMENT,  
INDUSTRIES DEPARTMENT, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM - 695 001.

BY ADVS.

SRI.RANJITH THAMPAN, ADDL.ADVOCATE GENERAL  
SPL GOVERNMENT PLEADER KANNAN

RESPONDENTS:

- 1 THE CENTRAL POLLUTION CONTROL BOARD  
PARIVESH BHAWAN, MAHARISHI VALMIKI MARG, EAST  
ARJUN NAGAR, NEW DELHI - 110 032, REPRESENTED  
BY ITS MEMBER SECRETARY.
- 2 THE KERALA STATE POLLUTION CONTROL BOARD  
PLAMOODU JUNCTION, PATTOM PALACE P.O.,  
THIRUVANANTHAPURAM - 695 004 REPRESENTED BY ITS  
MEMBER SECRETARY.
- 3 HARIDASAN M.  
S/O.MUTHAN, KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 4 BENNY MATHEW  
VETTUKALLAMKUZHI, KONNAKKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.

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W.P.(C) No.15962 of 2020 & con. cases

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- 5        GOPINATH K.V.  
          KURINJITHODU, KONNAKKALKADAVU, KORENCHIRA P.O.,  
          KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 6        SUNDARAN N.  
          KONNAKKALKADAVU, KORENCHIRA P.O.,  
          KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 7        ELDHO PAUL  
          ALAKKAL, KONNAKKALKADAVU, KORENCHIRA P.O.,  
          KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 8        SHAJI JOSEPH  
          MANLAMMAKAT, KONNAKKALKADAVU, KORENCHIRA P.O.,  
          KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 9        SHELBI SAJU  
          ARAKKAL, KONNAKKALKADAVU, KORENCHIRA P.O.,  
          KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 10       SIVADASAN A.  
          KONNAKKALKADAVU, KORENCHIRA P.O.,  
          KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 11       JOSE P.V.  
          THOTTUNGAL ESTATE, KONNAKKALKADAVU, KORENCHIRA  
          P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 12       APPUKUTTAN A.  
          PUTHAN VEEDU, KONNAKKALKADAVU, KORENCHIRA P.O.,  
          KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 13       T.A. JOHNY  
          THEKKANORIYIL, KONNAKKALKADAVU, KORENCHIRA  
          P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 14       T. SAHADEVAN  
          KONNAKKALKADAVU, KORENCHIRA P.O.,  
          KIZHAKKENCHERRY, PALAKKAD - 678 684.

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W.P.(C) No.15962 of 2020 & con. cases

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- 15     **A.V.GEORGE**  
AERATHU HOUSE, KORENCHIRA P.O., PATTAYAMPADAM,  
KONNAKALKADAVU, PALAKKAD - 678 684.
- 16     **LIJO T.PAUL**  
THAZHATHEDATHU HOUSE, KONNAKALKADAVU,  
KORENCHIRA P.O., KIZHAKKENCHERRY, PALAKKAD -  
678 684.
- 17     **JITHIN M.S.**  
MANIAMMACKIL HOUSE, KONNAKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 18     **ARUMUGHAN**  
THOTTUPADAM, KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 19     **KANNAN**  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 20     **JAYAKUMAR K.P.**  
KOTTARAMPARAMBIL, KONNAKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 21     **LEENA ELDHO**  
ALAKKAL, KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 22     **ROUBLE P.VARGHESE**  
PALLIPPATTU, KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 23     **M.SALIM**  
PUTHANTHOTTAM, KONNAKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 24     **V.SURENDRAN**  
DORUVATHAKKAD, KONNAKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.

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W.P.(C) No.15962 of 2020 & con. cases

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- 25 SIBI PAUL  
THARAPPEL, KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 26 REJI P.M.  
PULIMOOTTIL, KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 27 MATHAI P.M.  
PULIMOOTTIL, KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 28 KOUSALIYA  
KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 29 ANIL N.  
KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 30 A.V.BABY  
ARAKKAL, KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 31 SARAKUTTY BABY  
ARAKKAL, KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 32 SULOCHANA  
KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 33 LAKSHMI  
KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 34 NEELANDAN  
MULLATHODI, KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.

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- 35      **PARU**  
          **MULLATHODY, KONNAKKALKADAVU, KORENCHIRA P.O.,**  
          **KIZHAKKENCHERRY, PALAKKAD - 678 684.**
- 36      **VALSALA**  
          **MULLATHODY, KONNAKKALKADAVU, KORENCHIRA P.O.,**  
          **KIZHAKKENCHERRY, PALAKKAD - 678 684.**
- 37      **VASANDHA**  
          **MULLATHODY, KONNAKKALKADAVU, KORENCHIRA P.O.,**  
          **KIZHAKKENCHERRY, PALAKKAD - 678 684.**
- 38      **RAJU M.**  
          **MULLATHODY, KONNAKKALKADAVU, KORENCHIRA P.O.,**  
          **KIZHAKKENCHERRY, PALAKKAD - 678 684.**
- 39      **VANITHA**  
          **KONNAKKALKADAVU, KORENCHIRA P.O.,**  
          **KIZHAKKENCHERRY, PALAKKAD - 678 684.**
- 40      **THANGA**  
          **KONNAKKALKADAVU, KORENCHIRA P.O.,**  
          **KIZHAKKENCHERRY, PALAKKAD - 678 684.**
- 41      **SUBHASH S.**  
          **VAISHAGHAM, KONNAKKALKADAVU, KORENCHIRA P.O.,**  
          **KIZHAKKENCHERRY, PALAKKAD - 678 684.**
- 42      **RATHI B.**  
          **VAISHAGHAM, KONNAKKALKADAVU, KORENCHIRA P.O.,**  
          **KIZHAKKENCHERRY, PALAKKAD - 678 684.**
- 43      **LEELA**  
          **VAISHAGHAM, KONNAKKALKADAVU, KORENCHIRA P.O.,**  
          **KIZHAKKENCHERRY, PALAKKAD - 678 684.**
- 44      **SIVASANKARAN**  
          **VAISHAGHAM, KONNAKKALKADAVU, KORENCHIRA P.O.,**  
          **KIZHAKKENCHERRY, PALAKKAD - 678 684.**

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W.P.(C) No.15962 of 2020 & con. cases

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- 45      LEELAVATHY  
         KRISHNAKRIPA, KONNAKKALKADAVU, KORENCHIRA P.O.,  
         KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 46      K.A.CHANDRAN  
         KALAPPURAKKAL, KONNAKKALKADAVU, KORENCHIRA  
         P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 47      SURENDRAN  
         KANJIRAMKUNNEL, KONNAKKALKADAVU, KORENCHIRA  
         P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 48      BABU M.  
         KONNAKKALKADAVU, KORENCHIRA P.O.,  
         KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 49      SIVAN M.  
         KONNAKKALKADAVU, KORENCHIRA P.O.,  
         KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 50      SUDEVAN K.  
         KUNNAMKAD HOUSE, KONNAKKALKADAVU, KORENCHIRA  
         P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 51      BINESH  
         CHIRKKUNNEL HOUSE, KONNAKKALKADAVU, KORENCHIRA  
         P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 52      KANNAN K.N.  
         KUNISERRY HOUSE, KONNAKKALKADAVU, KORENCHIRA  
         P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 53      HARIDASAN T.N.  
         THOTTUNGAL HOUSE, KONNAKKALKADAVU, KORENCHIRA  
         P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 54      SANTHOSH KUMAR  
         KALAPPURAKKAL HOUSE, KONNAKKALKADAVU,  
         KORENCHIRA P.O., KIZHAKKENCHERRY, PALAKKAD -  
         678 684.

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W.P.(C) No.15962 of 2020 & con. cases

20

- 55 RAJAN  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 56 MANIKANDAN K.  
PUZHAKKALIDAM HOUSE, KONNAKALKADAVU,  
KORENCHIRA P.O., KIZHAKKENCHERRY, PALAKKAD -  
678 684.
- 57 RATHEESH K.N.  
KUNNISSERIYIL HOUSE, KONNAKALKADAVU,  
KORENCHIRA P.O., KIZHAKKENCHERRY, PALAKKAD -  
678 684.
- 58 JAYAPRAKASH  
KUNNISSERIYIL HOUSE, KONNAKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 59 SASIREKHA  
KALIKA HOUSE, KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 60 BIJESH B. JOSE  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 61 USHA SUDHARAN  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 62 JIBASH S.  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 63 OMANA  
KURIJITHOPE, KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 64 RASMITHA R.  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.

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W.P.(C) No.15962 of 2020 & con. cases

21

- 65 RAMAN V.  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 66 JANAKI  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 67 NEETHU  
KUNISERRY, PALAKKAD - 678 684.
- 68 VESU  
KUNISERRY, PALAKKAD - 678 684.
- 69 SREEJITH  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 70 SATHI DEVI  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 71 DARA K.S.  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 72 KISHOR M.  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 73 SURESH C.  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 74 SURENDRAN C.  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 75 THANKAM K.  
KONNAKALKADAVU, KORENCHIRA P.O.,

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W.P.(C) No.15962 of 2020 & con. cases

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- KIZHAKKENCHERRY, PALAKKAD - 678 684 .
- 76 K. V. ARUMUGHAN  
KONNAKKALKADAVU, KORENCHIRA P.O. ,  
KIZHAKKENCHERRY, PALAKKAD - 678 684 .
- 77 VASANTHA V.N.  
KONNAKKALKADAVU, KORENCHIRA P.O. ,  
KIZHAKKENCHERRY, PALAKKAD - 678 684 .
- 78 ARCHANA  
KONNAKKALKADAVU, KORENCHIRA P.O. ,  
KIZHAKKENCHERRY, PALAKKAD - 678 684 .
- 79 JANAKI  
KONNAKKALKADAVU, KORENCHIRA P.O. ,  
KIZHAKKENCHERRY, PALAKKAD - 678 684 .
- 80 SABITHA  
KONNAKKALKADAVU, KORENCHIRA P.O. ,  
KIZHAKKENCHERRY, PALAKKAD - 678 684 .
- 81 SAJITHA  
KALAPURAKAL, KONNAKKALKADAVU, KORENCHIRA P.O. ,  
KIZHAKKENCHERRY, PALAKKAD - 678 684 .
- 82 SUJITH  
KALPURAKAL, KONNAKKALKADAVU, KORENCHIRA P.O. ,  
KIZHAKKENCHERRY, PALAKKAD - 678 684 .
- 83 PREMA BABU  
KONNAKKALKADAVU, KORENCHIRA P.O. ,  
KIZHAKKENCHERRY, PALAKKAD - 678 684 .
- 84 KUNJARU  
KALAPURAKAL, KONNAKKALKADAVU, KORENCHIRA P.O. ,  
KIZHAKKENCHERRY, PALAKKAD - 678 684 .
- 85 JANAKI  
KALAPURAKAL HOUSE, KONNAKKALKADAVU, KORENCHIRA  
P.O. , KIZHAKKENCHERRY, PALAKKAD - 678 684 .

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W.P.(C) No.15962 of 2020 & con. cases

23

- 86 HARITHA H.  
KALIKA HOUSE, KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 87 HIMA H.  
KALIKA HOUSE, KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 88 KRISHNANKUTTY  
PUTHENVEEDU HOUSE, KONNAKKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 89 SUNITHA  
PUTHENVEEDU, KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 90 ATHUL KRISHNA  
PUTHENVEEDU, KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 91 AKHIL KRISHNA  
PUTHENVEEDU, KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 92 KANOAI  
KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 93 NARAYANI  
KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 94 MADAVI  
KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 95 SIVADASAN  
KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.

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W.P.(C) No.15962 of 2020 & con. cases

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- 96 DIVYA  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 97 DEVAKI  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 98 PRABHITHA  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 99 AMANDAKRISH  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 100 SWAPNA K.  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 101 VIJAYAN M.  
KONNAKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 102 P.A.KRISHNANKUTTY  
PEZHAKURA HOUSE, KONNAKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 103 BIJESH P.JOSE  
PANDAVATH HOUSE, KONNAKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 104 N.A.STEPHEN  
NELLANIKODE HOUSE, KONNAKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 105 BETTY STEPHEN  
NELLANIKODE HOUSE, KONNAKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.

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- 106 ALBIN STEPHEN  
NELLANIKODE HOUSE, KONNAKKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 107 ARSHA N.STEPHEN  
NELLANIKODE HOUSE, KONNAKKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 108 AKHILA STEPHEN  
NELLANIKODE HOUSE, KONNAKKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 109 INDIRA KUMARI  
VRINDAVAN HOUSE, KONNAKKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 110 CHENTHAMARAKSHAN  
VRINDAVAN HOUSE, KONNAKKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 111 AMAR C.  
VRINDAVAN HOUSE, KONNAKKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 112 AMRITHA C.  
VRINDAVAN HOUSE, KONNAKKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 113 VISHNU V.  
KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 114 THEJUS V.  
KONNAKKALKADAVU, KORENCHIRA P.O.,  
KIZHAKKENCHERRY, PALAKKAD - 678 684.
- 115 GEORGE T.L.  
THOTTUPATTE HOUSE, KONNAKKALKADAVU, KORENCHIRA  
P.O., KIZHAKKENCHERRY, PALAKKAD - 678 684.

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W.P.(C) No.15962 of 2020 & con. cases

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116 ADDL.R116- P.K.BIJU @ VARGHESE P.K.  
S/O.KURIAKOSE, AGED 47 YEARS, RESIDING AT  
PARAKKAL HOUSE, KORANCHIRA P.O., PALAKKAD - 678  
684.

117 ADDL.R117 - THE UNION OF INDIA  
REPRESENTED BY SECRETARY TO GOVERNMENT OF  
INDIA, MINISTRY OF ENVIRONMENT, FOREST AND  
CLIMATE CHANGE, NEW DELHI.

118 ADDL.R118 - THE KERALA STATE ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY  
REPRESENTED BY ITS MEMBER SECRETARY,  
THIRUVANANTHAPURAM.  
ADDL.R116 TO ADDL.R118 ARE SUO MOTU IMPLEADED  
AS PER ORDER DATED 18/8/2020 IN WP(C)  
16367/2020.

119 ADDL.R119. PROF.KUSUMAM JOSEPH.  
AGED 60 YEARS  
D/O. LATE T.V. JOSEPH, RESIDING AT CHOLAYAR,  
MELOOR P.O., CHALAKKUDY, THRISSUR-680307.

(ADDITIONAL R119 IS IMPLEADED AS PER ORDER  
DATED 21/12/2020 IN IA 1/2020)

120 ADDL.120. GEORGE SEBASTIAN,  
S/O. VARKEY, AGED 65 YEARS, MUKHALAPARACKAL  
HOUSE, KALATHUMKADAVU P.O., KOTTAYAM-686579.

(ADDITIONAL R120 IS IMPLEADED AS PER ORDER  
DATED 21/12/2020 IN IA 2/2020)

R1 BY GOVERNMENT PLEADER SRI. KANNAN, GP  
R2 BY SRI. T.NAVEEN SC, KERALA STATE POLLUTION  
CONTROL BOARD,  
R3 BY ADV. SRI.RAJAN VISHNURAJ  
R3 BY ADV. SRI.V.HARISH  
R116 BY ADV. SRI.GEORGE POONTHOTTAM (SR.)  
R116 BY ADV. SRI.SANTHOSH MATHEW  
R116 BY ADV. SRI.JOBI JOSE KONDODY

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W.P.(C) No.15962 of 2020 & con. cases

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R116 BY ADV. SRI.ALEX.M.SCARIA

R119 BY ADV. A.JAYASANKAR

R119 BY ADV. SRI.MANU GOVIND

R120 BY ADV. ANANDAN PILLAI

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON 11-11-2020, ALONG WITH WP(C).15962/2020 AND CONNECTED CASES, THE COURT ON 21-12-2020 DELIVERED THE FOLLOWING:

*As*  
**TRUE COPY**

W.P.(C) No.15962 of 2020 & con. cases

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP (C) .No.16455 OF 2020 (F)

PETITIONER:

ADANI VIZHINJAM PORT PVT LTD  
HAVING ITS REGISTERED OFFICE AT ADANI HOUSE,  
NR. MITHAKHALI SIX ROADS, NAVARANGPURA,  
AHMEDABAD, GUJARAT 380 009  
AND HAVING ITS BRANCH OFFICE AT 2ND FLOOR,  
VIPANCHIKA TOWERS, THYCAUD, THIRUVANANTHAPURAM,  
REPRESENTED BY ITS MD AND CEO SRI RAJESH KUMAR  
JHA

BY ADVS.  
SRI.ROSHEN.D.ALEXANDER  
SMT.TINA ALEX THOMAS

RESPONDENTS:

- 1 STATE OF KERALA  
REPRESENTED BY SECRETARY TO GOVERNMENT,  
INDUSTRIES DEPARTMENT, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM 695 001
- 2 THE DIRECTOR OF MINING AND GEOLOGY  
DIRECTORATE OF MINING AND GEOLOGY,  
KESAVADASAPURAM, PATTAM PALACE P.O,  
THIRUVANANTHAPURAM 695 004.
- 3 CENTRAL POLLUTION CONTROL BOARD,  
PARIVESH BHAWAN, EAST ARJUN NAGAR, DELHI-1 10  
032, REPRESENTED BY ITS MEMBER SECRETARY.

As  
TRUE COPY

W.P.(C) No.15962 of 2020 & con. cases

29

- 4 KERALA STATE POLLUTION CONTROL BOARD,  
PLAMOODU JUNCTION, PATTAM PALACE P.O,  
THIRUVANANTHAPURAM 695 004  
RPERESNTED BY ITS MEMBER SECRETARY
- 5 M. HARIDASAN,  
S/O. MUTHAN, KONNAKKALKADAVU HOUSE, KORENCHIRA  
P.O, PALAKKAD 678 684
- 6 DISTRICT GEOLOGIST,  
DEPARTMENT OF MINING AND GEOLOGY, GOVERNMENT OF  
KERALA, DISTRICT OFFICE, KESAVADASAPURAM,  
PATTAM PALACE P.O, THIRUVANANTHAPURAM 695 003
- R1-2, R6 BY GOVERNMENT PLEADER SRI.KANNAN  
R4 BY ADV. SC, KERALA POLLUTION CONTROL BOARD  
R5 BY ADV. SRI.RAJAN VISHNURAJ  
R5 BY ADV. SRI.V.HARISH

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON  
11-11-2020, ALONG WITH WP(C).15962/2020 AND CONNECTED  
CASES, THE COURT ON 21-12-2020 DELIVERED THE FOLLOWING:

As  
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W.P.(C) No.15962 of 2020 & con. cases

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP (C) .No.16474 OF 2020 (H)

PETITIONER:

PEE GEE AGGREGATES PVT. LTD., 11/165  
REPRESENTED BY ITS MANAGING DIRECTOR, NAVEEN  
MAHEW PHILIP , AGED 37 YEARS, THEKKA  
NEDUMPLACKAL, MALLAPPALLY WEST P.  
PATHANAMTHITTA.

BY ADVS.  
SRI.P.HARIDAS  
SRI.BIJU HARIHARAN  
SRI.R.B.BALACHANDRAN

RESPONDENTS:

- 1 STATE LEVEL ENVIRONMENT IMPACT AUTHORITY (SEIAA  
KERALA) .  
REPRESENTED BY ITS MEMBER SECRETARY , 4TH  
FLOOR, KSRTC BUS TERMINAL COMPLEX,  
THIRUVANANTHAPURAM 695 001.
- 2 THE DIRECTOR OF MINING AND GEOLOGY DEPARTMENT,  
GOVERNMENT OF KERALA, KESAVADASAPURM, PATTOM  
PALACE P.O. THIRUVANANTHAPURAM 695 001.
- 3 CENTRAL POLLUTION CONTROL BOARD,  
REPRESENTED BY ITS SECRETARY, PARIVASH BHAVAN,  
EAST ARUJUN NAGAR, DELHI 11032.

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W.P.(C) No.15962 of 2020 & con. cases

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- 4 POLLUTION CONTROL BOARD,  
REPRESENTED BY MEMBER SECRETARY, PLAMOODU  
JUNCTION, PATTOM PALACE P.O. THIRUVANANTHAPURAM  
695 001.
- 5 ENVIRONMENTAL ENGINEER,  
KERALA STATE POLLUTION CONTROL BOARD,  
PATHANAMTHITTA 689 645.
- 6 DISTRICT GEOLOGIST PATHANAMTHITTA,  
OFFICE OF THE DISTRICT GEOLOGIST,  
PATHANAMTHITTA 689 645.
- 7 SECRETARY,  
KOTTANGAL GRAMA PANCHAYATH, PANCHAYATH OFFICE,  
KOTTANGAL 686 547.
- 8 SRI.M. HARIDASAN.,  
S/O. MUTHAN, KONNAKKAL KADAVU HOUSE, KORANCHIRA  
P.O. PALAKKAD 678 684.

R3 BY ADV. SRI.M.AJAY  
ADV. SRI. NAVEEN, SC.  
SRI. M.P. SREEKRISHNAN, SC.  
SRI. KANNAN, GP

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON  
11-11-2020, ALONG WITH WP(C).15962/2020 AND CONNECTED  
CASES, THE COURT ON 21-12-2020 DELIVERED THE FOLLOWING:

*As*  
**TRUE COPY**

W.P.(C) No.15962 of 2020 & con. cases

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP(C) .No.16762 OF 2020 (U)

PETITIONER:

PALAKKAL GRANITES PRIVATE LIMITED  
R.S.NO.172, MYSORE PATTI, THOTTUMUKKAM P.O.,  
KOZHIKODE DISTRICT, PIN-673 639, REPRESENTED BY  
ITS MANAGING DIRECTOR P.M.ABOOBAKER.

BY ADVS.  
SRI.S.SREEKUMAR (SR.)  
SRI.P.MARTIN JOSE  
SRI.P.PRIJITH  
SRI.THOMAS P.KURUVILLA  
SHRI.HARIKRISHNAN S.  
SRI.MANJUNATH MENON  
SRI.AJAY BEN JOSE

RESPONDENTS:

- 1 THE STATE OF KERALA  
REPRESENTED BY ITS SECRETARY (INDUSTRIES  
DEPARTMENT), GOVERNMENT SECRETARIT, TRIVANDRUM-  
695 001.
- 2 THE DIRECTOR OF MINING AND GEOLOGY,  
OFFICE OF THE DIRECTORATE OF MINING AND  
GEOLOGY, KESAVADASAPURAM PATTOM PALACE P.O.,  
TRIVANDRUM-695 004.
- 3 THE KERALA STATE POLLUTION CONTROL BOARD,  
PLAMOOD JUNCTION, PATTOM PALACE P.O.,  
TRIVANDRUM-695 004.

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W.P.(C) No.15962 of 2020 & con. cases

33

- 4 CENTRAL POLLUTION CONTROL BOARD,  
PARIVESH BHAVAN, EAST ARJUN NAGAR, DELHI-110  
032.
- 5 M.HARIDASAN,  
S/O.MUTHAN, KONNAKALKADAVU HOUSE, KORENCHIRA  
P.O., PALAKKAD-678 684.
- 6 ADDL.R6.IMPLEADED R.P.SREENIVASAN  
AGED 48 YEARS  
S/O.LATE SUBRAHAMANIAM 'SREETHILAKAM',  
OTTAPPALAM, THOTTAKKARA P.O., PIN 679 102  
(ADDL.R6 IS IMPLEADED AS PER ORDER DATED  
23/10/2020 IN I.A.1/2020)

R5 BY ADV. SRI.RAJAN VISHNURAJ  
R5 BY ADV. SRI.V.HARISH  
R6 BY ADV. REJI GEORGE  
R6 BY ADV. SRI.BINOY DAVIS  
R6 BY ADV. SRI.RAMU RAJENDRAN  
BY SRI. KANNAN, SPL. GP  
SRI.NAVEEN SC  
SRI. T. NAVIN SC

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON  
11-11-2020, ALONG WITH WP(C).15962/2020 AND CONNECTED  
CASES, THE COURT ON 21-12-2020 DELIVERED THE FOLLOWING:

As  
TRUE COPY

W.P.(C) No.15962 of 2020 & con. cases

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP (C) .No.16864 OF 2020 (G)

PETITIONER:

MRS. BETTY BIJU, AGED 40 YEARS  
W/O.LATE BIJU AUGUSTINE, PULIYANANICKAL HOUSE,  
ARAKULAM (PO), IDUKKI DISTRICT-685 591.

BY ADV. SRI.JOBI JOSE KONDODY

RESPONDENTS:

- 1 THE STATE OF KERALA  
REP BY ITS SECRETARY TO THE GOVERNMENT,  
INDUSTRIES DEPARTMENT, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM-695 001.
- 2 THE CENTRAL POLLUTION CONTROL BOARD  
REP BY ITS MEMBER SECRETARY, PARIVESH BHAVAN,  
MAHARSHI VALMIKI BHAVAN, VALMIKI MARG, EAST  
ARJUN NAGAR, VISWAS NAGAR EXTENSION, SHARADA,  
NEW DELHI-110 032.
- 3 THE KERALA STATE POLLUTION BOARD  
REP BY ITS MEMBER SECRETARY, PATTOM PALACE  
P.O., KESAVADASPURAM, THIRUVANANTHAPURAM-695  
004
- 4 THE DIRECTOR OF MINING AND GEOLOGY  
DIRECTORATE OF MINING AND GEOLOGY, PATTOM  
PALACE (PO),  
KESAVADASAPURAM, THIRUVANANTHAPURAM-695 004.

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W.P.(C) No.15962 of 2020 & con. cases

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5        **THE GEOLOGIST**  
          **MINING AND GEOLOGY IDUKKI DISTRICT OFFICE, MINI**  
          **CIVIL STATION, THODUPUZHA(PO), IDUKKI DISTRICT-**  
          **685 584.**

**BY SRI. KANNAN, GP**  
          **BY SRI. NAVEEN, SC**  
          **BY SRI. SUJIN**  
          **BY SRI. M. AJAY, SC**

**THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON**  
**11-11-2020, ALONG WITH WP(C).15962/2020 AND CONNECTED**  
**CASES, THE COURT ON 21-12-2020 DELIVERED THE FOLLOWING:**

*As*  
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W.P.(C) No.15962 of 2020 & con. cases

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP (C) .No.16953 OF 2020 (T)

PETITIONER:

R.MURALEEDHARAN, AGED 53 YEARS  
KEERTHI BHAVAN, KADAKKODE P O, KOTTARAKKARA,  
KOLLAM-691505.

BY ADVS.  
SRI.G.BHAGAVAT SINGH  
SHRI.KELU BHAGAVAT

RESPONDENTS:

- 1 THE STATE OF KERALA  
REPRESENTED BY THE SECRETARY TO GOVERNMENT,  
DEPARTMENT OF INDUSTRIES, SECRETARIAT,  
THIRUVANANTHAPURAM - 695001.
- 2 THE DIRECTOR OF MINING AND GEOLOGY  
DIRECTORATE OF MINING AND GEOLOGY,  
KESAVADASAPURAM, PATTOM PALACE P O,  
THIRUVANANTHAPURAM - 695004.
- 3 CENTRAL POLLUTION CONTROL BOARD,  
PARIVESH BHAVAN, EAST ARJUN NAGAR, DELHI-  
110032.
- 4 KERALA STATE POLLUTION CONTROL BOARD,  
PLAMOODU JUNCTION, PATTAM PALACE P O,  
THIRUVANANTHAPURAM - 695004, REPRESENTED BY ITS  
MEMBER SECRETARY.

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W.P.(C) No.15962 of 2020 & con. cases

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5 THE GEOLOGIST,  
OFFICE OF MINING AND GEOLOGY, DISTRICT OFFICE,  
ASRAMOM, KOLLAM - 691002.

BY SRI. KANNAN, GP  
BY SRI. T. NAVEEN, SC  
BY SRI. SUJIN

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON  
11-11-2020, ALONG WITH WP(C).15962/2020 AND CONNECTED  
CASES, THE COURT ON 21-12-2020 DELIVERED THE FOLLOWING:

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP (C) .No.17022 OF 2020 (C)

PETITIONERS:

- 1 ABHIRAJ. S, AGED 23 YEARS  
S/O.JAYAKUMARI.M,RESIDING AT P.ARUTHIPOIKA  
HOUSE,VELLALLOOR,  
VELLALLOOR.P.O, THIRUVANANTHAPURAM DISTRICT-  
695601.
- 2 NIJIN V NATH, AGED 46 YEARS  
S/O.VISHWANATHAN,RESIDING AT VILAYIL  
VEEDU,NANDAYVANAM,  
NEDUMPARAMBU.P.O, THIRUVANANTHAPURAM-695102.
- 3 BINU.M.P, AGED 39 YEARS  
S/O.MADHUSOODHANAN,RESIDING AT VETTIYODE  
HOUSE,NEAR VETTIYODE DEVI TEMPLE,VELLALLOOR,  
VELLALLOOR.P.O, THIRUVANANTHAPURAM DISTRICT-  
695601.
- 4 DR.SHAJI N RAJ, AGED 43 YEARS  
S/O.NATARAJAN,RESIDING AT SKR BHAVAN,  
ALTTHARA,VELLALLOOR.P.O, KILIMANOOR,  
THIRUVANANTHAPURAM DISTRICT-695601.

BY ADVS.  
SRI.T.MADHU  
SMT.C.R.SARADAMANI

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RESPONDENTS :

- 1 THE UNION OF INDIA  
REPRESENTED BY ITS SECRETARY,  
MINISTRY OF ENVIROMENT AND FORESTS,  
PARYAVARAN BHAVAN,LODI ROAD,NEW DELHI-110003.
- 2 THE STATE OF KERALA,  
REPRESENTED BY ITS SECRETARY TO  
GOVERNMENT,INDUSTRIES DEPARTMENT,  
GOVERNMENT SECRETARIAT,THIRUVANANTHAPURAM-  
695001.
- 3 THE REGIONAL CONTROLLER OF MINES,  
OFFICE OF THE REGIONAL CONTROLLER OF MINES,  
INDIAN BUREAU OF MINES,29-INDUSTRIAL SUBURB,  
II STAGE,TUMKUR ROAD,GORGUNTAPALAYA,  
YESHWANTHPUR,BANGLORE-560022.
- 4 THE DISTRICT ENVIRONMENTAL IMPACT ASSESSMENT  
AUTHORITY (DEIAA) ,  
THIRUVANANTHAPURAM,OFFICE OF THE DISTRICT  
ENVIRONMENTAL IMPACT,ASSESSMENT  
AUTHORITY (DEIAA) ,THIRUVANANTHAPURAM,REPRESENTED  
BY ITS MEMBER SECRETARY/SUB COLLECTOR,  
THIRUVANANTHAPURAM-695001.
- 5 THE DISTRICT LEVEL EXPERT APPRAISAL  
COMMITTEE (DEAC) ,  
CONSTITUTED UNDER THE PROVISIONS OF THE  
EBNVIRONMENT PROTECTION ACT 1986,REPRESENTED BY  
ITS SECRETARY,THIRUVANANTHAPURAM-695001.
- 6 THE DISTRICT COLLECTOR,  
COLLECTORATE,THIRUVANANTHAPURAM-695043.
- 7 THE ENVIRONMENTAL ENGINEER,  
KERALA STATE POLLUTION CONTROL BOARD,  
DISTRICT OFFICE,PATTOM.P.O,THIRUVANANTHAPURAM-  
695004.

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W.P.(C) No.15962 of 2020 & con. cases

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- 8 THE GEOLOGIST,  
DEPARTMENT OF MINING AND GEOLOGY  
DISTRICT OFFICE, KESAVADASAPURAM,  
PATTOM PALACE ROAD, THIRUVANANTHAPURAM-695004.
- 9 THE NAGARoor GRAMA PANCHAYAT,  
NAGARoor. P.O, THIRUVANANTHAPURAM-  
695618, REPRESENTED BY ITS SECRETARY.
- 10 R.VIJAYAKUMARAN NAIR, AGED 58 YEARS  
S/O RAGHAVAN NAIR, RESIDING AT T.C.36/820,  
KOCHUTHEKKEMADOM, PERUMTHANI,  
VALLAKKADAVU. P.O, THIRUVANANTHAPURAM-695009.

R1, R3 BY SMT.VANDANA P., CGC  
R9 BY ADV. SRI.K.SIJU  
R10 BY ADV. SRI.ENOCH DAVID SIMON JOEL  
R10 BY ADV. SRI.RONY JOSE  
R10 BY ADV. SRI.GEORGE A.CHERIAN  
R10 BY ADV. SRI.LEO LUKOSE  
SRI. SIJU KAMALASANAN SC.  
SRI. P. VIJAYAKUMAR ASG  
SRI. M.P. SREEKRISHNAN  
SRI. T. NAVEEN, SC  
SRI. KANNAN SPL. GP

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W.P.(C) No.15962 of 2020 & con. cases

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP(C).No.17391 OF 2020(Y)

PETITIONER:

SACHU RAJAN EAPEN  
AGED 31 YEARS  
KALLUVILA ESTATE, MURINJAKAL P. O., KOODAL,  
PATHANAMTHITTA DISTRICT - 689 693.

BY ADVS.

SRI.SANTHOSH MATHEW  
SRI.ARUN THOMAS  
SRI.JENNIS STEPHEN  
SRI.VIJAY V. PAUL  
SMT.KARTHIKA MARIA  
SMT.VEENA RAVEENDRAN  
SRI.ANIL SEBASTIAN PULICKEL  
SMT.JAISY ELZA JOE  
SHRI.ABI BENNY AREECKAL  
SMT.LEAH RACHEL NINAN

RESPONDENTS:

- 1 STATE OF KERALA  
REPRESENTED BY SECRETARY TO GOVERNMENT,  
INDUSTRIES DEPARTMENT, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM - 695 001.
- 2 THE DIRECTOR OF MINING AND GEOLOGY  
DIRECTORATE OF MINING AND GEOLOGY,  
KESAVADASAPURAM, PATTAM PALACE P. O.,  
THIRUVANANTHAPURAM - 695 004.

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- 3           CENTRAL POLLUTION CONTROL BOARD  
PARIVESH BHAWAN, EAST ARJUN NAGAR, DELHI -  
110032, REPRESENTED BY ITS MEMBER SECRETARY.
- 4           KERALA STATE POLLUTION CONTROL BOARD  
PLAMOODU JUNCTION, PATTAM PALACE P. O.,  
THIRUVANANTHAPURAM - 695 004., REPRESENTED BY  
ITS MEMBER SECRETARY.
- 5           M. HARIDASAN  
S/O. MUTHAN, KONNAKALKADAVU HOUSE, KORENCHIRA  
P. O., PALAKKAD - 678 684.
- 6           STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA)  
4TH FLOOR KSRTC BUS TERMINAL BUILDING,  
THAMPANOR, THIRUVANANTHAPURAM - 685 001,  
REPRESENTED BY ITS MEMBER SECRETARY.
- 7           THE GEOLOGIST  
DISTRICT OFFICE, MINING AND GEOLOGY DEPARTMENT,  
MINI CIVIL STATION, ARANMULA P.O.,  
PATHANAMTHITTA DISTRICT - 689 533.
- R3 BY ADV. SRI.M.AJAY  
R5 BY ADV. SRI.RAJAN VISHNURAJ  
R5 BY ADV. SRI.V.HARISH  
SRI. KANNAN, GP  
SRI. M.P. SREEKRISHNAN, SC  
SRI. T. NAVEEN

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP(C).No.19600 OF 2020(Y)

PETITIONER:

P.V.SANTHOSH, AGED 50 YEARS  
S/O.VELAYUDHAN, PANDIRIKKOTTIL HOUSE,  
MAZHUVANNOOR KARA, MAZHUVANNOOR VILLAGE,  
MAZHUVANNOOR P.O., KUNNATHUNADU TALUK,  
ERNAKULAM DISTRICT.

BY ADV. SRI.N.D.DIPINGHOSH

RESPONDENTS:

- 1 STATE OF KERALA  
REP. BY SECRETARY, DEPARTMENT OF MINING AND  
GEOLOGY, SECRETARIAT, TRIVANDRUM, PIN - 695  
001.
- 2 THE DIRECTOR OF MINING AND GEOLOGY  
DIRECTORATE OF MINING AND GEOLOGY,  
KESAVADASAPURAM, PATTOM PALACE P.O.,  
THIRUVANANTHAPURAM - 695 004.
- 3 THE CHAIRMAN, STATE ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY, 4TH FLOOR, KSRTC  
TERMINAL, THAMPANNOOR, THIRUVANANTHAPURAM - 695  
001.
- 4 THE DISTRICT GEOLOGIST  
DEPARTMENT OF MINING AND GEOLOGY,  
CIVIL STATION, SEA PORT AIR PORT ROAD,

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W.P.(C) No.15962 of 2020 & con. cases

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KAKKANADU - 682 030.

- 5 THE DISTRICT COLLECTOR  
DEPARTMENT OF MINING AND GEOLOGY, CIVIL  
STATION, SEA PORT AIR PORT ROAD, KAKKANADU -  
682 030.
- 6 THE KERALA STATE POLLUTION CONTROL BOARD  
REP. BY ITS CHAIRMAN, PLAMOODU, PATTOM P.O.,  
THIRUVANANTHAPURAM - 695004.
- 7 ADDL. R7. K.K.MUHAMMAD  
S/O. KUNJIPILLA, KARIPPILLY, VENGOLA P.O.,  
PERUMANI, ERNAKULAM-683554.
- 8 ADDL. R8. MITHILESH MOHANDAS,  
S/O. MOHANDAS, ALAKKAMOLAYIL VEEDU, MAZHUVANNUR  
P.O., ERNAKULAM-686689.

(ADDITIONAL R7 AND R8 ARE IMPEADED AS PER  
ORDER DATED 21/12/2020 IN IA 1/2020)

R7 BY ADV. DEEPU THANKAN  
R7 BY ADV. SMT.UMMUL FIDA  
R7 BY ADV. SMT.LAKSHMI SREEDHAR  
SRI. M.P. SREEKRISHNAN  
SRI.KANNAN, SPL. GP  
SRI.T NAVEEN  
SRI. HARISH V.

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP(C).No.19710 OF 2020(K)

PETITIONER:

THOMSUN AGGREGATES  
MANIMALA VILLAGE, KANJIRAPPALLY TALUK, KOTTAYAM  
DISTRICT, KERALA STATE , REPRESENTED BY ITS  
MANAGING PARTNER KV.ABRAHAM, AGED 64 YEARS,  
S/O. LATE KC VARGHESE, RESIDG AT KUTTIPPARAMBIL  
(H), VADAATHOOR P.O., KOTTAYAM

BY ADVS.  
SRI.V.VISAL AJAYAN  
SRI.M.R.ABHILASH  
SMT.A.SREEPRIYA

RESPONDENTS:

- 1 THE STATE OF KERALA  
REPRESENTED BY THE PRINCIPAL SECRETARY TO  
REVENUE DEPARTMENT, GOVT. OF KERALA,  
SECRETARIAT, THIRUVANANTHAPURAM, PIN-695 001
- 2 THE DIRECTOR,  
MINING AND GEOLOGY DEPARTMENT, KESAVADASAPURAM,  
PATTOM PALACE P.O., THIRUVANANTHAPURAM, PIN-695  
004
- 3 THE CENTRAL POLLUTION CONTROL BOARD,  
PARIVESH BHAWAN, EAST ARJUN NAGAR, NEW  
DELHI, PIN-110 032, REPRESENTED BY ITS MEMBER  
SECRETARY

As  
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W.P.(C) No.15962 of 2020 & con. cases

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- 4 KERALA STATE POLLUTION CONTROL BOARD,  
PLAMOOD JUNCTION, PATTOM PALACE P.O.,  
THIRUVANANTHAPURAM, PIN-695 004, REPRESENTED BY  
ITS CHAIRMAN
- 5 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
(SEIAA),  
REPRESENTED BY ITS CHAIRMAN, PALLIMUKKU, PETTAH  
P.O., THIRUVANTHAPURAM, PIN-695 024
- 6 THE STATE EXPERT APPRAISAL COMMITTEE (SEAC),  
REPRESENTED BY ITS CHAIRMAN, DIRECTORATE OF  
ENVIRONMENT, PETTAH, THIRUVANTHAPURAM, PIN-695  
024
- 7 THE DISTRICT COLLECTOR,  
CIVIL STATION, KOTTAYAM, PIN-686 001
- 8 SENIOR GEOLOGIST,  
DEPARTMENT OF MINING AND GEOLOGY, DISTRICT  
OFFICE, KOTTAYAM P.O., PIN-686 001
- 9 THE MANIMALA GRAMA PANCHAYATH,  
REPRESENTED BY ITS SECRETARY, MANIMALA P.O.,  
KOTTAYAM DISTRICT, PIN-686 543
- 10 SRI.M.HARIDASAN,  
S/O. MUTHAN, KONNAKALKADAVU HOUSE, KORENCHIRA  
P.O., PALAKKAD DISTRICT, PIN-678 684

R10 BY ADV. SRI.RAJAN VISHNURAJ  
R10 BY ADV. SRI.V.HARISH  
SRI. KANNAN, SPL. GP  
SRI. T. NAVEEN SC  
SRI. M.P. SREEKRISHNAN

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IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.B.SURESH KUMAR

MONDAY, THE 21ST DAY OF DECEMBER 2020 / 30TH AGRAHAYANA,  
1942

WP(C).No.19760 OF 2020(T)

PETITIONER:

SABU KURIAKOSE, AGED 38 YEARS  
S/O.KURIAKOSE,OLIKUNNEL HOUSE,  
MEMADANGU.P.O,ARAKUZHA,MUVATTUPUZHA,ERNAKULAM  
DISTRICT-686672.

BY ADVS.

SRI.JAMES ABRAHAM (VILAYAKATTU)  
SRI.P.BALAN (VYTTILA)

RESPONDENTS:

- 1 STATE OF KERALA  
REPRESENTED BY ITS SECRETARY TO  
GOVERNMENT,INDUSTRIES DEPARTMENT,  
GOVERNMENT SECRETARIAT,THIRUVANANTHAPURAM-  
695001.
- 2 THE DIRECTOR OF MINING AND GEOLOGY,  
DIRECTORATE OF MINING AND  
GEOLOGY,KESAVADASAPURAM,PATTAM PALACE.P.O,  
THIRUVANANTHAPURAM-695004.
- 3 CENTRAL POLLUTION CONTROL BOARD,  
PARIVESH BHAVAN,EAST ARJUN NAGAR,  
DELHI-110032,REPRESENTED BY ITS MEMBER  
SECRETARY.

As  
TRUE COPY